

# LOK SABHA DEBATES

(Second Series)

**VOLUME XXXIV 1959**

[*August 31 to September 12, 1959/Bhadra 9 to 21, 1881 (Saka)*]



**EIGHTH SESSION, 1959/1881 (Saka)**

(Vol. XXXIV contains Nos. 21-31)

**LOK SABHA SECRETARIAT  
NEW DELHI**

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N.B. The Sign + marked above a name of a Member on Questions, which were orally answered, indicated that the Question was actually asked on the floor of the House by that Member.

## LOK SABHA DEBATES

6571

### LOK SABHA

Monday, September 7, 1959/Bhadra 16,  
1881 (Saka)

The Lok Sabha met at Eleven<sup>1</sup> of  
the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

### ORAL ANSWERS TO QUESTIONS

#### Master Plan for Delhi

+

1178. { Shri D. C. Sharma:  
Shri Ram Krishan Gupta:  
Shri Radha Raman:  
Shri P. G. Deb:  
Sardar A. S. Saigal:  
Shri Birendra Bahadur  
Singhji:

Will the Minister of Health be  
pleased to state:

(a) whether the proposal of Master  
Plan for Delhi based on a population  
of 5·51 million by 1981 has been  
finalised;

(b) if so, the salient features of  
the Plan; and

(c) the approximate cost incurred  
so far on drafting this plan?

The Minister of Health (Shri Kar-  
markar): (a) No, Sir.

(b) Does not arise.

(c) Rs. 27 lakhs upto 30-6-1959.

Shri D. C. Sharma: May I know if  
the proposal has been dropped or the  
proposal is not being considered by  
the hon. Minister?

Shri Karmarkar: No, Sir; it is very  
much alive.

217 (A1) LSD-1.

6572

Shri D. C. Sharma: May I know  
what progress has been made in the  
formulation of this plan and whether  
any efforts are being made for the  
execution of the interim plan?

Shri Karmarkar: So far as the  
interim general plan is concerned, it  
has been decided by Government that  
pending the finalisation of the master  
plan, the interim plan in accordance  
with the present proposals should be  
considered. The master plan, I am  
happy to say, is now in the final draft  
stage. By the end of this month, the  
rough draft will be ready. It had to  
take a long time because all these  
surveys had to be made. Then it  
will be available for criticism and  
examination. After that, in a couple  
of months time, I think the plan will  
be finalised.

Shri D. C. Sharma: May I know in  
what direction it is contemplated to  
extend Delhi in order to meet the  
growing population?

Shri Karmarkar: The directions are  
broadly indicated in the interim  
general plan. But we shall have to  
wait till the master plan is finalised.  
The expansion of Delhi is naturally  
going a little in the southern direction  
towards Qutab, Mehrauli, etc.

Shri Braj Raj Singh: May I know  
whether Government have any intention  
to put their master plan before  
Parliament before finalising it, after  
the criticism and opinion of the public  
has been obtained?

Shri Karmarkar: Personally I have  
no objection, but I should take some  
time to think about it.

बी वय देव : क्या इस स्कीम के  
मानक पुरानी रिल्सी के सुधार और बदलाव

नई दिसंसी की भूमि के बीतर भी कुछ मकानाएं बनाने की योजना है ?

जी करमचार जो भी जल्दी स्पेसेज उपलब्ध होगी यीर जिनको कि हम रेजिस्ट्रेशन लोकेस्टीज मान सेंगे वहां मकान बनाये चाहेंगे ।

Sub-Committee of the National Welfare Board for Seafarers

+  
\*1180. { Shri Subodh Hansda:  
Shri S. C. Samanta:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No 3273 on the 20th April, 1959 and state:

(a) whether the report of the Sub-Committee appointed by the National Welfare Board for Seafarers has been considered by the Board; and

(b) whether all the recommendations have been accepted by the Board?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes.

(b) The Board has accepted all the recommendations made by the Special Sub-Committee for Welfare in Ports

Shri Subodh Hansda: May I know the main recommendations made by the sub-committee to improve the facilities available for the seamen at the ports?

Shri Raj Bahadur: The main recommendations pertain to the provision or extension of buildings for hostels and clubs, facilities for hospitals and clinics for seamen, transport facilities, educational facilities, etc.

Shri S. C. Samanta: May I know whether any work has begun according to the recommendations?

Shri Raj Bahadur: The National Welfare Board has accepted the report of the sub-committee and are

taking in hand its implementation. I cannot say whether actual work has begun, because a committee has been appointed which will go into the details of the recommendations and locate the sites for the various purposes mentioned in the recommendations.

The Tangamani: As a result of the meeting held on the 4th May, 1959 by this National Welfare Board, has any definite indication been given for the current year as to the various buildings to be put up in the major ports like Calcutta, Bombay and Madras?

Shri Raj Bahadur: As I just now submitted, a committee has been appointed to go into the specific recommendations about buildings, etc. to locate the sites. At present, it is too early to say whether they have given any broad indications of the various buildings to be put up

Visakhapatnam Port

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\*1181. { Shri S. C. Samanta:  
Shri Subodh Hansda:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that for the mechanisation plans of Visakhapatnam Port agents of machinery and equipment are asked to supply design and lay-out plans,

(b) whether no consultants have been appointed; and

(c) whether any change in the procedure is contemplated?

The Minister of State in the Ministry of Transport and Communications: (Shri Raj Bahadur): (a) to (c). A statement is laid on the Table of the Sabha [See Appendix IV, annexure No 1]

Shri S. C. Samanta: May I know whether the manufacturers will instal the machinery that has been required or it will be done through the department?

Shri Raj Bahadur: The question pertains to the designing and that has been done by the department. We have invited various concerns who undertake this type of business to let us have their estimates and also to give alternative designs, if they can. I think in all probability it will be done by the tendering firms.

Shri S. C. Samanta: May I know whether it has been referred to manufacturers only or to contractors also?

Shri Raj Bahadur: I do not think the manufacturers by themselves can come and instal the various types of equipment. Some other persons would take up the work of installation.

Shri Subodh Hansda: May I know whether any other alternative designs have been received by the Development Adviser for the mechanisation of this port?

Shri Raj Bahadur: Alternative designs should come, if any, from the tenderers or the firms which have been invited to do so. The original design is that of the Development Adviser.

Shri Tangamani: May I know whether any of the firms have submitted their replies?

Shri Raj Bahadur: Some replies have been received; there is no significant change in the designs and specifications suggested by anyone of them.

#### Air Freight Rates

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"1182. { Shri D. C. Sharma:  
Shri Ram Krishan Gupta:

Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No. 292 on the 16th February, 1960 and state the progress made so far in implementing the recommendations made by the Air Transport Council concerning reasonable freight rates?

The Deputy Minister of Civil Aviation (Shri Mohiuddin): The Indian

Airlines Corporation have stated that they are now completing computation of revised basic freight rates and hope to introduce them before the end of the current financial year.

Shri D. C. Sharma: May I know how our air freight rates, after the revision to which the hon. Deputy Minister referred, will compare with the air freight rates obtaining in other countries of the world?

Shri Mohiuddin: I have stated that they have not yet completed the study. I have no figures before me as to how the changes will take place. It is rather difficult to compare the rates here with the rates in foreign countries.

Shri D. C. Sharma: A committee was appointed sometime back to go into the revision of air freight rates. I want to know why there has been so much delay in doing this kind of work. It is of a highly financial nature involving lot of revenue to the Airlines Corporation.

The Minister of Transport and Communications (Dr. P. Subbarayan): If I may intervene at this stage, it is not easy to collect figures about rates in various countries. We are trying to get the figures and when we get them, we will give them to the hon. Member or place them on the Table of the House. There is no use asking questions when figures are not available.

Shri Tangamani: The recommendations have already been made. On a previous occasion, we were told the revision is likely to be finalised by the first quarter of this financial year. May I know the reason why it has been shifted by another six or seven months?

Shri Mohiuddin: This is a very complicated question. The changing of freight rates might involve either loss to the Corporation by reduced revenues or the revenues may increase if they are lucky. For example, the cargo carried by the Corporation

in 1955-56 was 54,000 tons. In 1958-59, it had gone down to 50,000 tons. They are also afraid that with any change in rates, there may be further loss of cargo to the Corporation. So, they are very careful. I know there has been delay, but we must give them some time.

#### Utilisation of Waters in D.V.C. Area

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\*1183. { Shri Nagi Reddy:  
Shri A. K. Gopalan:  
Shri Vasudevan Nair:  
Shri Kunhan:

Will the Minister of Irrigation and Power be pleased to state

(a) whether any decisions have been taken on the report of the Team appointed by the Planning Commission regarding the full and proper utilisation of waters in the DVC area and

(b) if so, the nature thereof?

The Deputy Minister of Irrigation and Power (Shri Hathi). (a) and (b) A statement is laid on the Table of the House [See Appendix IV, annexure No 2]

Shri Nagi Reddy: May I know the reasons for the delay and short-fall in the utilisation of water, since storing of water in the dam had begun as long ago as 1952-53?

Shri Hathi: The team has given certain reasons and the recommendations have been conveyed to the West Bengal Government. As the reply shows, the team was appointed by the Planning Commission and the execution is to be done by the West Bengal Government.

Shri Nagi Reddy: May I know whether the Government have finalised the programme of the canal system for both Tista and Konar dams and when this canal system will be completed?

Shri Hathi: That is not for the Government to do, that is for the DVC to consider.

Shri Hem Barua: The statement says that the West Bengal Government has passed the West Bengal Irrigation (Imposition of Water Rate for the DVC Waters) Act May I know whether the recommendations of the committee to the effect that water rates are to be charged after two or three years, they are to be charged by stages and they are to be collected in full rates only in the sixth year have been included in that piece of legislation or not?

Shri Hathi: This is a question about levy. The hon. Member is asking about the water rates. They are different things.

Shri Kunhan: What is the total irrigation capacity of canals under the DVC and what was the area irrigated in 1958?

Shri Hathi: The total area to be irrigated is about 973,000 acres. In 1958-59 five lakhs acres will be ready.

Pandit D. N. Tiwary: May I know whether any irrigation is done by DVC waters in Bihar and if so .

Shri Hathi: No, nothing.

Pandit D. N. Tiwary: If not, why not? Originally it was estimated to irrigate some land in Bihar. May I know whether any step has been taken to irrigate that part?

Mr. Deputy-Speaker: He has said "No". Regarding "why not", it could be answered at some other time.

Shri Hem Barua: May I know whether the recommendations of the committee that farm channels—that is the responsibility of the farmers—should be organised on co-operative basis, that is being implemented or not?

Shri Hathi: As I said, the implementation will have to be done by the West Bengal Government. The committee have recommended that it should be done by co-operatives or, if blocks are larger, it should be done by the project and then recovered from the farmers.

**Pandit D. N. Tiwary:** May I know the reasons for not irrigating lands in Bihar?

**Mr. Deputy-Speaker:** I have said that could be known on putting a separate question.

**Dr. Ram Subhag Singh:** According to the recommendations of the team, the West Bengal Government is going to take charge of the canal systems in Bengal from 1st December 1959. May I know whether similar recommendations have been made in the case of water of DVC which lies in Bihar that it will come under the control of the Bihar Government so that it could be fruitfully utilized?

**Shri Hathi:** This team was appointed by the Planning Commission to look into the utilisation of water in West Bengal only.

**Shri Nagi Reddy:** In view of the fact that the DVC has given as main reasons for the shortfall in irrigation side-slipping of canal banks, breaches and normal damages at certain points and thefts of regulator parts, had the committee appointed to go into the reasons given any opinion regarding them and, if so, what are they?

**Shri Hathi:** I do not think they have given any opinions. But they have suggested that there should not be dual control and it should be taken over by the West Bengal Government.

#### Survey of the Pearl Banks

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\*1184. { **Shri Shivananjappa:**  
**Shri S. A. Mehdi:**

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Dr F B Sarvadon, the Biologist under assignment by the FAO, conducted a survey of the Pearl Banks off the Gulf of Mannar recently; and

(b) if so, whether he has submitted his report of survey?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) Dr.

Salvadon conducted a survey of some of the Pearl Banks, off Tuticorin in the Gulf of Mannar, during the period November 1958 to May 1959.

(b) Not yet.

**Shri Shivananjappa:** May I know whether any survey was conducted before as to the pearl potentialities?

**Shri M. V. Krishnappa:** There was no scientific survey as such. But in one season they used to have the naked diving in the sea and getting the pearls. But no scientific survey has been made.

**Shri Shivananjappa:** May I know the present output of pearls?

**Shri M. V. Krishnappa:** It varies from year to year. But we may say that it will range between Rs. 3 lakhs to Rs. 4 lakhs per year.

#### Subsidised Hostel for Children of Railway Employees at Cuttack

\*1185. **Shri Panigrahi:** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No 60 on the 18th November, 1958 and state:

(a) whether any progress has so far been made in setting up the subsidised hostel for the children of Railway employees at Cuttack, and

(b) if so, whether the estimate for the same has been finalised by now?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) Pending construction of a permanent building a subsidised hostel on a smaller scale is being opened shortly in a Railway building.

(b) Estimates for the permanent hostel building have not yet been finalised.

**Shri Panigrahi:** Originally it was decided to accommodate 100 students in the railway hostel in Cuttack. May I know the number of students now accommodated?

**Shri Shah Nawaz Khan:** The hostel has not been opened yet. But arrangements have been made to have 25 students in the first instance. Gradually that will be increased to 100.

**Shri Panigrahi:** May I know the nature of the subsidy that the students are going to get in the subsidised hostel?

**Shri Shah Nawaz Khan:** There will be subsidies for boarding and lodging.

**Shri P. C. Borooah:** May I know whether it is a fact that the railway authorities are sponsoring 13 such hostels for the children of railway employees in each linguistic area? If so, what are those places?

**Shri Shah Nawaz Khan:** There will be 13 such hostels for the whole of India, but not for each linguistic area.

**Shri Palaniyandy:** May I know whether Government has given any publicity about these hostels in all the States?

**Shri Shah Nawaz Khan:** Yes, wide publicity has been given.

**श्री वय देव :** अभी मत्री जी ने कहा कि कटक और १२ जगहों में, कुल १३ जगहों में, रेलवे कर्मचारियों के बच्चों के लिये ऐसे होस्टल बोले जा रहे हैं जहाँ उनको लाइंग और बोडिंग में सबसीडाइज किया जायेगा। क्या मैं जान सकता हूँ कि जो रेलवे कर्मचारी दूसरी जगहों में काम कर रहे हैं क्या उनके बच्चों के लिये भी होस्टलों में इस किस्म की सुविधा दी जायेगी?

**उचाय्यक महोदय :** क्या इन १३ होस्टलों में ही रियायत दी जायेगी या और जगह भी दी जायेगी?

**रेलवे अधीक्षी (श्री चलचील राम) :** वे होस्टल इसलिये बोले जा रहे हैं कि रेलवे में काम करने वाले कर्मचारी जो अपनी भाषा के लोग से दूसरे लोग में काम करते हैं

उनके सहको की पढ़ाई में असुविधा न हो और इसीलिये उनको इन होस्टलों में बोडिंग और लाइंग में रियायत दी जाती है।

**Shri Radha Raman:** In view of the fact that a very large number of railway employees would be wanting to take advantage of these hostels, may I know whether any minimum or maximum has been formulated for selection of children to be inmates of these hostels and, if so, what are they?

**श्री चलचील राम :** पहली बात तो यह है कि इन होस्टलों में तीसरी और चौथी श्रेणियों के उन कर्मचारियों के बच्चों लिये जायेंगे जिनकी तनखाह डिपर्नेस एलाउस मिला कर ३०० रुपये मासिक तक है और इनमें भी जो कर्मचारी अपनी भाषा के क्षेत्र से बाहर काम कर रहे हैं उनके बच्चों को प्रायोगिकता दी जायेगी।

**Shri Panigrahi:** If this subsidy is going to be given in terms of money, may I know how much the student is required to pay per month in these hostels?

**Shri Shah Nawaz Khan:** Employees drawing up to Rs. 100 will have to pay Rs. 7-8-0 per month. Those drawing between Rs 101 and Rs. 200 will have to pay Rs 12-8-0 per month. Those drawing between Rs. 201 and 300 will have to pay Rs 20. Those drawing above Rs. 300 will have to pay the actual expenses which would probably be in the neighbourhood of between Rs 35 to 40.

**वंडित द्वारा नाम सिकारी :** ये जो १३ होस्टल स्थापित होने वाले हैं इनमें से किसमें स्थापित हो चुके हैं और कहाँ कहाँ?

**श्री चलचील राम :** ये जो सबसिडाइज होस्टल बुलने वाले हैं ये सिकन्दराबाद, पूना....

**उचाय्यक महोदय :** १३ में से किसमें स्थापित हो चुके हैं?

वी जात्यकाल का : इसकी वै इस बहत देफिनेट इनकारमेशन नहीं दे सकता करीबन सब लूल चुके हैं ।

**Madras Foodgrain Dealers Licensing Order**

\*1187. **Shri Keshava:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the Madras Government have extended the scope of the Madras Foodgrain Dealers Licensing Order in consultation with the Central Government;

(b) If so, the extent to which its scope has been expanded; and

(c) the reasons for which Government have taken this action?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) and (b). Originally, the Madras Foodgrains Dealers' Licensing Order, 1958, was applied to the dealers of Madras State only. The State Government, acting under their own powers, enforced the Licensing Order with effect from the 1st April, 1959, also in the case of persons from outside the State who purchase in Madras State any of the foodgrains mentioned in Schedule I to the Order for the purpose of transport to their State. Presumably, the Hon'ble member has in mind this extension of the scope of the Madras Foodgrains Dealers' Licensing Order.

(c) As there is free movement of rice from one State to another in the Southern Rice Zone and as the operations in Madras State of unlicensed dealers of other States resulted in numerous malpractices, the State Government decided, with a view to tightening the licensing control, that persons from outside the State who purchase in Madras State any of the foodgrains mentioned in Schedule I to the Licensing Order for the purpose of transport to their State will also have to take out licences under the Madras Foodgrains Dealers' Licensing Order.

**Shri Keshava:** May I know how far this order affects the export by licensed dealers beyond the zone?

**Shri A. M. Thomas:** It does not affect the movement at all. It is there for statistical purposes so that the Madras Government might know the exact quantity of foodgrains moved from that State to another State. It might also facilitate the Madras Government's levy on traders and millers in the State.

**Shri Tangamani:** May I know how the Madras Foodgrain Dealers Licensing Order is being utilized for the purpose of the levy order, that is, collecting foodgrains from the millers?

**Shri A. M. Thomas:** There is 50 per cent levy on the millers and 25 per cent on the traders.

**Shri Harish Chandra Mathur:** What is the experience of the working of this order? Is it proposed to introduce it in other States also?

**Shri A. M. Thomas:** In other States also, there is the Licensing Control Order, that is to license wholesale traders and also millers, so that it is not a new thing as far as the Madras State is concerned.

**Water Supply in Delhi**

\*1188. **Pandit D. N. Tiwary:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether any survey has been made of the water requirements of Delhi as decided by the Delhi Advisory Council in February last; and

(b) if so, the quantum of requirements and steps taken to meet the same?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) No. Sir.

(b) Does not arise.

**Pandit D. N. Tiwary:** May I know whether Government is aware that many times muddy waters come from the taps in several parts of Delhi and

whether any step has been taken to remove that defect?

**Shri Hathi:** This is something different. We are not concerned with the water in the taps.

**Shri Braj Raj Singh:** This should have been answered by the Health Minister.

**Mr. Deputy-Speaker:** Let us hear and be clear about it.

**Pandit D. N. Tiwary:** May I know whether any step has been taken to augment water supply in Delhi, if this plan is not undertaken?

**Shri Hathi:** I am talking of the irrigation needs and the survey in the area and not water supply.

**Mr. Deputy-Speaker:** Water requirements of Delhi.

**Shri Radha Raman:** May I know whether the Government is aware that irrigation in some of the villages of Delhi is greatly handicapped because of lack of proper release of water from the Punjab sources and whether in view of this difficulty, there had been some negotiations or finalisation in order to get the villagers proper quantity of water in the proper season to enable their crops to grow?

**Shri Hathi:** Steps are taken in consultation with the Punjab Government to remove the difficulties.

**Pandit D. N. Tiwary:** On a point of order, Sir, my question was about supply of water in Delhi: not for irrigation but for drinking purposes.

**Mr. Deputy-Speaker:** I am sorry, it was put to the Irrigation Minister. He can bring in only irrigation. The Health Minister could perhaps give some figures about drinking water. Now we cannot jump over to the Health Ministry at this time. Next question.

हिमाचल प्रदेश में आयुर्वेदिक अनुसंधान सेन्टर

\*११८६. श्री पद्म देव : क्या स्वास्थ्य मंत्री यह बताने की हुपा करेंगे कि :

(क) द्वितीय पंचवर्षीय योजना के अन्तर्गत हिमाचल प्रदेश में स्थापित किया जाने वाला आयुर्वेदिक अनुसंधान केन्द्र स्थापने में विलम्ब के क्या कारण हैं ; और

(ल) इस केन्द्र के कब तक चालू हो जाने की सम्भावना है ?

स्वास्थ्य मंत्री (श्री कर्मरक्कड़) :

(क) अभी तक हिमाचल प्रदेश प्रशासन को किसी ऐसे योग्य शिक्षा-प्राप्त बोटेनिस्ट की सेवायें उपलब्ध नहीं हो सकी हैं जिसके ऊपर प्रस्तावित आयुर्वेदिक अनुसंधान केन्द्र का कार्य भार सौंपा जाय ।

(ल) टेक्निकल स्टाफ के मिलते ही केन्द्र चालू हो जायेगा ।

श्री पद्म देव : मैं यह जानना चाहता हूँ कि जब कि हिमाचल सेन्टर के भवीत है, तो क्या सारे हिन्दुस्तान में कोई ऐसा प्रशिक्षित व्यक्ति नहीं है, जो कि वहाँ भेजा जा सके और इसको चालू कर सके ?

श्री कर्मरक्कड़ : काविल व्यक्ति होगे । उनको नहीं मिले ।

**Mr. Deputy-Speaker:** Whether the Centre can send a man to Himachal Pradesh?

**Shri Karmarkar:** If they ask for that, we shall circularise the various States. We shall not take any action on our own.

श्री पद्म देव : इन बारह सालों में अगर यह ठीक समझा गया कि आयुर्वेद विकित्सा-प्रणाली अपने देश के लिये उपयुक्त है, तो क्या इस अरसे में सरकार ने कोई ऐसे प्रयत्न किये हैं, जिससे इस विषय के योग्य व्यक्ति तैयार किये जायें ?

Shri Karmarkar: It is a question with regard to a botanist: not people versed in Ayurveda. They have not been able to secure a botanist. May be one with similar qualifications I shall have it looked into.

जी च० का० भृष्टाचार्य क्या ने जान सकता है कि रिसर्च सेन्टर में केवल भीषणियों पर गवेषणा होती, या गवेषणा करने वाले कार्यकर्ताओं की द्वेषिण भी होती?

जी कर्मरकर पहले व्यक्ति मिलेंगे, उसके बाद ही द्वेषिण की व्यवस्था की जायेगी।

Shri Achar: May I know whether any advertisements are published in the papers calling for applications?

Shri Karmarkar: That would be for the Himachal Pradesh Government.

Shri Harish Chandra Mathur: We have got a National Botanical Laboratory at Lucknow. Do I understand that even that Institution cannot make the services of a botanist available for such a purpose?

Shri Karmarkar: I think, Sir, that is a suggestion. I shall pass it on. As I said, I shall have it looked into. I shall pass on this suggestion also.

जी पथ देव माननीय उपाध्यक्ष जी, बाटेनी आयुर्वेद का एक भग है और यह कोई अलग चीज नहीं है।

उपाध्यक्ष महोदय माननीय सदस्य इस तरह बहस न करे। वह जो सवाल पूछना चाहते हैं, वह पूछें।

जी पथ देव माननीय मंत्री जी ने अभी करमाया है कि चूंकि यह बाटेनी का प्रश्न है, इसलिये आयुर्वेद से ताल्लुक नहीं रखता। मैंने प्रश्न किया था कि बारह साल हो गये हैं, लेकिन आयुर्वेद से सम्बन्धित इस विषय के लिये अभी तक कोई व्यक्ति प्रशिक्षित नहीं किये जा सके, जो कि इस कार्य को कर सके। मैं यह जानना चाहता हूँ कि जब कि यह इसका आव है, तो फिर कोई आवश्यक प्रशिक्षित व्यक्ति नहीं किया गया है?

Shri Karmarkar: This is an Ayurvedic Research Centre with particular reference to the manufacture of Ayurvedic drugs. Therefore, the botanist comes into the picture. They have already tried their best to secure one. As I said, I shall remind them. I shall also refer to the Lucknow Botanical Gardens and I shall ask them to do their best to secure the services of a botanist.

Naval Training School, Ratnagiri

\*1190. Shri Assar: Will the Minister of Transport and Communications be pleased to state

(a) whether it is a fact that Bombay Government have suggested to Central Government to establish a Naval Training School in Ratnagiri District; and

(b) if so, the decision taken by the Government in the matter?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes, Sir

(b) The matter is under consideration.

Shri Assar: May I know if any site has been selected for the training centre?

Shri Raj Bahadur: At a discussion, a suggestion was thrown out that King Thibhu's palace at Ratnagiri may be made available for the purpose. Later on, the then Minister of Transport and Communication, Shri S K Patil, wrote to the Chief Minister to make it available free.

Shri Assar: May I know when the school will start functioning?

Shri Raj Bahadur: I understand that the Government of Bombay have now consented. Certain other factors will have to be taken into consideration and examined before we take a final decision.

Shri Joachim Alva: While considering this proposal, will the Government give attention to the legitimate needs

of Kharwar where there are a large number of fishermen?

**Shri Raj Bahadur:** As a matter of fact, the legitimate needs of Saurashtra, Cutch, Kathiawar and the entire Konkan coast will have to be taken note of and the school located at a suitable place.

**Shri Assar:** May I know how many cadets will be admitted and what will be their educational qualifications?

**Shri Raj Bahadur:** According to the present system, 40 boys are admitted every month for this training.

**Damage to Railway Property due to Storm in Delhi**

**1191. Shri Radha Raman:** Will the Minister of Railways be pleased to state:

(a) whether on the 26th June, 1959 a storm with a speed of fifty miles per hour caused any damage to Railway properties in Delhi;

(b) if so, what was the nature and cost of damage, and

(c) whether as a result thereof Railway traffic to and from Delhi was completely dislocated?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes, Sir.

(b) A large number of trees along the track were uprooted and one of them fell on the track, causing obstruction to traffic.

12 telegraph posts of P & T Department were also damaged thereby affecting Control and Block wires used for the circuits in the area.

The down loop starter signals at Delhi-Shahdara and Sahibabad were also bent.

The cost of damage to Railway property was about Rs 450.

(c) Due to failure of communications between Delhi and Delhi-Shahdara, Railway traffic was completely stopped from 14.25 hours to

15.25 hours on 26th June, 1959. Subsequent trains had to be piloted until normal working was resumed at 10 hours on 27th June, 1959.

**Shri Radha Raman:** May I know whether the Government department in charge of advance information, that is the Meteorological department had given any warning that such a storm was coming and in case any warning was given, whether the Government had taken any precaution in the rainy season to avoid damage to property?

**Shri S. V. Ramaswamy:** The Railway received no information. The usual precautions in the monsoon are taken.

**Shri Radha Raman:** May I know how long this storm continued and whether it also affected a very large number of passengers who were made to wait on the bridge for more than five hours or four hours?

**Shri S. V. Ramaswamy:** For more than five hours, there was only one train. There was detention of 60 trains in all. It could not be helped. As a matter of fact, within 10 minutes, we contacted the P & T to start a line. They could not. Therefore, we had to lay our own cables and take charge of the controls.

**Delhi-Kulu Air Service**

**\*1192.** { **Shri Hem Raj:**  
**Shri Ajit Singh Sarhadi:**  
**Shri Ram Krishan Gupta:**

Will the Minister of Transport and Communications be pleased to state:

(a) whether the Punjab Government have requested the Central Government to run an Air Service from Delhi to Kulu via Chandigarh; and

(b) if so, the action taken thereon?

**The Deputy Minister of Civil Aviation (Shri Ahmed Mohiuddin):** (a) and (b) The Punjab Government have accepted the proposal of the Indian Airlines Corporation to run an

Air Service between Delhi and Kulu via Chandigarh on the basis that the Punjab Government would meet the deficit in the operation of such a service. The Corporation intend to operate the Service as soon as certain improvements being carried out to the airstrip at Bhuntar are completed.

**Shri Hem Raj:** May I know by what date it will be started?

**Shri Mohiuddin:** I cannot lay down a date. There are certain improvements to be carried out at the landing place in that area, and we are taking steps to finish the improvements as early as possible.

**Shri Hem Raj:** May I know whether this service will be started by the time the Dusserah Fair takes place there?

**Shri Mohiuddin:** I have said, Sir, that it is not possible to indicate any time for the starting of the service. We will expedite it.

जी पर्याप्त क्या इस सर्विस द्वारा केवल यात्रियों के आने जाने की सुविधा होगी या कुल्लू के सेव बर्गरह भी इधर आ सकेंगे और दूसरा सामान आ सकेगा?

जी, मुहीउद्दीन पैसेंजर और कारों दोनों के लिये यह सर्विस होगी।

जी हेतु राज स्पिति का जो इलाका है और वहां का जो भौमिक है उसमें वहा तीन महीने ही काम करने के होते हैं। क्या पजाब गवर्नरेंट ने सैटल गवर्नरेंट से यह प्रार्थना की थी कि यह सर्विस स्पिति ले जाई जाये ताकि वहां पर सामान बक्त पर पहुँच सके और वहां पर काम सहको बर्गरह का हो सके?

जी मुहीउद्दीन मुझे तो यह मालूम नहीं है कि पजाब गवर्नरेंट ने कोई स्वाहित जाहिर की है कि किसी आस तरीके से सर्विस को शुरू किया जाये। मुझमें है कि उन्होंने इसकी स्वाहित की हो कि जल्दी से वहसी इसको शुरू किया जावे, लेकिन चूंकि

हाई बहाउ का यह मामला है, इसलिए ज्यादा से ज्यादा एहतियान करनी पड़ती है।

**Shri Hem Raj:** My question is something else. In view of the fact that the Spiti Valley is cut off for nine months and the working season is only for three months, I wanted to know whether the Punjab Government had requested the Central Government for extending the service up to Spiti for carrying materials for building roads?

**Shri Mohiuddin:** No, that request is not there. The proposed service is only up to Bhuntar.

#### Chandballi Port

**1193. Shri Sanganna:** Will the Minister of Transport and Communications be pleased to refer to the reply given to Unstarred Question No 4132 on the 8th May, 1959 regarding Chandballi Port and state-

(a) whether any decision has since been taken regarding export of rice from Chandballi Port, and

(b) if so, with what results?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) The matter is still under consideration

(b) Does not arise

**Shri Sanganna:** In reply to the question on the previous occasion the hon. Minister was pleased to state that an officer of the Transport Ministry had been deputed to make a survey of the rivers of Dharma and Baitarni and the officer in return has made a report which has been sent to the Government of Orissa for its opinion. May I know whether the opinion of the Government of Orissa has been received?

**Shri Raj Bahadur:** Since then the matter has been under discussion with the State Government to find out some via media to cover the difference in cost of transport by the sea route

as compared to the road route, and that is still under consideration.

**Shri Sanganna:** Are the Government aware that if rice is sent from the Chandballi Port it will be more economical than rice being sent by train to West Bengal?

**Shri Raj Bahadur:** According to the figures that I have, transport charges by sea come to Rs 1.06 nP freighter, plus Rs 0.21 nP port charges, that is Rs 1.27 nP in all per maund, as compared to the railway freight of Rs 0.53 nP per maund. The difference of Rs 0.53 nP plus port charges per maund has got to be made up.

**Shri Mahanty:** This question has been hanging fire since May last. How long do Government propose to take to come to a decision on this matter?

**Shri Raj Bahadur:** The Food Ministry, I think very rightly, insisted that we should save in the cost of transport so far as foodgrains are concerned. Therefore they have asked the State Governments to make good the difference between the cost of freight by rail and sea.

**Shri Panigrahi:** May I know whether the hon. Minister is aware that because of this delay in deciding this matter, large quantities of rice and paddy are being smuggled by traders through this Port also, which is a loss to the Government?

**Shri Raj Bahadur:** I am not aware of that, but it seems to be rather improbable because evidently the cost of transport by sea is higher than the cost of transport by road-cum-rail route, and even a smuggler will not find it profitable or economical to do so. Even so I take the information and I will pass it on to them.

**Shri Mahanty:** What will be the average excess that the State Government is being asked to bear?

**Shri Raj Bahadur:** I have just now indicated that the State Government have been asked to make good the difference of Rs 0.53 nP per maund, plus the port charges as well.

**Shri Sanganna:** May I know whether Government will be pleased to lay on the Table of the House the survey report of the special officer who has been sent for the purpose?

**Mr. Deputy-Speaker:** He wants to know whether the report will be laid on the Table of the House?

**Shri Raj Bahadur:** If that is desired, I will consider it.

#### Train Accident at Gauhati

\*1194. **Shri P. C. Borooh:** Will the Minister of Railways be pleased to state

(a) whether it is a fact that a shuttle train carrying North Frontier Railway Employees from Gauhati to the Maligaon Railway Head Office was involved in an accident on the 1st August in the Gauhati Town Area; and

(b) if so, the causes of this mishap and the number of casualties?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes, but it occurred on the Ujan Bazar Ghat Siding near the Noonmati Level Crossing in the Gauhati Town Area while the staff shuttle was proceeding to Gauhati Railway station.

(b) The facing points not having been clamped and locked 23 persons were injured of whom, three received grievous injuries.

**Shri P. C. Borooh:** May I know if any steps have been taken by the Government to avoid recurrence of such accidents?

**Shri S. V. Ramaswamy:** We have taken every precaution against accidents. In spite of that sometimes they do happen.

**Shri P. C. Borooh:** Is it a fact that the North-East Frontier Railway's main line passes through the busiest and the most congested part of Gauhati City for which reason these accidents occur?

**Shri S. V. Ramaswamy:** So far as this is concerned, the running of the

trains on the main lines was not affected.

**Shri P. C. Boroosh:** My question is not that I wanted to know whether it is a fact that this railway line passes through the busiest and the most congested area of the town, and there are no suitable overbridges also, and for that reason the accidents occur

Shri S. V. Ramaswamy: My hon friend may put a separate question for that

**Shri Hem Barua:** May I know whether it is a fact that only a single bogie was involved in this accident and it was because it was not properly clamped, if so, what steps are proposed to be taken to see that this tram which moves at a snail's pace is not involved in accidents of this sort?

**Shri S. V. Ramaswamy:** The eleventh coach of this train got derailed, and the enquiry disclosed that the pilot-man was responsible, and action is being taken against him.

Shri P. C. Boroosah: May I know whether Government has received any proposal to shift the railway line to the outskirts of Gauhati town, that is from Kamakshya to Narengi near the site of the refinery?

Shri S. V Ramaswamy: I require notice for that question

**The Minister of Railways (Shri Jagjivan Ram):** Sir, may I add here that the accident has nothing to do with the congested locality of the town and therefore it has no relation with that. There is no proposal at present to shift the railway line from its present place.

बीकानेर ने दिही मनुसंकाल प्रयोगशाला  
+

\*११६५. { श्री कर्णी सिंहजी :  
श्री पं० लां० गुरुजी :

क्षमा वाला तथा कृषि मंत्री यह बताने की  
क्षमा दर्तें हैं :

(क) बीकानेर में ठिकी अनुसंधान

प्रयोगशाला के लिये अमीन कव ली गई थी ,

(स) इस प्रयोगशाला की इमारत के निर्माण और अन्य कार्यों पर कितना आवर्तक और अनावर्तक व्यय होगा,

(ग) अब तक इमारत का निर्माण कार्य प्रारम्भ न करने के क्षय कारण है, और

(ब) सरकार निर्माण कार्य कब से प्रारम्भ करा रही है ?

### कृषि उत्पादनी (यी नो० बै० कृष्णप्पा)

(क) से (घ) एक विवरण सभा की टेबिल पर रख दिया गया है।

३५८

(क) २४ दिसम्बर, १९५६

(ब) अनावर्तक व्यय

कृष्ण

(१) भवन निर्माण के लिये १,००,०००

(२) सामग्री के लिये ४०,०००

यह सम्प्रा अप्रैल, १९५७ से एक किराये के भवन में कार्य कर रही है। इसका दो साल का आवर्तक व्यय निम्न प्रकार हुआ है —

ରହ୍ୟ	୧୯୫୭-୫୮	୧୯୫୮-୫୯
୧୯୫୭-୫୮	୪୫,୫୬୦	୪୪,୮୮୦
୧୯୫୮-୫୯	୪୪,୮୮୦	୪୪,୮୮୦

(ग) और (घ) भवन का निर्माण कार्यालय इसलिये आरम्भ नहीं किया जा सका, क्योंकि वह भूमि राजस्थान सरकार को एक मैटिकल कालिज की स्थापना के लिये आदिये थी। यह एक दूसरी भूमि का चुनाव कर लिया गया है और ज्यों ही राजस्थान सरकार से वह भूमि उपलब्ध होगी, भवन निर्माण का कार्यालय आरम्भ हो जायेगा।

Shri Harish Chandra Mathur: May I know how this proposal originated and what is the nature of the research that is proposed to be conducted?

**Shri M. V. Krishnappa:** This is our central locust organisation. That is the headquarters almost for this locust warning organisation, and we had almost acquired a three-and-a-half acre plot and we were about to construct the building when the Rajasthan Government wanted the site for building a medical college. So we had to surrender to their request and we are now getting a new site.

**Shri Harish Chandra Mathur:** My question was different. I wanted to know how this proposal has originated and what is the nature of the research, so far as locust is concerned, that is proposed to be conducted there?

**Shri M. V. Krishnappa:** As I said, we have a central locust warning organisation, and the headquarters will be at Bikaner, and it will conduct experiments about locusts, locust warning, and the various varieties of locusts, insecticides and other things connected with locusts.

**Shri Karni Singhji:** Has any final decision been taken about the location of the new laboratory? Will it be at Bikaner?

**Shri M. V. Krishnappa:** Yes, Sir, it will be at Bikaner, and the site will be near the old site.

**Shri Harish Chandra Mathur:** I understand that we have an organisation which has its headquarters there. My question was what type of research is going to be conducted and whether you have been able to procure the necessary staff for that research.

**Shri M. V. Krishnappa:** Certainly, as I have stated, we will be conducting research in locusts, insecticides, various types of locusts, how to kill them and how to combat all the locusts successfully. We have enough of entomologists in this country and we are trying to procure them.

**Mr. Deputy-Speaker:** Now, Question No. 1196. Shri Jangde.

**Shri Jangde:** I put the question.

**Dr. P. Subbarayan:** As I am not conversant with Hindi, I shall read out the reply in English, and my hon. colleague the Minister of State in the Ministry of Transport and Communications will read it out in Hindi, if the hon. Member wants it.

ग्वालियर और भोगाल में टेलीफोन एक्सचेंज

\*११६६. श्री जंगड़े : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि ग्वालियर और भोगाल के टेलीफोन एक्सचेंजों को आटो-मेटिक (स्वचालित) एक्सचेंजों में बदलने की योजना दो बर्ष पहले की गई थी;

(ल) यदि हां, तो इन टेलीफोनों एक्सचेंजों को अब तक आटोमेटिक एक्सचेंजों में न बदलने के क्या कारण हैं; और

(ग) आजकल इन एक्सचेंजों से अलग अलग किनने टेलीफोनों की व्यवस्था है?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** (a) Schemes for the conversion of the two exchanges to automatic working had been under consideration for the last two years. They have since been sanctioned.

(b) More than two years are required to complete automatic exchange schemes where new buildings are involved, as time has to be allowed for planning, detailed design, sanction, acquisition of land, building construction by C.P.W.D.

(c) 819 and 928 respectively as on 1st September, 1959.

परिवहन तथा संचार वंशालय में राष्ट्रमंत्री (श्री राज बहादुर) : (क) इन दो टेलीफोन-केन्द्रों को स्वचालित केन्द्रों में बदलने की योजना पिछले दो बर्षों से विचाराधीन थी। इनकी मंजूरी दी जा चुकी है।

(ल) यूके योजना बनाये, और बार द्वितीय तैयार करने, मंजूरी लेने, बमीन

ज्ञापत कुरने और भवन निर्माण आदि काव्यों में केन्द्रीय सोक-निर्माण विभाग द्वारा समय लग जाने की गुजाहक रखनी पड़ती है, अतः उन स्वामों में जहां भवन निर्माण का कार्य होना है, स्वचालित टेलीफोन केन्द्र की योजना को पूरा करने में दो वर्ष से अधिक समय लग जाना जरूरी है।

(ग) १ सितम्बर, १८८१ तक कम से ८१६ एवं ६२८ टेलीफोन।

वा० राज सुमल लिह : एक सबाल का दो बार जारी क्यों? Why this waste of labour?

Shri Jangde: Is it not a fact that the Estimates Committee had suggested an optimum number of telephones beyond which the manual exchanges must be converted into automatic ones, and if so, what is the reaction of Government thereto?

Dr. P. Subbarayan: The difficulty is that thousand telephones are required for putting up an automatic exchange, but because of the importance of Gwalior, we are putting up an automatic exchange there, even though the number is not yet a thousand. we try to do the best we can. We shall do what we can because of the importance of Gwalior

Shri Jangde: Is it not a fact that the Estimates Committee had already complained that certain towns like Rajkot and Bhavanagar had to be converted into automatic exchanges long before, but that had not yet been completed?

Dr. P. Subbarayan: I have already explained that it is not very easy to put up an automatic exchange; it takes about two years; and we try to do our best by Gwalior, in spite of the fact that the number has not reached a thousand. I do not know what the hon. Member exactly wants.

Shri Jangde: There was a lot of complaint regarding the telephone exchange at Bhopal, and during the last Budget Session also, many hon.

Members had suggested frequently that the telephone system at Bhopal should be improved. May I know what has been done in this connection?

Dr. P. Subbarayan: The matter of Bhopal is also under consideration.

बरेली स्टेशन पर बिना टिकट सेनिक

१११६ वी बालानी . क्या रेलवे मधी यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि २१ जुलाई १८८१ को बरेली रेलवे स्टेशन पर कुछ सेनिक रेलवे बारटो के बिना यात्रा करते हुये पकड़े गये थे ,

(ल) क्या यह भी सच है कि जब उन्हें पूछताछ के लिये रेलवे कर्मचारियों ने रोका, तो सुरक्षा दल के एक इन्स्पेक्टर के नेतृत्व में बढ़ी पहने हुये सशस्त्र व्यक्तियों के एक दल ने स्टेशन पर हमला कर दिया और रेलवे कर्मचारियों को डग-धमका कर उन्हे रिहा करा लिया ।

(ग) यदि हा, तो इस सबध में क्या कार्यदाही की गई है , और

(घ) बरेली स्टेशन पर ऐसी घटनाओं की पुनरावृत्ति को रोकने के लिये क्या कार्य-वाही की गई है ?

दृष्टव्य उपलंभी (जी शाहनवाज जा०) :

(क) रेलवे सुरक्षा दल के दो सैनिकों से, जो साथी पोशाक में थे, बरेली स्टेशन के मुख्य काटक पर तीनांत टिकट बलकटर ने टिकट भागा । उनमें से एक सैनिक जबरदस्ती भाहर निकल गया लेकिन इसरा रोक लिया गया ।

(ल) जी नहीं । लेकिन रेलवे सुरक्षा दल कह एक सब इन्स्पेक्टर पाच-छ सैनिकों के साथ स्टेशन पर आया था और उसके और स्टेशन कर्मचारियों के बीच बहुत कुछ छाना सुनी हुई थी ।

(c) और (d) प्रारंभिक - कांड के बाद सब इन्वेस्टिगेशन और तो सैनिकों को अनुप्रयोग कर दिया यात्रा है और उनके लिए कानून अधीन और अपील नियमों (Discipline and Appeal Rule) के अधीन कार्रवाई की जा रही है।

Shri Mahanty: On a point of order The hon. Minister has just replied in Hindi. Let him reply in a Hindi which is understandable. It is not doing any service to Hindi or to the House to talk something which is abracadabra.

Mr. Deputy-Speaker: Most of the Members have understood it.

Shri Vajpayee: It is not Raghu Vir's Hindi, it is Government of India Hindi.

Mr. Deputy-Speaker: The hon. Minister might reply in English also.

Shri Shahnawaz Khan: (a) Two Sainiks of the Railway Protection Force dressed in plain clothes were challenged by the Ticket Collector on duty at the main gate of Bareilly Railway station. One of them forced his way out, while the other was detained.

(b) No. But a Sub-Inspector of the Railway Protection Force, along with five or six Sainiks, came to the station and there were heated alterations between him and the station staff.

(c) and (d) As a result of the preliminary enquiries, the Sub-Inspector and the two Sainiks have been placed under suspension and further action against them, under the Discipline and Appeal Rules, is in progress.

Shri Vajpayee: May I know what action has been taken by the Railway Administration to check the repetition of such incidents, and whether any steps have been taken to provide for the security of the railway officials?

Shri Shahnawaz Khan: As I have stated already, they have been placed under suspension, and the inquiries are proceeding.

Mr. Deputy-Speaker: The hon. Member wants to know whether any other measures have been taken to check the repetition of such incidents.

Shri Shahnawaz Khan: I hope the action that we have taken will act as a deterrent; and if there is any repetition, we shall repeat the action taken.

Shri Tyagi: I only want to have a clarification. May I know whether the word 'Sainik' used here means a military man or it means some other class of servants?

Shri Shahnawaz Khan: They are Sainiks of the Railway Protection Force.

Shri Tyagi: 'Sainik' is a word which is used for the soldier in the Army. I want to know whether the word used here refers to Army people or other Sainiks.

Shri Shahnawaz Khan: They are Railway Protection Force Sainiks.

Sardar Iqbal Singh: May I know whether Government have received many complaints from Bareilly station that people in plain clothes detain passengers, search them and harass them and, if so, what action Government has taken in the matter?

Shri Shahnawaz Khan: We have received no complaints to that effect.

बी असल बहाने में यह आवाज़ आहता हूँ कि रेलवे सुरक्षा दल और रेलवे के जो साधारण कर्मचारी हैं उन के बीच में क्या रिक्ता है यादा कि उन की आवाज़ का उन्हें पालन करना चाहिये या ऊपर से अंदर भेजने की कोई व्यवस्था की गई है।

बी अहमदाज़ जां : उन के बीच में नद से बड़ा रिक्ता तो यह हूँ कि वह सब एक विरोधी के अकराइ है।

**Shri S. M. Banerjee:** May I know whether serious complaints have been received regarding the conduct of Railway Protection Force man, and if so, the remedy that has been sought to check such things?

**Shri Shahnawaz Khan:** It is a very general question.

**Mr. Deputy Speaker:** Now, Shri Bhakt Darshan.

**Shri S. M. Banerjee:** A Railway Protection Force man was found even molesting a woman. Since complaints have been received.....

**Mr. Deputy Speaker:** We are considering what happened at Bareilly. We are not going into the behaviour or conduct of a particular Railway Protection Force man. We cannot do it in this question.

**बी भक्त दर्शन :** क्या इस घटना के बाद रेलवे सुरक्षा दल के सोनां को इस तरह की हिंदायत दी गई है कि जो रेलवे के सामारण कानून है कम से कम उन का पालन उन्हें अवश्य करना चाहिये ताकि इस तरह की कोई घटनायें न होने पायें ।

**बी शाहनवाज जा :** यह तो हमेशा किया ही जा रहा है ।

**Shri Hem Barua:** In view of the fact that the Railway Board had issued specific orders to counteract the hooliganism of the students, may I know whether the Railway Board has also issued specific orders to counteract the hooliganism of the Sainiks and others as well?

**Mr. Deputy-Speaker:** Those orders must be there already.

**Shri Shahnawaz Khan:** I would like to contradict that insinuation. There is no hooliganism amongst the members of the Railway Protection Force; they are a well-disciplined body. I would submit that even among the very well-disciplined forces in the world today we do have some cases of indiscipline; when we do have an

odd case of indiscipline, we deal with it firmly.

**Mr. Deputy Speaker:** Next question.

**गुरी हेम बरुा:** May I make a humble submission?.....

**Mr. Deputy Speaker:** I have called the next question.

### गोविन्द सागर शील

\*११६६. डा० राम चूरग तिहू :  
ममा तिचाई और बिसूत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जालड़ा नंगल में गोविन्द सागर शील में मत्स्य-पालन के अधिकारों के बारे में हिमाचल प्रदेश और पंजाब की सरकारों के बीच झगड़ा चल रहा है; और

(ल) यदि हाँ, तो इसे सुलझाने के लिये क्या हल निकाला जा रहा है?

तिचाई और बिसूत उपर्याप्ती (बी हार्टी) :

(क) जी, हाँ ।

(ल) विषय उत्तरी लोकीय परिषद् (नारदन जोनल काउन्सिल) के विचारालीन है ।

डा० राम चूरग तिहू : इस झगड़े की बात केवल सरकार की निगाह में कब चाहिए और कितनी जल्दी इस का फैसला किये जाने की सम्भावना है?

गुरी हार्टी: In fact, this matter has not come up before the Irrigation and Power Ministry, but it has been taken up in the Zonal Council where the representatives of the States meet and decide.

डा० राम चूरग तिहू: How far has the development plan regarding pisciculture suffered due to the controversy between the two Governments?

**Shri Hathi:** The controversy is between the two Governments of Punjab and Himachal Pradesh

**Dr. Ram Subbag Singh:** My question is whether the plan regarding the development of pisciculture in Gobind Sagar Lake has suffered due to this controversy. If so, what is the extent to which it has suffered?

**Shri Hathi:** I have no idea as to whether the plan has suffered. It is for the Punjab and Himachal Pradesh Governments to carry on with the plan I do not know.

**बी भूत वर्षा** मैं यह जानना चाहता हूँ कि यह संगठन कब से प्रारम्भ हुआ और कब तक इसके नियंत्रण हो जाने की प्राप्ति की जाती है?

**Shri Hathi:** As I said, the Irrigation and Power Ministry has not dealt with this question. But we have information in as much as the representatives of the Ministry attend the Zonal Council meetings. This question is being handled by the Zonal Council.

**Sardar Iqbal Singh:** May I know whether there is any proposal to transfer this whole area to the Punjab Government so that there may be no controversy or dispute?

**Mr. Deputy Speaker:** That is a bigger question.

**बी वय देव** क्या यह दुरुस्त है कि जब पंजाब गवर्नरमेंट ने यह कहा कि इसने गहरे जल के अन्दर मछली नहीं हो सकती तो हिमाचल प्रदेश की सरकार ने यह कहा कि इसका काम हमें दिया जाव और हम इस काम को पूरा करने के लिये तैयार हैं तो क्या सरकार इसको करने के लिये तैयार नहीं?

**Mr. Deputy-Speaker:** Next question. **Dr. Ram Subbag Singh.**

**डा० राम सुभग सिंह :** प्रभ्री यत्री महोदय ने कहा कि हम लोगों को इस बात की जानकारी नहीं हैं तो यह एक बड़ा

महत्वपूर्ण कार्य है गोविंद सावर ज्ञानी की जानकारी का लार्ड फिल्ड जाव तो कई एक बार यहाँ के लोग भी उसकी देख रेख करने जाते हैं तो क्या कभी यहाँ के प्रविकारियों की निगाह में यह चीज़ आई कि उस जगहे का निवाटारा जल्दी से जल्दी किया जाय ताकि इस कार्य को सुचारू रूप से चलाया जा सके?

**Shri Hathi:** The Zonal Council is presided over by the Home Minister. I think the representatives concerned will try to bring about an amicable settlement as soon as possible.

**बी वय देव** उपाय्यक महोदय मत्री महोदय द्वारा मेरे प्रश्न का उत्तर नहीं दिया गया। मेरा निवेदन वह है कि चूंकि यह बात हिमाचल प्रदेश के प्लानिंग बोर्ड के सामने आई थी और पंजाब गवर्नरमेंट ने इस बात के लिये इकार किया कि चूंकि वह तालाब बहुत गहरा होगा इत्तिवेष मछली नहीं हो सकती और हिमाचल प्रदेश की सरकार ने इस बात की धाकर दी थी कि हम इस काम को करने के लिये तैयार हैं बशर्ते कि गवर्नरमेंट इस काम को हमें सुपुर्द करे ऐसी स्थिति में सरकार का क्या रिएक्शन है?

**Shri Hathi:** This view point might be placed before the Zonal Council. That is the only thing I can say.

#### Groundnut and Castor-Cake

**\*1200. Shri Bali Reddy:** Will the Minister of Food and Agriculture be pleased to state?

(a) the reasons for the high cost of groundnut cake and castor-cake in the country, and

(b) the steps proposed to be taken to bring down the prices?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) The high cost is due mainly to an increase in demand for these oilcakes.

(b) Steps have been taken and are being continued to increase production of groundnut and castor-seed in the country in order to augment production of their oilcakes with a view to bring down the prices. Exports of oilcakes are also regulated to check any abnormal rise in their prices.

**Shri Bali Reddy:** In view of the fact that large quantities of oilcakes are used as fertilisers, do the Government propose to control their prices?

**Shri M. V. Krishnappa:** In fact, the money earned out of the export of these oilcakes is earmarked for import of fertilisers—ammonium sulphate, from other countries, in addition to the existing quota. Ammonium sulphate has more fertiliser quality than groundnut cake.

**Shri Eacharan:** What is the percentage of the total production of oilcake left for internal consumption?

**Shri M. V. Krishnappa:** 90 per cent is left for internal consumption and only 10 per cent has been allowed to be exported last year.

**Shri M. B. Thakore:** What was the total production of these oilcakes in the years 1958 and 1959?

**Shri M. V. Krishnappa:** It was 28.6 lakh tons in 1958-59 as against 24.3 lakh tons in 1957-58.

जी विद्युत विभाग में आनना चाहता हूँ कि ममी जी ने जो यह कहा कि बाहर यह आयलकेक्स भेज कर फटिलाइजर्स भेजते हैं तो मैं आनना चाहता हूँ कि तुलनात्मक दृष्टि से बाहर के फटिलाइजर्स हिन्दूस्तान की होती के लिये ज्यादा मुफीद है और उनमें वह एमोनियम सल्फेट ज्यादा होती है कि आयल केक्स में ज्यादा होती है?

जी जो० बै० हुल्लाप्पा : आयलकेक्स में ७ परसेंट नाइट्रोजन होती है और फटिलाइजर्स में एमोनियम सल्फेट २० परसेंट होती है अर्थात् फटिलाइजर्स में

आयलकेक्स की अपेक्षा तीन गुनी होती है।

#### Distribution of Milk Powder

+  
1201. { **Shri Dasaratha Deb:**  
          { **Shri Bhakt Darshan:**

Will the Minister of Health be pleased to state

(a) whether India has received milk powder from Church World Service—INC—USA for distribution among the poor children in India,

(b) if so, who are the Agents authorised to distribute the same, and

(c) whether Government have any control and check over the distribution thereof?

**The Minister of Health (Shri Karmarkar):** (a) Yes

(b) The Representatives in India of the Church World Service, the National Christian Council, and the Director of the Committee on Relief and Gift Supplies, receive the milk powder from their parent organisations under the Indo-US Agreement, 1951, and arrange for its distribution through the Indian Red Cross Society, various missionary bodies, social welfare institutions, etc., including schools and orphanages.

(c) Under the terms of the Indo-US Agreement, 1951, neither the Government of India nor the State Governments/local authorities can interfere with the plan of distribution of the gift supplies, including milk powder, received by the Receiving Agencies.

**Shri Dasaratha Deb:** May I know whether any import duty is being charged on the import of this milk powder?

**Shri Karmarkar:** No, Sir

**Shri Dasaratha Deb:** Are any other charitable organisations also allowed to import such milk powder into India?

**Shri Karmarkar:** I find that there are some other sending agencies also

**Shrimati Renu Chakravarty:** The hon Minister has stated that this milk powder is distributed through various agents including missionaries and other social welfare organisations besides the Red Cross. Are the names of the distributing agencies actually mentioned in the Indo-U.S. Agreement of 1951? Who has set up or certified these agencies?

**Shri Karmarkar:** As I said, under the Agreement, we cannot interfere with their distribution

**Shrimati Renu Chakravarty:** My point is that there are various social welfare institutions and missionary organisations besides the Red Cross that have been given charge of distributing this. I would like to know who has set up or certified these agencies that are now distributing this milk powder

**Shri Karmarkar:** There is no question of any certificate here

**Shrimati Renu Chakravarty:** Can any organisation just go and get it?

**Shri Karmarkar:** They can just go to them and get it, if it is a deserving case.

**Mr. Deputy-Speaker:** The question is whether there is some competent authority charged with this distribution

**Shri Karmarkar:** No, we are not at all authorised to interfere in any manner with the distribution

**Shrimati Renu Chakravarty:** What is the main agency which has finally set up the various other agencies for distribution? Who receives it at this end?

**Shri Karmarkar:** The Church World Service have their representative in India and he acts in collaboration with the Director of the Committee on Relief and Gift Supplies for distribution of the supplies in India. They have got their agents here

**सरदार ज्ञान सहगल:** क्या यह सत्य है कि सरकार के पास ऐसी विकायतें आई हैं कि विलक्षण पाउडर जो कि चर्ब बल्ड सर्विस से भिलता है उसे कई जगह बाजार में बेचा जाता है?

**Shri Karmarkar:** So far as I remember, we have not received complaints

**श्री भक्त दर्शन श्रीमान्:** क्या यह सत्य है कि हाल ही में स्वास्थ्य मन्त्रालय की ओर से इस आशय की विज्ञप्ति प्रकाशित की गई है कि जो लोग इस दुर्घटना का दुश्योग कर रहे हैं और बाजार में खुलेखाम इसे बेचा जा रहा है उनके लियाक कोई कार्यवाही की जानी चाहिये और क्या इस सम्बन्ध में कोई कदम उठाया जा रहा है?

**Shri Karmarkar:** Yes. I am grateful to my hon friend who has corrected my earlier reply, because that particular matter had not passed through me. I remember having read in the papers that we had formally requested the various agencies not to sell milk powder in that way. That is a fact.

**Shri Tangamani:** May I know who is the representative in India of the Church World Service for receiving this milk powder which is sent from the U.S.A.? Where is their headquarters?

**Shri Karmarkar:** I have not got the name with me now. I shall pass it on to the hon Member

**शुभी मणिकेन वटेस:** क्या सरकार को यह भालूम है कि कही कही पर इन नियमों द्वारा वर्षों को दूध पिलाने में उनका धर्म परिवर्तन करने की कोशिश हो रही है?

**Shri Karmarkar:** Some of these missions there are, I think, subject to the laws of the country; freedom is given to anyone to convert anyone else to his religion, but I have not received complaints that they are

abusing this milk powder for that purpose

12 hrs.

#### SHORT NOTICE QUESTIONS

##### Indians Arrested by Chinese Forces

S.N.Q. No. 12. Shri P. C. Borooh: Will the Prime Minister be pleased to state

(a) whether it is a fact that Chinese forces have arrested 14 Indians belonging to Ladakh recently,

(b) if so, the action taken in the matter, and

(c) whether there is any information about the whereabouts of the Head Lamas of Hemis and Phuang Monasteries of Ladakh?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) to (c) According to the information received from our Consulate at Lhasa, five Indians are held in custody by the Chinese authorities in Lhasa. It is not clear whether they come from Ladakh. Our Consulate has protested to the Chinese authorities about the arrest of these persons

We have also received some information about fourteen Ladakhi Lamas being in custody in various prisons in Tibet. But we have received no precise information about them. We have approached the Chinese authorities to permit Muslims from Kashmir as well as Ladakhi Lamas to contact our Consulate in Lhasa and to allow them to return to India if they so wish.

Shri P. C. Borooh: May I know whether Government have any information about the number of Indians returning to Ladakh by Lhasa just prior to the starting of the trouble in Tibet? If so, what was the number and how many of them have been permitted to go back home?

Shri Jawaharlal Nehru: We have no definite information. We have some reports about them. I say we have no definite information because people used to go from Ladakh without any formal papers being taken from us—passports. It is an old practice. Two

श्री भरमरकर स्थानीय मन्त्री के बल एक सर्कूलर निकाल कर ही अपने कर्तव्य की समाप्ति समझ लेना चाहते हैं या यदि इस तरह की कोई शिकायतें आयें तो उनके खिलाफ कोई कायदाही भी करने का विचार रखते हैं?

श्री करमरकर सास तौर से कोई शिकायत आ जायेगी तो उसके बारे में जो कुछ कर सकते हैं वह करेंगे।

श्री प्रकाश बीर शास्त्री में स्वास्थ्य मन्त्री महोदय से यह जानना चाहता हूँ कि जो दुख चूर्ण बाहर से आता है उसका कितना प्रतिशत भाग सामाजिक धर्या अन्य स्थानों के द्वारा उपयोग में लाया जाता है और कितना प्रतिशत ईसाई मिशनरियों के द्वारा वितरित किया जाता है?

श्री करमरकर उसके बेरे पास में आकड़े नहीं हैं।

सुधी निष्क्रिय घटेल यब एशियेट ऐसा तो नहीं है कि यह ईसाई पादरी लोग दुख पिलाने में हमारे बच्चों का बर्मं परिवर्तन कर लें और इस तरह से बर्मं परिवर्तन होने पर भी हम कुछ नहीं कर सकते?

Shri Karmarkar: One of the parts of the agreement that I have seen is that this should not be used for these purposes, particularly, and if any complaint is brought to our notice, I can assure the hon Member that we will go into that

Mr. Deputy-Speaker: The Question Hour is over.

types of Indians went there, the one were the Lamas and they went for study there; the other were Ladakhi Muslims who used to go there for trade. According to our old practice nobody need get the papers and most of them did not. So, we had no record. Subsequently, when we tried to find out we were told that about 400 Lamas from Ladakh were studying in the various monasteries in Tibet and about 124 families of Kashmiris, that is Ladakhi Muslims, were there. We have not verified these figures. The Chinese authorities have raised the point that these people are no longer Indian citizens if ever they were because many of the Kashmiris—Ladakhi Muslims—have been there for a long long time. That is a matter on which we are conferring with them.

**Shri P. C. Boroobah:** Is it a fact that many of the Lamas and Indian traders while fleeing from Lhasa to Ladakh by the incoming route were machine-gunned by the Chinese forces?

**Shri Jawaharlal Nehru:** We have had no information about that.

**Shri Hem Barua:** May I know whether these 14 Ladakhi Lamas who are in custody of the Chinese authorities in Lhasa are so because of mistaken identity? If so, may I know whether Government have taken any steps to establish their identity so that they might be released?

**Shri Jawaharlal Nehru:** There is no question of mistaken identity. It is a question of a person establishing his nationality, not identity. Nationality is normally established by papers, passports etc. Now, they have no papers and passports except such oral or other evidence they might give. Immediately it becomes a little less definite although it might be established. It depends upon the authorities taking a strict view or a flexible view about it. They have said quite definitely that they are Indian nationals from Kashmir. It is true that in the past, sometimes to get over

preliminary difficulties they have signed papers which, probably, go against them because they got some things done quickly. That comes up against them now.

**Dr. Ram Subhag Singh:** Have Government received any definite information either through the Chinese authorities or through our own Consulate in Lhasa about the charges under which these Lamas are being held up in Lhasa and elsewhere?

**Shri Jawaharlal Nehru:** What charges? I do not know whom the hon Member is referring to. I do not know who these persons are who it is alleged are in prison. I have no definite information about them. I cannot even definitely say whether they are there or not. Complaints have reached us from their friends or other people taking interest in them. We are enquiring.

But the other case is a general case of their nationality, and, at the present moment, I do not suppose it is necessary to have a precise legal charge to put a person in prison.

**Shri Braj Raj Singh:** The Prime Minister just now said that persons other than the 14 Lamas are held up there. May I know what action the Government of India are taking to secure the release of these persons and whether any charge has been given to the Government of India under which they have been held up there? May I also know whether we may expect that they shall be released?

**Shri Jawaharlal Nehru:** I said it is denied that they are Indian nationals.

**Shri Braj Raj Singh:** I ask about the 5 persons except the Lamas.

**Shri Jawaharlal Nehru:** We do not know. I have not got the detailed facts about them.

**The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):** Sir, the matter has been taken up with the authorities but we have not heard

from them. Of these 5 Indians, who are registered with our Consul General and the 3 others are not registered. They are held in custody by the Chinese authorities.

Shri Vajpayee: In view of the fact that the MacMahon line does not extend to Ladakh, may I know what steps are being taken to demarcate the border and to liberate the Indian territory that is now occupied by the Chinese?

Mr. Deputy-Speaker: That would be a different question.

Shri Vajpayee: May I submit, the hon. Prime Minister

Mr. Deputy-Speaker: Boundary cannot be demarcated here in this question which is only a question of certain persons being taken into custody Order, order. It may be very important but it cannot be the subject-matter of a supplementary question here.

Shri Vajpayee: If we give notice of an adjournment motion it is rejected on the ground that it is a continuing matter.

Mr. Deputy-Speaker: All that is not relevant here.

Shri Goray: Just now the Prime Minister said that there are certain individuals about whose nationality there is some doubt but there are others about whose nationality there is no doubt. We have made representations about these two categories of people and we have not, so far, heard anything from the Chinese authorities. Is it to be taken that the Chinese Government will behave in this pattern always?

Mr. Deputy-Speaker: Who can say that?

Shri Goray: What do we do? We make representations about people about whose nationality we have no doubt. And we make representations about other people also and they do

not give us an answer. What do we do?

Shri Jawaharlal Nehru: Well, it is rather difficult for me to answer not on my own behalf but on behalf of other people that is, the Chinese authorities in Tibet. How can I answer on their behalf as to what they might do or might not do? They have done many things which I thoroughly disapprove of.

#### Singareni Collieries

S.N.Q. No. 13. Shri Madhusudhan Rao: Will the Minister of Labour and Employment be pleased to state

(a) whether it is a fact that the employees of the power houses in Kothagudium are observing protest day against the harassment of Indian National Trade Union Congress workers by the management of the Singareni Collieries,

(b) if so, the action taken in the matter, and

(c) whether other departments also propose to observe protest?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c) Yes. They observed 12th August, 1959 as a protest day for this purpose. The grievances of the workers are under investigation of the labour relations machinery of the Central Government.

Shri S. M. Banerjee: What was the specific complaint by the INTUC?

Shri Abid Ali: Victimation of their workers. Some of them were demoted. The amount due to them by way of wage is not paid to them. Bonus is not paid to them.

जी इ० अमुस्कर राव० यह शार्ट नोटिस ब्यैंकन १४ अगस्त को पूछा गया था। मैं जानता चाहता हूं कि इतनी देरी का क्या कारण है?

ज्योतिश बहुमत. वह सवाल ऐसे पूछ से पूछा जाये, उससे नहीं।

जी इ० अमृतसर राज० : जो बहू के भाई० एन० टी० य० सी० के बर्कंसे ने डिमांड्स की है क्या यह आवा की जा सकती है कि सरकार उन पर जल्दी विचार करेगी ?

जी आविद भाई बहू ए० आई० टी० य० सी० की एक यूनियन है और आई० एन० टी० य० सी० की भी एक यूनियन है। आई० एन० टी० य० सी० का कहना है कि ए० आई० टी० य० सी० यूनियन और मैनेजमेंट के ताल्लुकात बहुत अच्छे हैं और दोनों पिल कर आई० एन० टी० य० सी० के बर्कंसे को सता रहे हैं। इसलिये एक आस अफसर भेज रहे हैं ताकि उही हालात मालूम हो जावे और मुनाविक आरबाई की जा सके।

Shri S. M. Banerjee: Since the hon. Minister has mentioned that there is another union belonging to the A.I.T.U.C. and that the A.I.T.U.C. and the management both have combined together, may I know who is the officer appointed for the purpose?

Shri Abid Ali: An appropriate officer would be sent.

Shri Sadhan Gupta: It has been alleged that the A.I.T.U.C. and the management together are harassing the I.N.T.U.C. workers and an officer has been sent there. May I know whether it is the policy of the Government to send officers wherever the management and a particular trade union combined to discriminate against other trade unions?

Mr. Deputy-Speaker: The policy of the Government is known very well and it is not known by way of supplementary questions. We go to the next item.

the policy, what is stated in the Rules is that the policy must not be too wide for the question.....

Mr. Deputy-Speaker: That is exactly Supreme जी : अपना उपप्रधान क्या what I have said. This is too wide a matter to be asked.

### Rajasthan Canal

\*1185. Shri Ajit Singh Sarhadi: Will the Minister of Irrigation and Power be pleased to state:

(a) the steps taken to rehabilitate those peasants and cultivators who have been displaced by the acquisition of the areas for the construction of Rajasthan Canal; and

(b) whether they have been offered substitute State-owned areas in Rajasthan which would be irrigated by Rajasthan Canal?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). A statement containing the requisite information is given below:

### STATEMENT

As a result of land acquisition for the Rajasthan Canal Project so far there is no case of displacement of peasants and cultivators, requiring the undertaking of active rehabilitation measures. Payment of compensation for land acquired for the Project is being made in cash in accordance with the provisions of the Land Acquisition Act.

The policy of colonisation in the Rajasthan Canal area is to be determined by the Government of India and the question of offering alternative lands will be considered while determining this policy.

### Long Trains on Indian Railways

\*1187. Shrimati Ila Paichondhary: Will the Minister of Railways be pleased to state:

(a) whether it is a fact that experiments to run long trains on U.S.A. and Russian models have recently been carried out on Indian Railways; and

(b) if so, the details and results of the experiments?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). A trial was conducted with a train of approximately 6,800 tons load on Gau-Burnpur Section of the South-Eastern

Railway. The trial has enabled us to assess the possibilities of being able to run heavier trains with Vacuum Brake.

**Night Flying at Balurghat Air Field**

\*1202. { Shri S. M. Banerjee:  
Shrimati Renu Chakravarty:  
Shri Halder:

Will the Minister of Transport and Communications be pleased to state:

(a) whether night flying facility is available at Balurghat air-field in West Bengal;

(b) if so, what is the time for last take off in the evening, and

(c) whether it is a fact that Kalinga Airline has taken special permission to take off after the scheduled time?

**The Deputy Minister of Civil Aviation (Shri Ahmed Mohiuddin):** (a) Yes, Sir

(b) Normally the hours of watch are 1600 hours to 1900 hours in the evening but the latest time for take off is dependent on the sun set time.

(c) No, Sir, but night flying facilities are provided to any operator on prior notice

**Seizure of Cargo of Acids from Assam Travels Plane**

\*1203. { Shrimati Mafida Ahmed:  
Shri P. C. Borooh:

Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that cargo containing sulphuric and arsenic acid was detected and seized in a freighter plane chartered by Assam Travels at Kumbhirgram airport near Silchar on 12th/13th August, 1959;

(b) if so, the broad details thereof; and

(c) whether any investigation was made in the matter?

**The Deputy Minister of Civil Aviation (Shri Ahmed Mohiuddin):** (a) to (c). A statement giving the requisite information is given below.

**STATEMENT**

According to information received, two wooden cases booked by a private party from Calcutta to Kumbhirgram by Indian Airlines Corporation freighter service were on arrival at Kumbhirgram on the 13th August, 1959 found to contain bottles of Sulphuric Acid and Acetic Acid besides Dyeing chemicals and motor parts. Since the carriage of the articles with the exception of motor parts without a permit from the Director General of Civil Aviation constitutes infringement of the provisions of rule 8 of the Indian Aircrafts Rules, 1937 The case is under police investigation

**Quarters for Railway Employees**

\*1204. **Shri Tangamani:** Will the Minister of Railways be pleased to refer to reply given to Unstarred Question No 1101 on 27th February, 1959 and state.

(a) whether construction of the quarters for the Railway employees scheduled for 1959-60 has commenced;

(b) if so, the number of quarters so far constructed,

(c) the amount of money so far spent, and

(d) if the progress is behind schedule for the 9,000 quarters, the steps taken for expediting the same?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) On certain Railways, construction of quarters programmed as 'new works' for 1959-60 has commenced while on others, preliminary arrangements are in progress for taking construction work in hand.

(b) Quarters taken up as 'new works' for the year 1959-60 have not yet been completed.

(c) Not available.

(d) No, Sir. It is anticipated that the quarters will be completed according to schedule.

**Merchant Navy Training Board**

\*1285. **Shri Raghunath Singh:** Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that Government of India is considering a proposal to set up a Merchant Navy Training Board for the training of merchant Navy officers, ratings and other sea going personnel; and

(b) if so, the details thereof?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) The Government of India have already set up a Merchant Navy Training Board

(b) A statement showing the composition and functions of the Board is laid on the Table of the Sabha [See Appendix IV, annexure No 3]

**Railway Sleepers from Andamans**

\*1286. **Shri A. K. Gopalan:** Will the Minister of Railways be pleased to state:

(a) whether Government have examined the possibility of procuring railway sleepers from indigenous sources in the Andamans; and

(b) if so, the details thereof?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes Sir The Islands were visited by the then Railway Timber Adviser in 1957 to examine the possibility.

(b) An order was placed in 1957 for the supply of 1,00,000 Broad Gauge units for completion by 31st March, 1958. About 95,000 Broad Gauge units have been received.

**Administrative Audit for River Valley Projects**

\*1287. { **Shri Subodh Hansda:**  
          { **Shri S. C. Samanta:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the system of administrative audit on river valley projects financed by the Central Government has been introduced by the State Governments and the authorities in charge;

(b) if so, when this was introduced; and

(c) if not, the reasons therefor?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) to (c). The system of administrative audit has been introduced in a modified form on some projects. A statement showing the action taken so far in this connection is laid on the Table of the House. [See Appendix IV, annexure No. 4.]

**Grain Storage Training and Research Institute, Hapur**

\*1288 **Shri Ram Krishan Gupta:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No 584 on the 24th February, 1959 and state the progress made so far for setting up Gram Storage Training and Research Institute at Hapur with a view to train official and non-official personnel in better methods of storage?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** The Institute has started functioning and has trained 236 persons so far. A few demonstrations have been also held on proper methods of storage for the guidance of the local stockists. For undertaking research work, the laboratory is being equipped.

**Jawahar Tunnel**

\*1289 **Shri D. C. Sharma:** Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No 1610 on the 1st April, 1959 and state:

(a) the further progress of work done so far in completion of Jawahar Tunnel which will provide an all-weather road between Jammu and Kashmir; and

(b) the total amount spent on it so far?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) A statement giving the required information is given below:

**STATEMENT**

The progress of the Western and Eastern Tubes of the Jawahar Tunnel is as given below—

**Western Tube**

- (1) Pilot heading completed
- (h) Widening to full section completed
- (iii) Lining work almost completed
- (iv) The work on roadway, footpath etc almost completed. This tube is now permanently open for traffic

**Eastern Tube**

- (1) Pilot heading completed
- (ii) Widening to full section, about 70 per cent completed
- (iii) Lining of tunnel in progress

(b) Rs 189.03 lakhs upto the end of July 1959

**Steel Coaches**

\*1810. Shri Keshava: Will the Minister of Railways be pleased to state:

(a) whether it is the policy of the Railway Board to switch over to steel coaches;

(b) whether the coach building industry in U.P. has been hit hard on account of this; and

(c) how Government propose to help this industry to tide over the crisis?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) Yes, Sir For technical reasons and from the safety point of view, it has been decided to build steel-bodied coaches in future

(b) Due to the cut in the 2nd Plan Coach Procurement Programme, the Railway Administrations are not in a position to place any more orders for building timber-bodied coaches in the private sector

(c) Does not arise as in any case the switch over to steel bodied coaches for the future builds is the accepted policy

मलाड स्टेशन पर यात्रियों पर लाठी चार्ज

\*१२११ { श्री आसर :  
श्री अक्षर राजन :

क्या रेलवे मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि पश्चिम रेलवे के मलाड स्टेशन पर १४ अगस्त, १९५६ को पुलिस ने यात्रियों पर लाठी चार्ज किया,

(ल) यदि हा, तो उसका क्या कारण या और उसमें कितने व्यक्ति बायल हुये,

(म) क्या यह भी सच है कि यात्रियों को होने वाली असुविधाये दूर न किये जाने के कारण ऐसी घटनायें वहा अक्सर होती रहती हैं, और

(ब) यदि हा, तो सरकार हारा यात्रियों की कठिनाइया दूर करने में विलम्ब के क्या कारण हैं?

रेलवे उपर्युक्ती (श्री शाहनवाज खान) :

(क) जी हा, पुलिस ने भीड़ पर मामूली लाठी चार्ज करने का हुक्म दिया था। भीड़ में प्रधिकतर बाहर के लोग थे।

(ल) भीड़ बेकाबू, उत्सेजित और काम में बायक हो रही थी। लाठी चार्ज से ५ आदमी घायल हुये।

(ग) ये नहीं। जो प्रयोगिकार्य दूर की जा सकती है उन्हें बहर दूर कर दिया जाता है।

(घ) सवाल नहीं उठता।

#### Power Supply for Assam

\*1212. Shri P. C. Borooh: Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Government of Assam have asked for any Central assistance for 11,000 k.w. thermal power for meeting their immediate needs; and

(b) if so, the reaction of Government thereto?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 5.]

#### Supply of "Atap" Rice in Tripura

\*1213. Shri Dasaratha Deb: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that unboiled rice (Atap) is not being supplied from the ration shops of Tripura at present; and

(b) if so, what arrangement is being made to provide unboiled rice to the Hindu widows who are not expected to eat boiled rice?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) and (b). Though to general consumers boiled rice is being issued at present from ration shops in Tripura, unboiled rice is available for Hindu widows on demand.

#### Green Manure

\*1215. Shri Keshava: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that indigenous varieties of rice respond better to green manure than fertilizers; and

(b) what steps are taken to encourage the use of green manure?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) No. The experiments have only indicated that green manure is as efficacious as fertilizers under special circumstances such as in swamp rice cultivation.

(b) The various steps adopted by the Centre and States include:

(i) Advice through propaganda (promotion literature, and other audio-visual media) on the plants to be used for green manuring and the practices to be adopted;

(ii) Large scale distribution of green manure seed packets among farmers;

(iii) Subsidy by the Government of India @ Rs. 2 per maund to State Governments and Union Territories for production and multiplication of green manure seeds during the last two years of the Second Plan (1959-61); and

(iv) Rebate in charges on water used for green manuring operations.

#### Potatoes

2218. { Shri Ram Krishan Gupta:  
Shri Daljit Singh:

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 1782 on the 12th March, 1959 and state:

(a) whether the All India Final Estimates of Potato for 1958-59 has been prepared; and

(b) if so, the estimated production of potatoes for 1958-59 (State-wise)?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) No. The Estimate is scheduled to be released by the end of October, 1959.

(b) Does not arise.

#### Rest Houses for Tourists

2219. **Shri Ram Krishan Gupta:** Will the Minister of Transport and Communications be pleased to state:

(a) the names of the places where rest houses for tourists have been opened so far during the Second Five Year Plan, State-wise; and

(b) the names of places where rest houses for tourists are proposed to be provided during 1959-60 and the remaining period of the Second Five Year Plan, State-wise?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) and (b). A statement is laid on the Table. [See Appendix IV, annexure No. 6.]

#### Holiday Homes in Kashmir

2220. **Shri Ram Krishan Gupta:** Will the Minister of Railways be pleased to state:

(a) whether two holiday homes in Kashmir, one at Srinagar and the other at Pahalgam with a view to provide facilities for railway employees have been set up; and

(b) if so, the total amount spent on them so far?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) Of the two holiday homes decided to be set up in Kashmir for the subordinate staff, only one at Pahalgam has been set up during the current season. It will take some more time to set up the other holiday home at Srinagar.

(b) The estimated cost of the holiday home at Pahalgam is Rs. 2.8 lakhs.

#### Indian Railways

2221. **Shri Ram Krishan Gupta:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 2568 on the 1st April, 1959 and state the total

miles covered, the number of passengers carried and the earnings received from passengers by Indian Railways, Zone-wise and Class-wise during the year 1958-59,

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** A statement furnishing the information is placed on the Table of the Sabha. [See Appendix IV, annexure No. 7.]

#### Warehouses in Punjab

2222. **Shri Ram Krishan Gupta:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 3583 on the 28th April, 1959 and state:

(a) whether the location of 7 new warehouses in Punjab has been finalised; and

(b) if so, the names of the places chosen?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) No, Sir. Not yet.

(b) Does not arise.

#### Export of Rice and Paddy from Punjab

2223. { **Shri D. C. Sharma:**  
**Shri Ram Krishan Gupta:**  
**Shri Daljit Singh:**

Will the Minister of Food and Agriculture be pleased to state:

(a) the total quantity of paddy and rice exported during 1959 so far from Punjab to other States in India and the prices at which they are procured; and

(b) how does the above procurement price in Punjab compare with the market price of paddy and rice in the States to which the rice and paddy are exported?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) No paddy has been procured in

Punjab by the Government or exported from that State during the year 1959. About 59,000 tons of rice have been purchased and exported from Punjab on Government of India account so far during 1959. The prices at which different varieties of rice of fair average quality have been purchased are as follows:—

Variety	Price per maund (bagged)	Rs
Basmati (raw)	25 00	
Sela Basmati .	22 75	
Hansra and Parmal		
(a) Raw	22 25	
(b) Boiled .	20 50	
Begmi	18 00	
Dara and Sela Josh	16 50	
Mongra	16 25	

(b) The rice which is procured by the Government in Punjab is issued only through fair price shops sponsored by the Government of the States where this rice is despatched for distribution. The Government issue prices of Punjab rice are indicated below

Variety	Price per maund (bagged price)	Rs
1 Basma	30 00	
2 Hansra and Parmal	25 00	
3 Begmi	18 00	
4 Dara and Sela Josh	16 00	
5 Mongra	18 00	

The rice procured by the Central Government is generally distributed in areas where the market prices are comparatively high. It is difficult to compare the procurement prices in Punjab with the market prices of rice

in the States where this rice is distributed, firstly, because the latter vary from season to season and from area to area and, secondly, because the varieties of rice available in the open markets in those States are distinct from the varieties of Punjab rice.

#### Installation of Telephones in Delhi and New Delhi

2224. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to state:

(a) the number of applications still on the waiting list as on the 31st July, 1959 for installation of telephones at each exchange in Delhi and New Delhi separately, and

(b) when the applicants are expected to be provided with telephones?

The Minister of Transport and Communications (Dr. P. Subbarayam):

(a) Name of Exchange	No of applications on the waiting list as on 31-7-59

#### New Delhi

Avenue	Nil
Cantonment	258
Connaught Place	6,996
Jorbagh	1,178
	(under installation)
Karolbagh	3,462
Secretariat	1,590

#### Delhi

Shahdara	437
Tis Hazari	9,735

Apart from the above, 665 Own Your Telephone demands are outstanding in Delhi and New Delhi areas

(b) No definite date can be given, as it will depend on whether and if so, when, additional resources can be

made available to the P. & T. Department to enable installation of more equipment.

#### Engine Failures

2225. Shri D. C. Sharma: Will the Minister of Railways be pleased to state:

(a) the number of engines which failed during 1958 (upto 30-6-1959) month-wise, on the Indian Railways, Railway-wise;

(b) the reasons for such failures, and

(c) the steps taken to prevent failures in future?

The Deputy Minister of Railways (Shri Shahnewaz Khan): (a) to (c) A statement is laid on the Table of the House [See Appendix IV, annexure No 8]

#### Passenger Amenities

2226. Shri D C Sharma: Will the Minister of Railways be pleased to state:

(a) the amount spent during 1958-59 for providing amenities for passengers at the following stations on Pathankot-Amritsar Section of Northern Railway:

(i) Gurdaspur

(ii) Dhariwal

(iii) Batala; and

(b) the nature of amenities provided station-wise?

The Deputy Minister of Railways (Shri Shahnewaz Khan): (a) and (b). The nature of amenities provided and the amounts spent on the same

during 1958-59 on the following stations are given below:

Name of station	Nature of amenity provided	Cost
Rs.		
Gurdaspur	Cover over platform	( 4,000 per debat)
Dhariwal	Nil	Nil
Batala	Water hut and taps	1,000

#### Reduction of Running Time

2227 Shri Ram Krishan Gupta: Will the Minister of Railways be pleased to state:

(a) whether Government are aware that the time taken to travel a distance of 18 miles from Gurgaon to Delhi by rail is about one and a half hours, and

(b) if so, the nature of the action proposed to be taken to reduce the time?

The Deputy Minister of Railways (Shri Shahnewaz Khan): (a) The time taken by passenger carrying trains to traverse the distance of 20 miles from Gurgaon to Delhi varies from 1 hour to 10 minutes to 1 hour 43 minutes. This is mainly due to the following factors —

(i) The maximum permissible speed of the section is 40 miles per hour due to lighter type of rails on the Delhi-Gurgaon section,

(ii) Extra time has to be provided for crossing of trains on the Delhi-Sarai-Rohilla-Garhi Harsar single line section, and

(iii) Extra time has also to be provided for engineering restrictions in connection with the

doubling of the Delhi-Sarai-Rohilla-Garhi Harsaru section now in progress.

(b) It is proposed to replace the present rails on the section by heavier rails, thereby increasing the present booked speed of passenger carrying trains on the section. As and when the doubling of the Delhi-Sarai-Rohilla-Garhi Harsaru section is completed, extra time provided for engineering restrictions will be reduced to the extent feasible and that for crossing purposes eliminated, thus reducing the present running time from Gurgaon to Delhi.

#### Expansion of Power Facilities in Punjab

2228. Shri Ram Krishan Gupta: Will the Minister of Irrigation and Power be pleased to state the total amount of loans given to Punjab Government during 1958-59 for increasing employment opportunities by expansion of power facilities?

The Deputy Minister of Irrigation and Power (Shri Hathi): Nil.

#### Central Warehouses in Bombay

2229. Shri Pangarkar: Will the Minister of Food and Agriculture be pleased to state the amount sanctioned

for the establishment of the Central Warehouses in Bombay State during 1958-59?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Rs. 36 lakhs.

#### Caterers on N.E.F. Railway

2230. Shrimati Maida Ahmed: Will the Minister of Railways be pleased to state:

(a) the number of caterers on the Assam Section of the North East Frontier Railway;

(b) the names of stations on which departmental catering has been introduced so far on this Section;

(c) the number of complaints received during the year 1958-59 against these caterers; and

(d) the action taken thereon?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) 386.

(b) (i) Gauhati;

(ii) Pandu; and

(iii) Pandu-Amingaon-Ferry.

(c) and (d). A statement is given below.

#### STATEMENT

Total No. of complaint received against the catering' vending contractors during 1958-59	Action taken on complaints (number of cases in which)					
	Warnings were issued	Fines were imposed	Fines were imposed and final warnings were issued	Remedial action was taken	Contract was surrendered	Total
28	17	7	2	1	1	28

**Railway Bogies for Andhra Pradesh**

2231. Shri Madhusudan Rao: Will the Minister of Railways be pleased to state

(a) whether Government are aware of the statement made by the Chief Minister of Andhra Pradesh at Visakhapatnam on the 3rd July, 1959 to the effect that only rotten Railway bogies are supplied to Andhra Pradesh, and

(b) if so, the action taken by Government in the matter?

The Deputy Minister of Railways (Shri Shah Nawaz Khan) (a) Yes, Sir. But the Coaching stock utilised for services within Andhra Pradesh is in no way inferior to the coaching stock utilised for similar services in other States. Approximately 82 per cent of the Broad Gauge and 69 per cent of the Metre Gauge coaches utilised for the services within Andhra Pradesh are less than 30 years old. The position is still better on the through service coaches running through Andhra Pradesh the figure being of the order of 90 per cent below 30 years of age

(b) Does not arise

**Transport in Andhra Pradesh**

2232. Shri M. V. Krishna Rao: Will the Minister of Transport and Communications be pleased to state

(a) what is the Central Government assistance given to Andhra Pradesh to implement the nationalisation scheme of bus transport, and

(b) the progress so far made in the matter by Andhra Pradesh?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) and (b) A statement giving the information required is laid on the Table of the House [See Appendix IV, annexure No 9.]

**Air Services to Vijayawada**

2233. Shri M. V. Krishna Rao: Will the Minister of Transport and Communications be pleased to state

(a) whether Government are taking any steps for restoring the Air Services to Vijayawada in Andhra Pradesh, and

(b) if not, what are the reasons?

The Deputy Minister of Civil Aviation (Shri Ahmed Mohiuddin): (a) and (b) The Indian Airlines Corporation have no plans to air-link Vijayawada as the traffic potential does not justify an air service to that place

**Railway Line Between Delhi and Calcutta**

2234. Shri N. M. Deb: Will the Minister of Railways be pleased to state when the work of doubling of track between Calcutta and Delhi will be completed?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): Of the 907 miles between Calcutta and Delhi, track to the extent of 671 miles is already doubled. Further, a length of about 60 miles between Allahabad and Kanpur is now being doubled. Of this, 48 miles have been completed and the balance is expected to be completed by the end of 1959. The need for doubling other sections of the remaining single line portions of the Delhi-Calcutta line will be given due consideration when the Third Plan proposals are being finalised

**Calcutta-Madras Mail**

2235. Shri N. M. Deb: Will the Minister of Railways be pleased to state

(a) whether there is any proposal to increase the accommodation capacity of the Calcutta-Madras Mail; and

(b) if so, the details thereof?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) Yes

(b) The following proposals are under consideration for increasing the accommodation in Nos. 3 Up and 4 Down Howrah-Madras Mails and will be implemented if found feasible:

- (i) Replacement of the composite Second and Third class coach running at present between Howrah and Cocanada by a full third class coach between Howrah and Madras.
- (ii) Withdrawal of the dining car running between Howrah and Waltair and replacement of same by a third class coach between Khargpur and Madras.

**Co-operative Sugar Factories in Andhra Pradesh**

2236. **Shri M. V. Krishna Rao:** Will the Minister of Community Development and Co-operation be pleased to state the position with regard to the establishment of the co-operative sugar factories allotted to Andhra Pradesh?

**The Deputy Minister of Community Development and Co-operation (Shri R. S. Murthy):** Against the provision of four co-operative sugar factories in Andhra, in the Second Five-Year Plan, licences under the Industries (Development and Regulation) Act, 1951 were granted to six co-operatives. One co-operative at Hindupur has since been wound up and its licence revoked. Of the other five, one society, namely, Tandava Co-operative Sugar Factory proposes to utilise a second hand plant. As regards the remaining four factories, arrangements have been made for supply of plant and machinery through the local consortiums of sugar plant manufacturers. A statement showing the progress made by the factories is laid on the Table. [See Appendix IV, annexure No. 10.]

Apart from the above societies that were granted licences under the Industries Act, there is one more co-operative society organised at Janakapet in Nizamabad district. The request of this society for a licence

under the Industries Act was turned down on account of foreign exchange difficulties and non-availability of spare capacity in the industry. It has since been decided to licence some additional capacity in view of the likely increase in consumption of sugar in the country during the Third Five Year Plan period. All the State Governments including Andhra have been requested to sponsor the cases of suitable co-operatives for this purpose. The case of the Nizamabad society will be considered along with the other applicants.

**National Highway in Assam**

2237. **Shrimati Mafiga Ahmed:** Will the Minister of Transport and Communications be pleased to state:

- (a) the total length of the metalled and unmetalled National Highways in Assam; and
- (b) the time by which the unmetalled length is likely to be metalled?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a). Out of the total length of 728 miles 672 miles are metalled and the remaining 56 miles are unmetalled.

(b) During the Third Five Year Plan.

**Irrigation and Power Projects in Andhra Pradesh**

2238. **Shri Rami Reddy:** Will the Minister of Irrigation and Power be pleased to state:

(a) the total amount allocated to the Government of Andhra Pradesh under the Second Five Year Plan for major and medium irrigation and power schemes; and

(b) the various schemes for which the aid allocation was made?

**The Deputy Minister of Irrigation and Power (Shri Mathi):** (a) The total allocation amounts to Rs. 743.12 lakhs, inclusive of Rs. 67.20 lakhs

provided for investigations of irrigation and power schemes, engineering research, etc.

(b) A statement containing the requisite information is laid on the Table. [See Appendix IV, annexure No. 11].

#### Family Planning in Orissa

2239. Shri Panigrahi: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 510 on the 19th February, 1959 and state:

(a) whether the whole-time Family Planning Officer has since been appointed in Orissa;

(b) if not, when such an officer will be appointed;

(c) whether Rs 77,000 allotted to Orissa for Family Planning programme for 1958-59 have been fully utilised, and

(d) the provision made for Orissa for 1959-60 for this purpose?

The Minister of Health (Shri Karmarkar): (a) Yes, Sir

(b) Does not arise

(c) Yes, Sir.

(d) Rs 4.50 lakhs

#### Rural Credit Survey Report

2240. { Shri Shree Narayan Das:  
Shri Radha Raman:

Will the Minister of Community Development and Co-operation be pleased to state:

(a) the extent to which it has been possible so far to give effect to the recommendations made in the Rural Credit Survey Report regarding the setting up of new land mortgage banks as a country-wide feature of credit organisation; and

(b) the extent to which it has been possible for these banks by means of issuing debentures to attract the sav-

ings of people of means in rural areas including the professional and agricultural money-lenders?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) Central Land Mortgage Banks have been set up in all States except Jammu and Kashmir. The number of primary Land Mortgage Banks which was 289 on 30-6-1952 went up to 347 on 30-6-1958.

(b) As on 30-6-1958 the borrowings of the Central Land Mortgage Banks through issue of debentures stood at Rs 20.48 crores. These debentures were subscribed by Government, Reserve Bank of India, Co-operative Institutions, Life Insurance Companies, State Bank of India and the general public. The extent to which these debentures have been subscribed by the people in rural areas is not separately available. Recently some of the Central Land Mortgage Banks have introduced a scheme of Rural Debentures. Under this scheme, a special type of debentures suitable for rural investors for a seven year period carrying an attractive rate of interest is being issued soon after harvest time.

#### Study of Atmospheric Noise

2241. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to state:

(a) whether Government have taken any decision regarding study of atmospheric noise in collaboration with other countries under the auspices of the International Radio Consultative Committee; and

(b) if so, the nature of the decision taken?

The Minister of Transport and Communications (Dr P. Subbarayan): (a) Yes, Sir

(b) An Atmospheric Radio Noise Recorder designed in accordance with the specifications furnished by the National Bureau of Standards, U.S.A. Government, is being installed at the International Monitoring Station,

Delhi, for the collection of essential data India is thus participating in the worldwide programme for collecting data on Atmospheric Radio Noise, as recommended by the International Radio Consultative Committee

**Co-operative Sugar Factory in Bihar**

**2242. Shri Rajendra Singh** Will the Minister of Community Development and Co-operation be pleased to state

(a) whether it is a fact that a co-operative sugar mill was to be established in North Bihar during the Second Five Year Plan period, and

(b) if so, the latest position?

**The Deputy Minister of Community Development and Co-operation (Shri B S Murthy)** (a) Yes, Sir

(b) A licence under the Industries (Development and Regulation) Act, 1951 was granted to M/s Purnea Co-operative Sugar Mills, Ltd, for the establishment of a sugar factory at Banamankhi, Distt Purnea, North Bihar. This co-operative society was negotiating for purchasing an old plant with M/s Indian Sugar Works Ltd, Siwan and hence arrangements for supply of machinery to this society through the local consortiums of sugar plant manufacturers were not made. The Bihar Government have recently informed the Central Government that the attempt of the Society to buy the sugar plant at Siwan has failed and requested that their case for getting new machinery through the consortiums may be considered. The State Government have been advised to examine the economic viability of the unit with new machinery. The report of the State Government is awaited.

**Requirements of Trained Personnel**

**2243 Shri Ram Krishan Gupta**: Will the Minister of Community Development and Co-operation be pleased to state

(a) whether the assessment of requirements for trained personnel for

community and co-operative development up to the end of Third Five Year Plan period has been made,

(b) if so, the details thereof; and

(c) nature of steps taken or proposed to be taken to meet these requirements?

**The Deputy Minister of Community Development and Co-operation (Shri B S Murthy)** (a) Yes

(b) and (c) A statement giving the information is laid on the Table [See Appendix IV, annexure No 12]

**Telephone Link with Delhi**

**2244. Shri Ram Krishan Gupta**: Will the Minister of Transport and Communications be pleased to state

(a) whether it is a fact that many of the important Towns, District Headquarters and Commercial centres, in Punjab lack direct telephone lines and links with Delhi, and

(b) if so, nature of the steps taken or proposed to be taken to provide direct telephone lines and links between Delhi and important towns in Punjab?

**The Minister of Transport and Communications (Dr. P Subbarayan)**: (a) and (b) The direct trunk lines are built between important places on the basis of the amount of telephone traffic existing between these places. Most of the towns and district headquarters in Punjab have been connected to Delhi by direct telephone link. However, the traffic at present obtaining in some of the exchanges does not justify direct outlets, and the traffic from these places is routed through other unimportant telephone centres. There are five such commercial centres and District Headquarters as shown below, which come under this category:

1 Sangrur

2 Gurdaspur

3 Dharamsala

4 Hoshapur

5 Charkhi Dadri

For the time being it is not proposed to connect them direct to Delhi but when the traffic increases the question will be taken up

**Development Schemes in States**

**2245** **Shri Ram Krishan Gupta:** Will the Minister of Community Development and Co-operation be pleased to state

(a) whether it is a fact that the budget allotments made by the Centre for various development schemes in many States for 1958-59 have not been fully utilised,

(b) if so, the names of such States, and

(c) the nature of action taken or proposed to be taken in this regard?

**The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy):** (a) Budget allotments have been fully utilised in seven out of the eight States from whom complete information has been received

(b) Kerala

(c) This factor will be kept in view while deciding the allotment for the next year

**Foodgrains Storage Advisory Committee**

**2246** **Shri Ram Krishan Gupta:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No 729 on the 27th February, 1959 and state

(a) whether the recommendations of the Foodgrains Storage Advisory Committee have since been considered, and

(b) if so, the action taken by the Government thereon?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) Yes, Sir.

(b) 1 Instructions have been issued to hold periodical demonstrations of scientific methods of storage in important Central Government godowns for the benefit of stockists and flour millers

2 The possibility of compulsory fumigation of flour mills is being examined in consultation with the State Governments and the Flour Millers' Association

3 Brochures containing consolidated information on godown construction are under preparation

**West German Agricultural Delegation**

**2247.** **Shri Ram Krishan Gupta:**  
**Shri Sarju Pandey:**

Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No 1037 on the 9th March, 1959 and state:

(a) whether Government have since received the report from the West German Agricultural Delegation which visited this country with a view to assist India's agricultural development, and

(b) if so, the details thereof?

**The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):** (a) and (b) Yes The following five reports have been received by the Government of India —

(i) Co-operative Farming in India by Dr Otto Schiller

(ii) Horticultural and Agricultural Engineering and Techniques in India by Prof W Renard

(iii) Planning and Implementation of Land Consolidation in India by Dr Walter Nordmann

(iv) Preliminary Report on Dairy Problems in India by Mr H. Mar-Wladburg

(v) Storage, Distribution and Application of Mineral fertilisers in India by Prof Dr H Kick.

These reports are under examination.

#### Tubewells in Punjab

2248. Shri Ram Krishan Gupta: Will the Minister of Food and Agriculture be pleased to refer to the reply given to Unstarred Question No. 3424 on the 23rd April, 1959 and state the names of the places in Punjab where drilled bores have been converted into production tubewells?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): The names of places in Punjab where bores drilled under the Ground Water Exploration Project, were converted into production tubewells, are as under:

Name	District
1. Dehina Zainabad	Gurgaon
2. Darauli	Gurgaon
3. Nangal Pathan	Gurgaon
4. Bahu	Rohtak
5. Lohia	Ambala
6. Shalizupur	Ambala
7. Balana	Ambala
8. Fatehgarh	Ambala
9. Lakhnaura	Ambala
10. Alamgir	Ambala
11. Nanaisi	Hoshiarpur

#### Inter-State Goods Traffic

2249. Shri Ram Krishan Gupta: Will the Minister of Transport and Communications be pleased to state:

(a) whether there is an increase in the inter-State goods traffic by road between Punjab-U.P. and Punjab-Delhi; and

(b) if so, to what extent?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes.

(b) Approximately double in the case of Punjab-U.P. and three times in the case of Punjab-Delhi.

#### N.E.S. Blocks in Punjab

2250. { Shri D. C. Sharma:  
{ Shri Daljit Singh:

Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether the Government of India is aware that a Government appointed non-official Committee in Punjab has found the administrative processes in the community projects and NES blocks extravagant and wasteful and wants them "to go lock, stock and barrel";

(b) if so, whether the report of the Committee has been examined by the Government of India;

(c) the main recommendations of the Committee; and

(d) the action proposed to be taken on the findings of the Committee?

The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy): (a) to (d). The reference presumably is to the Report submitted by the Resources and Retrenchment Committee appointed by the Punjab Government. The recommendations of the Committee are under the consideration of the Punjab Government.

#### Overcrowding in Trains

2251. Shri D. C. Sharma: Will the Minister of Railways be pleased to state the nature of steps taken or proposed to be taken to remove overcrowding in trains?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): A statement is laid on the Table of the Sabha. [See Appendix IV; annexure No. 13].

#### Wagon Repair Shop at Kotah

2252. Shri D. C. Sharma: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 1813 on the 12th March, 1959 and state at what stage is the

construction of a new wagon repair shop at Kotah'

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** The physical progress in connection with the construction of a New Wagon Repair Shop at Kotah upto the end of June, 1959 is

Civil Engineering	—about	75 %
Mechanical	" "	8 %
Electrical	" "	17 "

#### Hospitals in Delhi

**2253 Shri D C Sharma:** Will the Minister of Health be pleased to refer to the reply given to Starred Question No 1768 on the 9th April, 1959 and state the amount spent to provide additional beds in Hospitals in Delhi to relieve congestion during 1959-60 so far?

**The Minister of Health (Shri Karmarkar):** An amount of Rs 1,86,733 has so far been spent during 1959-60 to provide additional beds in the Hospitals in Delhi

#### Cotton Extension Scheme in Punjab

**2254. Shri D. C. Sharma:** Will the Minister of Food and Agriculture be pleased to state what amount has been sanctioned for undertaking cotton extension scheme in Punjab during 1959-60?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** Under the revised procedure for financing Development (Category B) Schemes in States no scheme-wise sanction is now accorded Funds for 1959-60 have accordingly been allotted for each State for a Group of schemes, and the Cotton Extension Scheme falls under the Group "Development of Commercial Crops, Horticulture and Fruit Preservation" for which a sum of Rs. 24,90,000 has been allotted for the Punjab. It is left to the State Government concerned to adjust the expenditure on individual schemes within the ceiling for the Group

Group-wise sanction for the actual expenditure incurred by the individual States will be issued at the close of the year on receipt of demands from them

#### Power Project in Himachal Pradesh

**2255. Shri D C Sharma:** Will the Minister of Irrigation and Power be pleased to refer to the reply given to Starred Question No 1290 on the 17th March, 1959 and state the progress made so far in the investigation of the project on River Seul in Himachal Pradesh?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** While preliminary investigation with regard to collection of hydrological data is under way, the detailed investigation of the scheme could not be taken up so far by the Himachal Pradesh Administration for want of proper Investigation Organisation required for the purpose. One Investigation Division is being created in the Electricity Branch of Himachal Pradesh, and the local Administration hope to take up the work of detailed investigation of this scheme along with other hydel schemes, which are in view, for exploitation of power potentials

#### C.H.S. Scheme

**2256. Shri Ram Krishan Gupta:** Will the Minister of Health be pleased to state

(a) whether there is any proposal to constitute local Advisory Committee in Delhi for the Contributory Health Service Dispensaries; and

(b) if so, at what stage the proposal is?

**The Minister of Health (Shri Karmarkar):** (a) No, Sir

(b) Does not arise. The proposal to form local Advisory Committees, for the C.H.S. Dispensaries was considered early in 1958 but it was not possible to form any Committee on account of the multiplicity of local associations, often functioning at

cross purposes effective public relations and ventilation of local grievances and difficulties are, however, being secured through the agency of Welfare Officers, one of whom is attached to each CHS Dispensary

It is programmed to electrify 22 stations during 1959-60 18 more stations are proposed for electrification during the year 1960-61

(c) Rs 25 lakhs to be spent in 1959-60

**D.V.C. Power System**  
 2257 { Shri Nagi Reddy.  
 Shri A. K. Gopalan  
 Shri Vasudevan Nair  
 Shri Kunhan.

Will the Minister of Irrigation and Power be pleased to state

(a) whether it is a fact that the D.V.C. Power system has functioned with net profits in the years 1957-58 and 1958-59.

(b) if so, the net profits in those two years, and

(c) if there has been a deficit how much?

**The Deputy Minister of Irrigation and Power (Shri Hathi)** (a) The reply is in the affirmative

(b) Rs 22 lakhs and Rs 72 lakhs respectively

(c) Does not arise

**Electrification of Stations on Central Railway**

2258 **Shri Pangarkar** Will the Minister of Railways be pleased to state

(a) whether any programme has been chalked out to electrify railway stations on the Central Railway during the rest of the Second Five Year Plan period,

(b) the number of railway stations proposed to be electrified on the Central Railway during the year 1959-60; and

(c) the amount to be spent thereon?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) and (b)

**Mobile Libraries on Central Railway**

2259 **Shri Pangarkar** Will the Minister of Railways be pleased to state:

(a) whether mobile library service has been provided on the Central Railway and

(b) if so, on what sections?

**The Deputy Minister of Railways (Shri Shahnawaz Khan)** (a) and (b) Mobile library service has not yet been provided on the Central Railway and the matter is under consideration of that Administration

**Urban Water Supply Schemes in Orissa**

2260 **Shri Panigrahi** Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No 1841 on the 12th March, 1959 and state

(a) what are the four urban water Supply Schemes of Orissa which have been approved for execution and

(b) what was the reason for not accepting the recommendations of the Working Group in Planning Commission?

**The Minister of Health (Shri Karmarkar)** (a) (1) Cuttack

(2) Sambalpur

(3) Parlakemedi and

(4) Rayagada

(b) The recommendations of the Working Group in the Planning Commission are tentative and are subject to modification, depending on the budget provision at the Centre

## T.B. in Orissa:

2261 Shri Panigrahi: Will the Minister of Health be pleased to refer to the reply given to Unstarred Question No. 3439 on the 23rd April, 1959, and state.

(a) whether any specific proposals regarding T.B. control work in Orissa have been received from the State Government by now, and

(b) whether the State Government has drawn any of the grants due to them on this account since then?

The Minister of Health (Shri Karmarkar): (a) Yes, a proposal from the Government of Orissa for the establishment of 90 T.B. isolation beds during 1959-60 has been received and approved. A request for the supply of X-Ray and laboratory equipment for a T.B. clinic already functioning at Baripada and three clinics, which are due to start functioning at Puri, Berhampur and Koraput from December, 1959, has also been received and is under consideration.

(b) Information regarding the amount drawn by the Government of Orissa is not available. The grant due to the State Government will be adjusted at the end of the year against the lump sum ways and means advances placed by the Central Government at their disposal.

## Complaints at Delhi Junction

2262 Shri Ram Krishan Gupta: Will the Minister of Railways be pleased to state

(a) the number and nature of complaints lodged at Delhi Junction Station in complaint book during 1958-59, and

(b) the nature of action taken or proposed to be taken thereon?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b) A statement is laid on the Table [See Appendix IV, annexure No 14]

## Western Jamuna Canal

2263. Shri Ram Krishan Gupta: Will the Minister of Irrigation and Power be pleased to state.

(a) whether the schemes for increasing the capacity of the existing irrigation channels in the Western Jamuna Canal tract and construction of drainage net work in the water-logged areas in this tract has been received by the Central Government from the Punjab State,

(b) if so, the details of the scheme; and

(c) whether the scheme has been approved by the Central Government?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). The following schemes for increasing the capacity of the existing irrigation channels in the Western Jamuna Canal tract construction of drainage net work have been received in the Central Water and Power Commission —

*Irrigation Schemes* — (i) Extension irrigation (Lift) from Western Jamuna Canal to Rewari and adjoining areas

(ii) Increasing capacity of channels in Karnal and Delhi Divisions and remodelling and canalising the main line lower Western Jamuna Canal (the part scheme "Increasing capacity of channels in Karnal and Delhi Divisions" is still awaited from the Government of Punjab)

## Drainage Schemes

(i) Gaunchhi Drainage scheme

(ii) Nuh Drainage scheme

(v) Ujjina Outfall drainage scheme.

(vi) Dobetta Drainage scheme

(vii) New Sardhana Drainage scheme

(viii) Remodelling Nai Nallah (Delhi Division)

(ix) Remodelling Nai Nallah (Karnal Division)

A statement giving the details of the scheme, is laid on the Table. [See Appendix IV, annexure No 15]

(c) The Schemes at SI Nos (i), (ii) and (vi) to (ix) have been approved

#### Waterlogging in Punjab

2264. Shri Ram Krishan Gupta: Will the Minister of Irrigation and Power be pleased to state.

(a) whether the results of the anti-waterlogging schemes in Punjab prepared in collaboration with experts from East Germany have been obtained,

(b) if so, the details thereof, and

(c) whether these methods will be applied in other parts of the country?

The Deputy Minister of Irrigation and Power (Shri Hathi) (a) and (b) According to the information furnished by the Punjab Government, the Government of Punjab propose to undertake five pilot schemes in different tracts as an experimental measure. The work on the first pilot scheme, i.e., 'Constructing drains in the area bounded by Hissar Major and Petwar Distributary from Rajthal to Hansi' is in progress. The results would be studied after completion of the work

(c) Provided the results are satisfactory, these methods may be considered for adoption in other areas too where similar conditions exist

#### Zonal Railway Users' Consultative Committees

2265. Shri Ram Krishan Gupta: Will the Minister of Railways be pleased to state

(a) nature and details of suggestions received at the meeting of Western and Northern Railways Consultative Committees held at New Delhi on the 9th May, 1959, and

(b) nature of action taken to implement them?

The Deputy Minister of Railways (Shri Shahawas Khan): (a) and (b). The discussions at these meetings were of an informal character and no minutes were recorded. General Managers had taken brief notes and have been directed to take whatever action may be feasible on the various suggestions made. Attention is also invited to the statement made by the Minister for Railways on this subject in the Lok Sabha, on 4th August, 1959

#### Horticultural Development in Punjab

2266. Shri Ajit Singh Sarkadi: Will the Minister of Food and Agriculture be pleased to state

(a) the total amount of funds allotted by the Central Government for Horticultural Development to Punjab for the year 1959-60, and

(b) the schemes sanctioned during the year?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) A sum of Rs 10,88,633 has been provided by the Punjab Government during 1959-60 for fruit development. This includes a sum of Rs 9,00,000 for long-term loans for planting new orchards

(b) The scheme for the development of fruit production, which has been in operation since 1957, will be continued during 1959-60

#### Lake Depot Godown, Calcutta

2267. Shri Sadhan Gupta: Will the Minister of Food and Agriculture be pleased to state

(a) whether it is a fact that about 17,500 maunds of wheat in the Lake Depot Central Godown at Calcutta has become unfit for human consumption,

(b) whether it is also a fact that the Regional Asstt Sales Director has communicated approval of a proposal to send the said wheat to different flour mills to be crushed and mixed with flour,

(c) if so, the reason therefor,

(d) whether the despatching of the said wheat to six flour mills com-

menced on and from the 8th June, 1950; and

(e) if so, the amount despatched since then?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) No, Sir.

(b) to (e) Do not arise

#### Booking Offices

**2263 Shri Bishnu Mishra:** Will the Minister of Railways be pleased to state:

(a) the number of privately managed booking offices in each of the zonal Railways,

(b) the rate of commission given to them on each Railway,

(c) what are the costs of maintenance on the departmentally managed booking offices and on privately managed booking offices, and

(d) whether Government propose to raise the rate of commission in the case of privately managed booking offices?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) to (d) A statement giving the requisite information is laid on the Table [See Appendix IV, annexure No 16]

#### हिमाचल प्रदेश में आयुर्वेद के उप-निवेशक

**2264. श्री पद्म देव:** क्या स्वास्थ्य मंत्री यह बताने को कृपा करेंगे कि

(क) द्वितीय पञ्चवर्षीय योजना के अन्तर्भृत हिमाचल प्रदेश में आयुर्वेद के उप-निवेशक की नियुक्ति में विलम्ब के क्या कारण हैं, और

(ख) उक्ते कारण नियुक्त किये जाने की सम्भावना है?

**स्वास्थ्य मंत्री (श्री करमरावर):** (क) और (ख). चूंकि आयुर्वेद के सहायक निवेशक का वेतनानुबंध योग्य उम्मीदवार को आकर्षित करने योग्य न था, अतएव उस प्रशासन ने इसे हाल में ही बदल दिया है और इस पद पर किसी सुयोग्य व्यक्ति की नियुक्ति के लिए बुनियन परिवर्तक सर्विस कमिशन से माप की जा रही है।

#### हिमाचल में आयुर्वेदिक कालिज

**१२५०. श्री पद्म देव:** क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि अप्टाग आयुर्वेदिक विविता प्रणाली के प्रध्यापन का देश में अभी तक कोई सर्वजनक प्रक्रम नहीं है,

(ख) क्या यह भी सच है कि हिमाचल प्रदेश सम्बेदन ने हिमाचल में एक आयुर्वेदिक कालिज के स्थापित किये जाने की माय की है और

(ग) यदि हाँ, तो सरकार का इस सम्बन्ध में क्या कार्यवाही करने का विचार है?

**स्वास्थ्य मंत्री (श्री करमरावर):** (क) जी हाँ।

(ख) हिमाचल आयुर्वेद सम्बेदन ने इस सम्बन्ध में एक प्रस्ताव पारित किया है।

(ग) हिमाचल में आयुर्वेद कालेज की स्थापना के बारे में हिमाचल प्रदेश प्रशासन के विचारादीन इस समय कार्य प्रस्ताव नहीं है।

#### Economy on Railways

**2271. Shri Damani:** Will the Minister of Railways be pleased to state

(a) whether as a result of a recent directive from the Prime Minister for 10 per cent saving in the execution of projects, the Railway Ministry have

adopted certain measures so as to achieve the desired saving, and

(b) if so, the details thereof?

**The Deputy Minister of Railways (Shri Shahmawaz Khan):** (a) There was no specific directive from the Prime Minister for a 10 per cent saving in the execution of projects. The Ministry of Railways, however, on their own, in considering the works programme for the year 1959-60, issued a directive to the Railways that attempts should be made to reduce the works expenditure during the year 1959-60, allowing for a 10 per cent reduction.

(b) Based on the above directives and suggestions of the Railways, a substantial reduction of the order of Rs 25 crores was effected in the outlay proposed in the works programme for 1959-60.

#### Standing Expert Committee on Seeds

**2272 Shri Shree Narayan Das:** Will the Minister of Food and Agriculture be pleased to state

(a) whether Standing Expert Committee on Seeds has met during this year,

(b) if so, the subjects considered by it, and

(c) the decision taken thereon?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) Yes. The Standing Expert Committee on Seeds met twice this year so far.

(b) and (c) A statement containing the information is laid on the Table of the House [See Appendix IV, annexure No 17].

#### आमा मस्तिद और फोनपुरी मस्तिद

**२२७३ श्री डामर क्या तिवारी और विष्वात मंत्री यह बताने की कृपा करेंगे कि**

(क) पूरानी दिल्ली की आमा-मस्तिद और फोनपुरी मस्तिद को उनके

मकानों के किरावे से कितनी आविक धारा होती है, और

(ल) क्या इन मस्तिदों की धारा का हिसाब रखने के लिये कोई समिति बनी हुई है?

**तिवारी और विष्वात मस्तिद (बी हाथी) (क) जामा मस्तिद**

मकानों से ४११ रुपये प्रति मास।

दुकानों से ६१६८ रुपये प्रति मास।

#### फोनपुरी मस्तिद

मकानों से मस्तिद के कोई मकान नहीं है दुकानों से : ५७०१ रुपये प्रति मास।

(ल) जो, नहीं। हिसाब किताब सूबी मजलिम-ए-ओकफ के दफतर में रखा जाता है।

#### Telephone Connections

**2274 Shri Ajit Singh Sarhadi** Will the Minister of Transport and Communications be pleased to state

(a) the total number of applications still pending for telephone installations in Ludhiana and Ferozepur District of Punjab and

(b) the reasons for the delay in giving the connections?

**The Minister of Transport and Communications (Dr P. Subbarayan):** (a) Pending on the 30th June, 1959

Ferozepore District 159

Ludhiana District 746

(b) In Ludhiana District connections are pending only at Ludhiana and Jagraon where exchange capacity is not available. Action to expand these exchanges is under way but it will be some time before all the applicants can be provided with telephone connections.

In Ferozepur District the telephone connections have been given mostly

upto 1957 The balance of the applications can be dealt with only after the existing capacity is increased

**Tungabhadra High Level Canal Scheme**

**2275. Shri Ramji Reddy:** Will the Minister of Irrigation and Power be pleased to state

(a) whether the Central Government have received representations that the Pulivendla Taluk may be included in the Tungabhadra High Level Canal Schemes,

(b) whether the Government have been requested by the public of Cuddapah District that the full scheme of Tungabhadra High Level Canal benefiting Anantapur and Cuddapah Districts including Pulivendla Taluk in Andhra Pradesh should be sanctioned and completed during the Third Plan Period and

(c) if so the decisions taken by the Central Government?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b) I Pulivendla Taluk—The Tungabhadra High Level Canal Scheme, as originally drawn up by the Governments of Mysore and Andhra Pradesh in 1954 was to irrigate an ayacut area of about 38 lakh acres. In 1956 the revised estimates were proposed to include works like the Pulivendla Canal Chitravati anicut, Papangi regulator and canal which were intended to utilise the water of Pennar river. The revised estimates were discussed by the Central Water and Power Commission with the Chief Engineer, Tungabhadra Board and Executive Engineer (Designs) Andhra Pradesh. It was agreed in discussions to exclude the ayacut to be benefited by the supply available from the Pennar Catchment, as the Pennar Valley is quite distinct from the Tungabhadra Valley. The Pulivendla canal, the Chitravati anicut, the Papangi regulator and canal were omitted from the scheme. It was suggested that the Andhra Pradesh

Government could take up these works as a separate scheme. The formal approval of the two State Governments to the final revised estimates, excluding the above works, was obtained. The representations for the inclusion of the Pulivendla Taluk in the High Level Canal System were forwarded to the Government of Andhra Pradesh for disposal.

**II Representations from the public of Cuddapah Distt**—The land in the Cuddapah District is to be irrigated by the Cuddapah North and Cuddapah South Canals which have been included in Stage II. It may be mentioned that the entire Tungabhadra High Level Canal Scheme costing Rs 21.9 crores has been technically accepted but the execution has to be done in two stages. Stage I of the scheme costing Rs 13 crores to irrigate about 1,87,000 acres, has been sanctioned for execution. The intention is that Stage II should be taken up on completion of Stage I and sanction will be conveyed at the appropriate time.

**Co-operative Societies in Manipur**

**2276. Shri L Achaw Singh:** Will the Minister of Community Development and Co-operation be pleased to state

(a) whether any loan has been sanctioned recently by the Reserve Bank of India to the Manipur Administration to meet the credit needs of the co-operative societies in the Territory and

(b) if so, the amount thereof?

**The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy):** (a) and (b) No, Sir. A loan of Rs 4 lakhs has, however, been sanctioned by the Reserve Bank of India to the Manipur State Co-operative Bank Limited, Imphal to meet the credit needs of Co-operative Societies for financing seasonal agricultural operations and marketing of crops.

**Quarters for Nurses at Imphal Hospital**

**2277. Shri L. Achaw Singh:** Will the Minister of Health be pleased to state:

(a) whether the question of providing residential quarters for nurses of the Imphal Hospital has been taken up by the Manipur Administration;

(b) whether it is a fact that several of them have to live in one room and efficiency and health of the nurses have suffered due to non-provision of quarters; and

(c) if so, the steps taken by the Administration in the matter?

**The Minister of Health (Shri Karmarkar):** (a) It is not possible to provide a residential quarters to every nurse in the present stage of development of Manipur. They are, however being paid House rent allowance @ Rs. 20 p.m. The Matron and Sisters whose services may be required during an emergency have been provided residential accommodation in the compound of the Civil Hospital;

(b) No.

(c) Nurses will be accommodated in the Nurses Home which will be built along with the New Hospital in Manipur.

**Anti-Corruption Department of Eastern Railway**

**2278. Shri Muhammed Elias:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the recommendation of the Anti-corruption Department of Eastern Railway in respect of Juhi, Ferozabad, Kanpur, Kaurara, Teghra, Pili Bangan and Uchana against the Goods Accountant and Assistant Commercial Superintendent have not been implemented; and

(b) if so, the reasons therefor?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) Appropriate action was initiated on the re-

port and recommendations of the Vigilance Department in respect of the individual cases pertaining to Invoices ex. Juhi, Ferozabad, Kanpur and Kaurara. The cases pertaining to the Invoices ex. Teghra, Pilibagan and Uchana do not appear in the list of cases reported by the Vigilance Department.

(b) Question does not arise.

**Recruitment of Apprentice Mechanics**

**2279. Shri Muhammed Elias:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the Railway Service Commission advertised in March, 1959 for the recruitment of Apprentice Mechanics for South Eastern Railway and Eastern Railway;

(b) if so, the number of applications received for each Railway; and

(c) whether the selection has been made?

**The Deputy Minister of Railway (Shri Shah Nawaz Khan):** (a) Yes.

Railway	Number
Eastern.	2,005
South Eastern.	296

(c) Yes.

राजस्वान में पानी की कमी

२२८०. की प० सा० राजस्वान : न्या स्वास्थ्य मंत्री यह बताने की कृपा करें कि राजस्वान ने पानी की कमी को दूर करने के लिये भारत सरकार ने राजस्वान सरकार को १६५४ से १६५७ तक कितनी धन दाति दी है ?

स्वास्थ्य मंत्री (जी. करमरहर) : राष्ट्रीय जल-संमरण और सफाई कार्यक्रम (नगर एवं बाय) के अन्तर्बंध, राजस्वान सरकार की अपने राज्य के नगर और शासी ज़ोड़ में जल-संमरण योजनाओं की कियान्वित

के लिए १९५४ से १९५७ तक नीचे लिखी बन राशि दी गई है —

केन्द्रीय सहायता	दी गई बन राशि (इपया लागतों में)
नवर १०० प्रतिशत अवृ. .	८२ ३३
बाय ५० प्रतिशत सहाय अनुदान	४७ ६०
बोग	१३० २३

### Indian Airlines Corporation

2281 Shri Assar. Will the Minister of Transport and Communications be pleased to refer to the reply given to Starred Question No 408 on the 19th February, 1959 and state the action taken on the recommendations made by the Committee appointed to examine the cost structure of the Indian Airlines Corporation?

**The Deputy Minister of Civil Aviation (Shri Ahmed Mohiuddin)**  
The recommendations made by the Cost Structure Committee are under examination of the Indian Airlines Corporation

### Punishment Awarded to Railway Employees

2282 Shri Subiman Ghose Will the Minister of Railways be pleased to state

(a) the number of employees punished for various offences including sleeping while on duty either by stoppage of increment or by fine on the Eastern Railway during 1958 and 1959 (upto 31st July), Division-wise and Class-wise, and

(b) the amount of money collected by way of (i) fines and (ii) stoppage of increments, Class-wise, during the same period?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) and (b) The information is being collected and will be laid on the Table of the Sabha

हिमाचल प्रदेश में बिना लेटी की नई नूत्रि

२२८३. श्री पद्म देव : क्या ज्ञान विद्या नियमी यह बताने की कृपा करेंगे कि

(क) हिमाचल प्रदेश के सेवर कुमार-सेन में पर्याप्त पानी होते हुए भी पानी का सम्बरण न होने के कारण कितनी भूमि लेटी के बिना पड़ी है,

(ख) पानी का सम्बरण न किये जाने की जिम्मेदारी किस पर है और

(ग) इस सम्बन्ध में क्या कार्यवाही करने का विचार है?

नूत्रि उपर्योगी (जी ज्ञ० में० कुमार्ला) :

(क) जून, १९५६ में बान उत्तरादित के समय, सेवर (कुमारसेन) में बिना लेटी की हुई ६९ एकड़ जमीन रही :

(ख) पानी का सम्बरण न किये जाने के कुछ कारण सेवर, केपु और मेन्ज पराबु गाड़ों के लोगों में पानी के बितरण के सम्बन्ध में अगड़ा और कुछ कारण भूविक वर्षा होने की बजह से कुहल (नहर) का हानि पहुँचना है

(ग) हिमाचल प्रदेश प्रशासन ने सेवर, केपु और मेन्ज पराबु गाड़ों के अगड़े को समाप्त करने के लिये एक नियाई विकास समिति का निर्माण किया है।

### राजगढ़ में पीने के पानी का सम्बरण

२२८४. श्री पद्म देव : क्या स्वास्थ्य मन्त्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि हिमाचल प्रदेश के सिरमोर ज़िले के राजगढ़ नामक स्थान में सड़क के किनारे बनाये गये पानी पीने के होल में कुत्तों और आने जाने वाले लोगों का भल-भूत मिलता रहता है,

(ख) क्या यह भी सच है कि उपर्योक्ताओं ने इस सम्बन्ध में अपनी विकास बहा के प्रशासन को पहुँचाई है, और

(ग) यदि हो, तो इस सम्बन्ध में सरकार ने क्या कार्यवाही की है।

**स्वास्थ्य बंधी (बी कारबरकर) :**  
(क) जी नहीं। हिमाचल प्रदेश के जिला बिर-भौर के राजगढ़ नामक स्थान पर स्थित अन्तर्माही बक्सं तथा पानी के हीज़ पूर्णतया सीमेट की शिलाओं से ढके हुए हैं और पोने का पानी नामों द्वारा दिया जाता है।

(ब) हिमाचल प्रदेश प्रशासन के पास ऐसी कोई शिकायत नहीं पहुंची है।

(ग) यह प्रश्न नहीं उठता।

**हिमाचल प्रदेश में क्या रोग के बरीच**

**२२८६. बी पद्ध देव :** क्या स्वास्थ्य मन्त्री यह बताने की कृपा करेंगे कि

(क) हिमाचल प्रदेश के मदोधर में स्थित राजकीय सैनेटोरियम में ७५ रोगी प्रविष्ट हैं, और बहुत से प्रतीक्षा सूची में हैं, जबकि वहाँ पर केवल ५० रोगियों के लिये स्थान

(ख) क्या यह भी सच है कि हिमाचल प्रदेश प्रशासन ने द्वितीय पचवर्षीय योजना के अन्तर्गत इस अस्पताल के सुधार और विस्तार के लिये केन्द्रीय सरकार द्वारा स्वीकृत बहु राशि लौटा दी गई है, और

(ग) यदि भाग (क) और (ख) का उत्तर स्वीकारात्मक हो, तो सरकार का इस सबव्य में क्या कार्यवाही करने का विचार है?

**स्वास्थ्य बंधी (बी कारबरकर) :** (क) हिमाचल प्रदेश के मदोधर में स्थित राजकीय सैनेटोरियम में ७० से ७५ तक क्या रोगी प्रविष्ट हैं जबकि वहाँ ५० रोगियों के लिये स्थान स्वीकृत है। ये स्थान अब बढ़ा कर ५० कर दिये गये हैं।

(ख) मदोधर राजकीय सैनेटोरियम के सुधार या विस्तार के लिये भारत सरकार ने कोई अवृद्धान स्वीकृत नहीं किया है।

(ग) दूसरी पचवर्षीय योजना के अन्तर्गत क्या-रोगियों को और यांचिक अन्तरग्रहण सुविधाये देने का विचार है।

**Co-operative Movement among the Poultry Keepers**

**2286 Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state

(a) whether there are any Central Government schemes to encourage the Co-operative movement among the poultry keepers,

(b) the number of such Co-operative Societies, and

(c) the annual Central Government financial aid given, if any?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) There is no specific Central Government scheme. Under the all-India policy, co-operatives of poultry breeders and others have, however, been formed in the States

(b) Information is not available

(c) Does not arise

**Duck Breeding**

**2287 Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state

(a) what are the important breeds of egg-laying and fattening ducks in India at present, and

(b) how far the Muscovy, Aylesbury and Peking Ducks have been made popular in India?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) The three indigenous egg-laying breeds are

'Indian Runner', 'White Breasted Nageswari' and 'Sylhet Mete'. There are no indigenous breeds of fattening ducks

(b) Muscovy, Aylesbury and Pekin which are fattening breeds of ducks

are of foreign origin and are not popular in India because there is not much demand for duck meat.

### Poultry

**2288. Shri V. P. Nayar:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether any systematic work based on a programme is being carried out for evolving birds of Hybrid vigour to improve Indian Poultry; and

(b) if so, the results achieved so far?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) Yes. A scheme for evolving hybrids by crossing White Leghorn and Rhode Island Red breeds is in progress at the Agricultural Institute, Naini, Allahabad.

Another scheme on formation of hybrids from early tested inbred lines of White Leghorn birds will start functioning shortly at the same Institute.

Work on improving the breed by crossing has also been done at the Indian Veterinary Research Institute, Izatnagar.

(b) It is too early to give the results achieved under the scheme now functioning at Allahabad.

The hybrids evolved through crossing of:

(i) White Leghorn and Australorp;

(ii) White Leghorn and Barred Plymouth Rock;

(iii) White Leghorn and Rhode Island Red; and

(iv) Rhode Island Red and White Leghorn breeds were found to be superior in respect of egg production, rapid growth and hatchability under the work done at the Indian Veterinary Research Institute.

### Rise in Price of Sugar in Assam

**2289. Shri P. C. Boroseah:**  
Shrimati Mafida Ahmed:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that high prices of sugar still dominate the markets of Assam;

(b) whether it is also a fact that malpractice is going on in the movement of sugar on a large scale;

(c) whether it is also a fact that a large quantity of sugar was attempted to be exported from Calcutta to Assam by the steamer route; and

(d) if so, the steps taken by Government in this regard?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** (a) The maximum retail price of sugar at Gauhati (Assam) is reported to be Rs. 1.25 per seer as against Rs. 1.06 per seer at approved retail shops

(b) The Assam Government reports that it is not aware of any malpractice in the movement of sugar.

(c) Immediately after the issue of the Sugar (Movement Control) Order, 1959 prohibiting inter-State movement of sugar some merchants tried to send some sugar from West Bengal to Assam by the river route but they were prevented from doing so by the West Bengal Government

(d) The sugar was seized and legal proceedings have been started against the offenders.

### बीकानेर रेलवे बकंशाप

**२२६०. श्री प० सा० बाल्लभ : क्या रेलवे मनो यह बताने की कृपा करेगे कि .**

(क) क्या यह सच है कि उत्तर रेलवे की बीकानेर रेलवे बकंशाप से मनोवित सामान्य स्टोर के जोधपुर में स्थित होने से मामूल के समय पर न मिलने के कारण रेलवे बकंशाप के कार्य में बाता पड़ रही है ; और

(क) क्या यह भी सच है कि बीकानेर के सहायक स्टोर के पर्वात मार्ग में सामान नहीं मिलता ?

रेसवे उपकारी (भी सामुदायक चारी) :  
(क) और (क) मार्गी गई सूचना नीचे दिये गये विवरण में दी गई है ।

### विवरण

(क) जनरल स्टोर के जोधपुर में होने से बीकानेर वकंशाप के काम में कोई रुकावट नहीं पड़ती क्योंकि बीकानेर में जो स्टोर डिपो है जहां जोधपुर स्टोर डिपो का ही सह-डिपो है और उस में बीकानेर वकंशाप की जरूरते पूरी हो जाती है । जनरल स्टोर के जोधपुर में होने से बीकानेर वकंशाप के काम में हज़र होने का सवाल नहीं उठाता ।

(क्ष) जोधपुर के मुख्य स्टोर डिपो में बीकानेर डिपो में सामान पहुँचता रहता है जैसा कि स्टोर सगड़न में सामान्यत होता है । मामान न मिलने का सबाल तभी उठ सकता है जब बीकानेर और जोधपुर दोनों स्टोर डिपो में सामान की कमी हो जाय ।

### बीकानेर डिवीजन के लिये कर्मचारियों की जरूरती

२२६१. श्री प० सा० बाक्काल : क्या रेसवे मन्त्री यह बताने की कृपा करेंगे कि

(क) उत्तर रेसवे के बीकानेर डिवीजन के ३१० एस० कार्यालय में वर्ध १६५८-५६ में अनुच्छेदी के कितने कर्मचारियों को नियुक्त किया गया, और

(क्ष) उन में अनुसूचित जातियों के कितने कर्मचारी हैं, और

(ग) उन में बीकानेर डिवीजन के रहने वाले कितने हैं ?

रेसवे उपकारी (भी सामुदायक चारी) :  
(क), (क्ष) और (ग) सूचना मवाई जा रही है और सोकम्प्रभाष्टन पर ऐसी जारी है ।

M/s. Bird & Co.

२२६२. { Shri L. Achaw Singh:  
Shri Anthony Pillai:

Will the Minister of Railways be pleased to state

(a) whether any assurances were obtained from M/s Bird & Co., when transferring to them the contract for handling of goods and parcels at Howrah station, in the matter of employing those who were working under the former contractor and in the matter of payment of fair wages;

(b) if so, what were the clauses stipulated in the tender form and in the contract to safeguard the interests of the workers.

(c) whether M/s Bird & Co., are paying the workers the wages prescribed by the Industrial Tribunal for the workers employed by the former contractor,

(d) how many of the workers of the former contractor have been employed by M/s. Bird & Co., and how many have been refused employment,

(e) whether there has been any violation of the conditions in the tender form and in the contract in the matter of labour employed, and

(f) what action has the Government taken?

The Deputy Minister of Railways (Shri Shakaawaz Khan): (a) and (b) The following are extracts of the relevant clauses in the tender form and the agreement executed by M/s. Bird & Co in respect of goods handling and the tender form in respect of parcels handling, at Howrah

(i) "I/We also agree to absorb as many as possible of the staff and workers at present employed at the aforesaid station under the existing contractors, in the event of my/our tender being accepted".

(ii) "The contractor shall pay not less than the fair wage to the

labourers engaged by him on the work; the fair wage being the wage including the allowances notified at the time of inviting tenders for the work and where not notified the wages paid for similar work in the neighbourhood. The labour wages and allowances shall also not be less than those prescribed by any Provincial Law or by a Tribunal Award under the Industrial Dispute Act, 1947 etc. if applicable to contract labour engaged on railways in the locality in which the labour works"

Apart from these clauses no separate assurance was obtained

(c), (e) and (f). Complaints have been received that Messrs Bird & Co. are not paying to their labourers wages as per the award of the Industrial Tribunal. This complaint and whether any other provision of the contract have been violated are under examination by the Railway Administration, in consultation with Labour Department of the Government of West Bengal

(d) No records are available with the Railway Administration regarding the persons employed by the previous contractors. It is, however, understood from M/s Bird & Co. that they have employed 350 labourers for goods handling and 300 for parcels handling work at Howrah and that all these labourers were employees of the outgoing contractors

The number of workers of the former contractors who have been refused employment is not known.

#### Procurement of Rice From Punjab

2293. Shri Chandak: Will the Minister of Food and Agriculture be pleased to state:

(a) the quantity of fine rice procured from Punjab in the years 1957-58 and 1958-59;

(b) what was the procurement price;

(c) how much of the procured fine rice from the Punjab has been sold so far;

(d) where the rice has been sold; and

(e) at what price it has been sold?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): (a) The quantity of fine rice procured in Punjab during the year 1957-58 was about 26,000 tons and that procured during the year 1958-59 so far is about 21,500 tons

(b) The prices at which the different varieties of fine rice were procured are given below:

Variety	Price per maund (bagged)
	Rs.
Basmati (raw)	25 00
Sela Basmati	22.75
<i>Hansra; and Parmal</i>	
(a) Raw	22 25
(b) Boiled	20 50

*Note.*— The prices mentioned above are subject to cuts, were applicable, on grounds of quality

(c) and (d) Generally all fine rice of the boiled variety procured in Punjab is despatched to Central Reserve Depots in Calcutta and all fine rice of the raw variety procured in that State is despatched to Central Reserve Depots in Bombay. It is issued along with fine rice received in those Depots from other sources. It is, therefore, difficult to say how much of the fine rice procured in Punjab and sent to Calcutta and Bombay, has actually been sold so far

(e) The prices at which the different varieties of fine rice procured

during the years under report in Punjab are issued from Central Reserve Depots, are indicated below:

Variety	Issue price per maund (bagged)	Rs.
Basmati (Raw) . . . . .		30.00
Sela Basmati . . . . .		
Hansraj and Parmal . . . . .		25.00

#### Electrification of Railway Stations

2294. Shri Kalika Singh: Will the Minister of Railways be pleased to state:

(a) whether there is any definite programme of electrification of Railway Stations on the Shahganj-Mau Section of North Eastern Railway;

(b) if so, the details thereof;

(c) which stations on the section have been electrified and which are to be electrified in future and when; and

(d) what improvements have been effected up-to-date in the reconstruction of Azamgarh Railway Station, godown, platform and approach road and what other passenger amenities have been provided so far there?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) to (c). On Shahganj-Mau Junction Section of the North-Eastern Railway, Stations Mau Junction, Azamgarh, Khorasan Road and Rani-ki-Sarai have already been electrified. It is programmed to electrify Stations Mohammabdabad Gohna, Didarganj, Saraimir, Phariha and Shahganj during 1959-60.

(d) The following amenities have already been provided at Azamgarh station:

Platform with coal-tarred surface.

Approach road to station & goods shed.

Goods shed.

Parcel godown.

A shed for III class passengers.

A booking office with two booking windows for III Class passengers.

Separate booking window for Upper Class Passengers.

A vendor's stall.

Benches on platform and in III class waiting hall.

Upper class waiting room for gents.

Upper class waiting room for ladies.

4 seated latrines and 2 seated urinals.

A water cage.

4 taps on platform.

10 Nos. paker & bargad trees.

2 Bathing cubicals.

Electric lights.

The following additional works are in progress:

Covering over the platform.

Extension of parcel godown.

Provision of a godown for smalls traffic.

Extension of goods shed with provision of a strong room

Installation of electrical pumping sets.

#### Poultry Development Scheme in U.P.

2295. Shri Kalika Singh: Will the Minister of Food and Agriculture be pleased to state to what extent the U.P. State has progressed in the implementation of the All India Poultry Development Scheme and how many centres for extension and development of poultry have been opened so far in the State with their locations and the sizes of the centres?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): Against the

target of 25 Poultry Extension-cum-Development Centres, 21 Centres have been established in U P so far, at the following places

1. Bhojipura (Bareilly)
2. Kant (Shahjahanpur)
3. Chail (Allahabad)
4. Kalyanpur (Kanpur)
5. Varanasi
6. Robertsganj (Mirzapur)
7. Masauli (Barabanki)
8. Bichpuri (Agra)
9. Agriculture Farm (Gorakhpur)
10. Asafpur (Budaun)
11. Machhra (Meerut)
12. Mohsinbagh (Mainpuri)
13. Shahabad (Hardoi)
14. Safipur (Unnao)
15. Kaimganj (Farrukhababad)
16. Rampur Mamharan (Saharanpur)
17. Afzalgarh (Kadrabad) (Bijnore)
18. Hawalbagh (Almora)
19. Regional Training Institute, Ghazipur
20. Saidnagar (Rampur)
21. Kaiserganj (Bahrach)

Each centre will maintain a flock of 100 birds for demonstrating modern methods of poultry keeping to the farmers and also for sale of 1000 hatching eggs annually in each block. In addition, each centre will distribute 300 breeding birds for use as foundation stock in the villages in each block.

#### Railway Land at Rayagada

2296. Shri Sanganna: Will the Minister of Railways be pleased to state:

(a) what is the area of waste land vested in the Railway administration lying unused for a number of years at the Rayagada Railway Station on the Waltair-Raipur line of the South Eastern Railway;

(b) whether it is proposed to make any use of this area; and

(c) if so, how and when?

The Deputy Minister of Railways (Shri S V. Ramaswamy): (a) 100 acres approximately

(b) and (c) Consequent on the construction of Sambalpur-Titlagarh link and the development of the Dandakaranya area, Rayagada will assume importance as a rail-head in the near future. The vacant area will, therefore, be required for building additional staff quarters and yard remodelling

मध्य प्रदेश में चावल की मिले

२२९७. श्री जागेंद्र कथा सामुदायिक विकास और सहकार मंत्री यह बताने को हृपा करेंगे कि

(क) मध्य प्रदेश सरकार ने सहकारी समितियों द्वारा चलाई जाने वाली चावल की कितनी मिलो के लिये अब तक वित्तीय सहायता दिया रखा भागा है; और

(ल) इस समय मध्य प्रदेश में चावल की कितनी मिले हैं, और द्वितीय पचवर्षीय योजना के मन्त्र तक ये कितनी हो जायेगी?

सामुदायिक विकास तथा सहकार नंबरी (श्री सु. कु. दे) (क) ३

(व) इस समय मध्य प्रदेश में चावल की चार सहकारी मिले हैं। आशा है कि दूसरी प्लान के प्रभाव तक ऐसी ६ मिले राज्य में हो जायेंगी।

#### Nangal-Delhi Air Service

2298 { Shri Ram Krishan Gupta:  
Shri Daljit Singh:

Will the Minister of Transport and Communications be pleased to state:

(a) whether there is any proposal to start an air service between Nangal and Delhi; and

(b) if so, by what time the service will be started?

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** (a) and (b). There is no aerodrome at Nangal at present nor is there any proposal to operate a Scheduled Air Service between Delhi and Nangal. M/s. Aviation Service, New Delhi, who hold a non-scheduled permit for joy rides only, however requested for permission to operate charter flights between Delhi and Nangal with light type of air-craft. They also proposed to construct a landing ground at Nangal at their own cost. It has been decided to issue a non-scheduled permit to the Company to enable them to undertake the proposed flights with light type of aircraft not exceeding 5700 kgs.

**P. & T Committees and Boards for Orissa**

**2399. Shri B. C. Mullick:** Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that some Committees and Advisory Boards have been formed by the Posts and Telegraphs Department in Orissa State during the current year,

(b) whether any Members of Parliament or State Assembly have been nominated on them; and

(c) if so, the political party to which they belong?

**The Minister of Transport and Communications (Dr. P. Subbarayan):** (a) No Committee or Advisory Board has been formed by the P. & T. Department in Orissa State during the current year but the following Advisory Committees formed in the years 1948 and 1949 respectively are still functioning in that State:

1 Telephone Advisory Committee

2 Regional P. & T. Advisory Committee

(b) and (c). The information is given below:

*Telephone Advisory Committee*

Member of Parliament  
M.L.A.

1 P.S.P.  
1 Congress

**Regional P. & T Advisory Committee.**

Member of Parliament M.L.A	2 Congress
	1 Congress

**Bridges on Rivers in Orissa**

**2300 Shri B. C. Mullick:** Will the Minister of Transport and Communications be pleased to refer to the reply given to part (b) of the Unstarred Question No 454 on 27th November, 1958 regarding bridges in Orissa and state

(a) the progress achieved in regard to each bridge project so far; and

(b) whether all these projects will be completed before the end of the Second Five Year Plan period?

**The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur):** (a) A statement is laid on the Table [See Appendix IV, annexure No 18]

(b) No, Sir

**U.N. Evaluation Mission on Community Development**

**2301. Shrimati Manjula Devi:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether the U.N. Evaluation Mission on Community Development have visited all the States except Assam and Jammu and Kashmir; and

(b) the reason for excluding Assam in their three months tour?

**The Deputy Minister of Community Development and Co-operation (Shri B. S. Murthy):** (a) Yes, Sir.

(b) Assam was originally included in their itinerary, but had to be dropped, owing to lack of time.

पुलों के निर्णय के लिये वार्ताओं को  
सहायता

कृष्ण. श्री भ० श्री० लिखः क्या विविहून तथा संचार मनी यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि केन्द्रीय सरकार ने सभी राज्य सरकारों को ऐसे पुलों के निर्णय के लिये जो सड़कों के विवास देखिये आवश्यक है, कुछ धन दिया दी हैं

(ल) यदि ता तो १६५७-५८ और १६५८-५९ में प्रत्येक राज्य को कितना क्षण दिया गया

(म) क्या यह सच है कि कण इम जलं पर दिया गया है कि जिन पुलों पर एक लाख रुपये से अधिक व्यय आयेगा उन पर राज्य सरकार एक निश्चित दर से कर लगायेगी और एक लाख रुपये से ऊपर व्यय किये गये धन की प्राप्ति के पश्चात् इन पुलों का सदा के लिये कर मुक्त कर दिया जायेगा,

(घ) कर लगाने का राशि का निर्धारण केन्द्रीय सरकार द्वारा किया गया है अथवा राज्य सरकार द्वारा, और

(इ) क्या राज्य सरकार द्वारा यह निश्चय किया गया है कि इस सम्बन्ध में समूर्ण राज्य में एक भी ही नीति प्रपनार्ह जायेगी ?

विविहून तथा संचार आवश्यक बोर्ड-मंत्री (वीर राज चहापुर) : (क) श्री० (व) विस मन्त्रालय द्वारा प्रदेश सरकार का उनकी आयोजनाभा में शामिल की हुई कुटकर बिकास योजनाओं के लिये कर्ज दिये जाते हैं। इन कर्जों की रकम का कोई अश किसी विशेष योजना या योजनाओं के लिये नामजद नहीं किया जाता है। इसलिये १६५७-५८ और १६५८-५९ में सड़कों पर पुल बनाने के लिये बालूतीर पर कोई कर्ज नहीं दिया गया।

(घ) जी नहीं।  
(इ) और (इ) यह सवाल पैदा नहीं होता।

Cost of Sugar-cane Cultivation

2303. श्री बल बेड़ी: Will the Minister of Food and Agriculture be pleased to state the work so far done in assessing the cost of cultivation of sugar-cane in various States?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): A scheme for assessing the cost of cultivation of sugarcane was sanctioned in 1954. Initially this scheme was intended to cover the States of U.P., Bihar, Punjab, Bombay and Andhra Pradesh but it has since been extended to the States of Mysore and Rajasthan from 1959-60. The data for three crop seasons is considered to be essential to arrive at any reliable conclusion.

2 Survey in the States of U.P., Punjab, Bihar, Bombay and Andhra Pradesh for the three crop seasons has already been completed. The report for the first crop season in respect of U.P. and Bihar has been compiled and considered by the Indian Central Sugarcane Committee in December, 1957. The reports in respect of U.P. and Bihar for the second season and of Andhra Pradesh for first and second seasons are ready and will be considered shortly.

3 The data relating to third crop season in respect of U.P., Bihar, Andhra Pradesh and for the three crop seasons for Bombay and Punjab is being processed and reports thereon would become available shortly. The survey in the States of Mysore and Rajasthan will start from crop season 1959-60.

Protection of Railway Track between Suraimanpur and Reoti Stations

2304. श्री राधा मोहन सिंह: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No 3111 on the 15th April, 1959 and state the further steps taken by Railways to safeguard the Railway track between Suraimanpur and Reoti Stations this year?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): The steps

taken to safeguard the railway track between Suraimanpur and Reoti stations are indicated below

- (i) The track has been laid on a retired alignment as a temporary measure
- (ii) Three additional spurs have been constructed and four existing spurs repaired. It is expected that these spurs would prevent further deterioration of the river bank conditions
- (iii) Model tests are also being conducted by the Director, Central Water & Power Research Station, Poona in order to suggest permanent measures to be adopted for halting further erosion of the river banks. The results of these tests are awaited

#### Telegraph Facilities in Punjab

2305. Shri Daljit Singh: Will the Minister of Transport and Communications be pleased to state the names of places where telegraph facilities are proposed to be provided in Punjab during 1959-60?

The Minister of Transport and Communications (Dr. P. Subbarayan): Provision of telegraph facilities at the following places in Punjab State has been sanctioned. These works are under progress during 1959-60

#### Districts

1. Verka	Amritsar
2. Kokri Kalan	Ferozepore
3. Amb	Hoshiarpur
4. Bahadurgarh	Patiala
5. Bassian	Ludhiana
6. Tanda	Hoshiarpur
7. Assandh	Karnal
8. Jadia	Jullundur
9. Bhagratoo	Kangra
10. Kiraipur	Hoshiarpur
11. Ranis	Hissar
12. Ranis	Hissar
13. Bhuna	Hissar
14. Dada Siba	Kangra

#### IMSCO Conference

2396. Shri Assar: Will the Minister of Transport and Communications be pleased to state

- (a) whether it is a fact that there was a Conference of the Inter-Governmental Maritime Consultative Organisation (IMSCO) in London on the 8th July, 1959,
- (b) whether India took part in that Conference, and
- (c) if so, the details thereof?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c) It is understood that a meeting of the Council of the Inter-Governmental Maritime Consultative Organisation was held in London from the 6th to the 8th July, 1959, at which plans relating to further activities of the IMCO were discussed. India did not take part in the meeting

#### Import of Fertilizers

2307. Shri Rami Reddy:  
Shri Chandak.

Will the Minister of Food and Agriculture be pleased to state

(a) the quantities of various fertilizers imported during the years 1955-56 to 1958-59 year-wise,

(b) the price at which they were imported, and

(c) the quantity of fertilizers (high-analysis and low-analysis, separately) proposed to be imported during 1959-60 and the price thereof?

The Deputy Minister of Agriculture (Shri M. V. Krishnappa): (a) and (b) A statement is laid on the Table. [See Appendix IV, annexure No. 19]

(c) A statement is laid on the Table [See Appendix IV, annexure No. 19]

**Forest Industries**

**2308. Shri Hem Raj:** Will the Minister of Food and Agriculture be pleased to refer to the reply given to Starred Question No. 413 on the 1st December, 1958 and state-

(a) whether the Report of the Finnish Experts on forest industries in Beas area has since been received; and

(b) if so, whether a copy of it will be laid on the Table of the House?

**The Deputy Minister of Agriculture (Shri M. V. Krishnappa):** (a) Yes, Sir.

(b) Printed copies of the Report are awaited from the Government of Finland and will be laid on the Table of the Sabha as soon as they are received

**Accident at Lachipur Cabin**

**2310. Shri Subiman Ghose:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that Lachipur Cabin, Asansol Division of the Eastern Railway was opened on the 3rd July, 1959 and an accident occurred there on the 10th July, 1959 when the cabin staff were working in presence of Assistant Operating Superintendent (General), Assistant Engineer, Maintenance Inspector, Superintendent and Maintenance Inspector Block;

(b) whether the accident occurred due to the faulty working rules;

(c) if so, the action taken against the persons responsible for framing the rules;

(d) if not, the reasons for the said accident;

(e) whether the report of enquiry will be laid on the Table; and

(f) whether action has been taken against any employees in this connection?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes,

but the Assistant Engineer and Maintenance Inspector Block were not present in the Cabin at the time of the accident nor any of the officers actually present were directing the working of the Cabin staff.

(b) No

(c) Does not arise.

(d) Driver losing control of the train

(e) No.

(f) The question of taking suitable disciplinary action against the staff held responsible is being considered by the Railway Administration.

**Quarters for Workers of Integral Coach Factory, Perambur**

**2311. Shri Tangamani:** Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 3585 on the 28th April, 1959 and state:

(a) whether the proposed construction of the staff quarters for the workers of Integral Coach Factory, Perambur has since been completed; and

(b) what steps Government propose to take for housing the other 5,000 and odd employees of the Factory?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) Construction of about 150 quarters is nearing completion and these are expected to be ready for occupation by early next year.

(b) Government's policy is to provide accommodation to a programme, biased in favour of essential staff which in the case of the Integral Coach Factory, is 10 per cent of the total staff. The question of providing accommodation to non-essential staff will be given due consideration as and when funds are available.

## Upgrading of Signallers

2312. { Shri S. M. Banerjee:  
Shri Sarju Pandey:

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that the upgrading of Signallers in N.E. Railway has not yet been finalised;

(b) if so, the reasons therefor; and

(c) the time by which the upgrading is likely to be completed?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) to (c). Upgrading has been finalised except in respect of 16 posts. Delay was due to preparation of separate seniority lists for Telegraph and Traffic Signallers. The lists have since been prepared and the upgrading will be completed shortly.

## Delhi Town Planning Organisation

2313. Shri P. G. Dab: Will the Minister of Health be pleased to state:

(a) whether the survey undertaken by the Delhi Town Planning Organisation in Delhi has been completed; and

(b) if so, what are its findings?

The Minister of Health (Shri Karmarkar): (a) and (b). A statement is laid on the Table. [See Appendix IV, annexure No. 20.]

## Movement of Foodgrains from Punjab

2314. Shri Daljit Singh: Will the Minister of Railways be pleased to state:

(a) the total quantity of foodgrains moved out of Punjab during 1958-59, and the quantity of foodgrains brought to Punjab during the same period;

(b) what freight charges were earned by Railway on these movements of foodgrains; and

(c) the number of wagons booked up for such movement?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) During the year 1958-59 30,150 BG and 20,965 MG wagon loads of foodgrains were moved out of Punjab and approximately 10,839 wagon loads in terms of BG wagons (separate figure for BG and MG not being readily available) were brought to Punjab.

(b) The freight charges earned on these movements of foodgrains are as follows:

From Punjab—Rs. 1,56,16,670.  
To Punjab—Rs. 38,23,919.

(c) Presumably this means the number of wagons utilised for these movements. If so, the reply is already covered in answer to part (a) of the question.

## इटावा जिले में डाकघर

2315. { श्री अर्जुन तिथि भवीरिया:  
श्री यादव :

क्या वरिष्ठम् तथा संचार मंत्री नहीं बनाने की कृपा करेगे कि

(क) द्वितीय पञ्चवर्षीय योजना के अन्तर्गत इटावा जिले में भ्रष्ट तक कितने नये डाकघर लोले गये हैं; और

(स) द्वितीय पञ्चवर्षीय योजना की सेवा परिविष्टि में कितने डाकघर और शास्त्रा डाकघर लोलने का विचार है?

वरिष्ठम् तथा संचार मंत्री (का उत्तरायण) : (क) २३

(क) ७

## Quilon-Ernakulam Line

2316. Shri Maniyangadan: Will the Minister of Railways be pleased to state:

(a) whether any representations have been received from the people of Chengannur requesting that the present service road between bridges Nos. 316 and 317 on the Quilon-Ernakulam Railway line should be

converted into a road fit for vehicular traffic and that the Kerala Electricity Board should be permitted to instal electricity along the land belonging to the Railway in this place;

(b) whether any action has been taken on the representations; and

(c) if so, what is the action taken?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) No, Sir. A representation has, however, been received from the residents of Chengannur for according sanction to the Mavelikkara Electrical Division for running an electrical line through the railway land on the Western side of the track between Bridges Nos. 31 and 317, on the Quilon-Ernakulam Section.

(b) and (c) The matter is under consideration.

#### Cheating of Railways by Merchants at Kandla

**2317. Shri P. C. Borooh:** Will the Minister of Railways be pleased to state:

(a) whether it is a fact that some railway employees in league with some businessmen for the last seven years have cheated the Indian Railways to the tune of several lakhs of rupees at Kandla Port; and

(b) if so, the results of the investigations made so far in the matter?

**The Deputy Minister of Railways (Shri Shahnawaz Khan):** (a) No, Sir.

(b) Does not arise.

#### Change in the Course of River Yamuna

**2318. Shri Ram Krishan Gupta:**  
**Shri A. M. Tariq:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that village Mohammedpur in the Union Territory of Delhi is completely inundated and marooned and the whole area is sub-

merged due to change in the course of the Yamuna;

(b) whether it is also a fact that the population of the village is also in danger; and

(c) if so, the nature of the steps taken or proposed to be taken to rescue them from floods?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) and (b). The Delhi Administration have replied that a large proportion of the cultivated area of the village has been inundated due to the recent rise in the level of the Yamuna. No houses have been affected so far and there is no immediate danger to the village population.

(c) The Delhi Administration have posted one Naib Tehsildar to watch the behaviour of the river and warn and evacuate people if the need arises. Two boats have been allotted to this village with a view to helping the people in maintaining the line of communication and facilitating movement when necessary. The Deputy Commissioner, Revenue Officers and Engineers have visited the place and a close vigil is being kept.

#### Train Collision

**2319. Shri Raghunath Singh:**  
**Shri D. A. Katti:**  
**Shri Ramakrishna Reddy:**  
**Shri Agadi:**

Will the Minister of Railways be pleased to state:

(a) whether it is a fact that on the morning of the 21st August, 1950 a goods train collided with the standing Mysore-Hubli Passenger at Dharmavaram station on the Southern Railway; and

(b) if so, the causes of the accident?

**The Deputy Minister of Railways (Shri S. V. Ramaswamy):** (a) Yes.

(b) Incorrect setting of the points as a result of which the goods train was received on a blocked line.

## Price of Sugar

**2320. Shri S. M. Banerjee:** Will the Minister of Food and Agriculture be pleased to state the price of sugar in open market in various States during the last week of August, 1959?

**The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):** At many places sugar is now sold at fixed prices, varying from 97 nP to 112 nP per seer in retail, under arrangements made by the State Governments. Sugar not covered by these arrangements is sold at different prices which not only vary from place to place, even within the same state, but vary from day to day. Information available indicates that during the last week of August 1959 the wholesale price of sugar, not covered by the arrangements made by the State Governments, was quoted at rates varying from Rs 38.50 to about Rs 58 per maund at important centres in the various States.

## हिन्दी में रेलवे स्टेशनों के नाम

**2321. श्री भक्त दर्शन क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि**

(क) क्या यह सच है कि भारत भर के सभी रेलवे स्टेशनों के नामों को शुद्ध और स्पष्ट हिन्दी में लिखने को एक योजना बनाई गई है,

(ल) यदि हाँ, तो इस सम्बन्ध में अब तक क्या प्रगति हुई है, और

(ग) इस कार्य के कब तक समाप्त होने की समाचारना है ?

**रेलवे उपलंब्धी (श्री शाहनवाज खां) :**  
(क) शायद माननीय सदस्य का मतलब स्टेशनों के नाम-पट पर देवनागरी हिन्दी में लिखे हुए स्टेशनों के नाम के अक्षर विन्यास (spelling) से है। रेल-प्रशासन स्टेशनों के नाम का सही हिन्दी लिप्यन्तर (transliteration) सर्वे आफ इंडिया के प्राप्त करते हैं और उसी के अनुसार नाम-पट पर स्टेशनों के नाम लिखे जाते हैं।

(ख) और (ग) सूचना मनायी जा सही है और सभा-पटल पर रख दी जायेगी।

विशेष पुलिस बल द्वारा ठेकेदारों पर आये

**2322. श्री भक्त दर्शन क्या रेलवे मन्त्री यह बताने की कृपा करेंगे कि ?**

(क) क्या यह सच है कि १८ अगस्त, १९५६ को केंद्रीय विशेष पुलिस बल ने डिलासपुर में रेलवे लाइन के निर्माण कार्य पर लगे हुए कुछ डेकेदारों के यहाँ आपा मारा और इस सम्बन्ध में रेलवे के कुछ अधिकारियों को मुर्मतिल कर दिया गया है, और

(ख) यदि हाँ, तो इसका व्यौरा क्या है ?

**रेलवे उपलंब्धी (श्री शाहनवाज खां) :**  
(क) और (ख) स्पेशल पुलिस विभाग नामले की जाच कर रहा है। अभी उसका दूसरा देना सार्वजनिक हित में न होगा।

## Theft of Railway Property

**2323. Shri Ramakrishna Reddy:** Will the Minister of Railways be pleased to state:

(a) whether Government are aware of the theft of iron material from the wagons of the goods train which was derailed between Mudigubba and Malaka Vemala on the Dharmavaram-Pekala Section of the Southern Railway a couple of months back,

(b) whether the theft was connived at by the Watch and Ward men; and

(c) if so, the action taken in the matter?

**The Deputy Minister of Railways (Shri Shah Nawaz Khan):** (a) Yes The theft occurred on 9th February, 1959

(b) No The Railway Protection Force Staff assisted the Police in the detection of the case and most of the stolen property has been recovered from criminals.

(c) Does not arise.

**Air Service to Shillong**

**2234. Shri P. C. Boroah:** Will the Minister of Transport and Communications be pleased to state:

(a) whether it is a fact that Shillong is not yet connected with a regular air service; and

(b) if so, the reason therefor?

**The Deputy Minister of Civil Aviation (Shri Mohiuddin):** (a) Yes, Sir

(b) There is no airfield at Shillong at present. A survey is, however, being carried out with a view to locating a suitable site for the construction of an airfield near Shillong. The requirements of air traffic are at present being met by the airport at Gauhati which is at a distance of about 50 miles from Shillong and is well connected by a motorable road with Shillong.

राजस्थान को चीनी का सम्भरण

२३२५. ओ लुशायत राय क्या ज्ञात और हुंडि मंत्री यह बनाने की कृपा करेगे कि

(क) क्या यह सच है कि अजमेर में चीनी का भाव ६५ रु प्रति मन है,

(ख) क्या यह स्थिति राजस्थान को चीनी का सम्भरण बहुत कम मात्रा में होने के कारण है; और

(ग) क्या केन्द्रीय सरकार द्वारा चीनी का सम्भरण कम करने के कारण राजस्थान सरकार को चीनी का राशन ४ छटाक प्रति व्यक्ति से घटा कर २ छटाक कर देना पड़ा?

जाहू और हुंडि उपर्यांतो (जी अ० म० वालस) (क) जी नहीं। ३१ अगस्त, १९५६ को अजमेर के कलकटर द्वारा मेजी गई रिपोर्ट के अनुसार थोक बाजार भाव ५४ रुपये से ५४.५० रुपये प्रति मन और फुटकर में ५७.५० रुपये है। उचित मूल्य की दुकानें फुटकर में ५०.३६ रुपये प्रति मन बेच रही हैं।

(ख) और (ग). अजमेर के कलकटर ने सूचना दी है कि चीनी के पहुंचने में देर होने के कारण अगस्त १९५६ के अन्तिम सप्ताह में चीनी का राशन ४ छटाक प्रति व्यक्ति प्रति सप्ताह से घटा कर अस्थायी रूप से २ छटाक कर दिया गया था। ३१ अगस्त, १९५६ से राशन बढ़ा कर ३ छटाक प्रति व्यक्ति प्रति सप्ताह कर दिया गया है और शीघ्र ही पुनः ४ छटाक कर देने का विचार है।

12.15 hrs.

**RE MOTIONS FOR ADJOURNMENT**

**Shri Mahanty (Dhenkanal):** Sir, I have received a pro forma reply to the notice of an adjournment motion I had given and to the best of my knowledge in English I have not been able to make any meaning out of it.

**Mr. Deputy-Speaker:** Then he can come to my Chamber and explain to me the difficulties that are there in that language. We will try to remedy it by sitting together.

**Shri Mahanty:** I will certainly come to your Chamber

**Mr. Deputy-Speaker:** Now he will listen to me. I had received notice of three adjournment motions and I did not think it advisable to give my consent to them. Intimation had been sent to the hon. Members in regard to that decision

I should think that we should reconcile ourselves to the observations that have been made by the hon. Speaker so many times that whenever consent is not given to an adjournment motion, hon. Members have the option to come and see him in his Chamber. Or, if they do not like to do so, they can write to him and then he would discuss it with them. If they could convince him that there are reasonable grounds for a particular adjournment motion being brought before the House, he would bring it before the House the next day. I hope, because these observations have been made so many times, we ought to adjust ourselves to them.

**Shri Mahanty:** I obey your ruling but what I am going to submit is a different matter.

**Mr. Deputy-Speaker:** Are we to correct the English mistakes now?

**Shri Mahanty:** Precisely. It should be done because we have a feeling on this side of the House that we are being treated like Cinderellas of the Parliament. Shall I read out the pro forma reply?

**Mr. Deputy-Speaker:** If that is allowed, the purpose of withholding consent will be frustrated altogether. I would request the hon. Member to be patient and come to me. We will discuss it and if I feel that there is some justification, I assure him I will bring it before the House. Now, papers to be laid on the Table.

**Shri Hem Barua (Gauhati):** Sir, I do not want to question your ruling. I am informed that it is a matter of policy and therefore, it cannot be the subject-matter of an adjournment motion. That is why I want a clarification. This being a policy matter, how can the Prime Minister make a statement on it without prior consultations with the Cabinet?

**Mr. Deputy-Speaker:** That is exactly what I say also: such clarifications can be had in my Chamber. Or, the hon. Member can write to me and certainly I will see if there is something to be done. We will set that right. That can be done but the matter cannot be discussed here, when consent has been withheld. Now, papers to be laid on the Table.

12.17 hrs.

**PAPERS LAID ON THE TABLE**  
**WHITE PAPER ON SINO-INDIAN RELATIONS**

**The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru):** Permit me, Sir, before I lay this paper on the Table, just to make a brief statement and to clarify some misapprehensions. I find that in newspapers, news appears which, if true,

would naturally be a matter of concern to the House. But, it is not always true. For instance, in one of today's newspapers, there is a report about something happening on the Punjab-Spiti border—that the Chinese have entered there and arrested some people and all that. I have not heard of it at all. I immediately got in touch, by telephone, with the Punjab Government. They had not heard any such thing. In fact, they said that it had not happened....

**Shri Surendranath Dwivedy (Kendrapara):** Does he mean to say because the Punjab Government have not heard, 'it had not happened'?

**Shri Jawaharlal Nehru:** Their report is, that, according to their information, it is not true. I cannot say more than what they have told me. They have definitely said on the telephone that there has been no violation of their territory in Spiti in that particular place.

Then again, there was another report that in Chini in Himachal Pradesh, some traders were arrested. We immediately got in touch with the Himachal Pradesh Government and we have not been able to get a detailed account. But we have had no such report from them.

Then again, there was a report in the papers about some firing by Pakistani forces somewhere in the east. Again, we have had no report. I enquired from the Defence people as they get daily reports. Till last night,—no last evening—they had no report.

**Shri Hem Barua (Gauhati):** The Assam Government has lodged a strong protest.

**Shri Jawaharlal Nehru:** It may be some trivial thing—something which is not important.

**Shri Hem Barua:** Strong protests have been lodged by the Assam Government.

**Shri Jawaharlal Nehru:** Protests may be lodged. I am merely saying that my information is that according

to our Defence Ministry's account which comes in daily, they do not think it important enough to inform me. Minor things may have happened. I just wanted to clear this up; perhaps these are doubts and apprehensions in the minds of the hon. Members.

I beg to lay on the Table a copy of the White Paper containing Notes, Memoranda and Letters exchanged and Agreements signed between the Governments of India and China, 1954-59. [Placed in Library, See No. LT-1358/59].

I had promised to do so sometime back, and we are placing these papers. They are fairly up-to-date, but they do not contain the last documents received in the course of the last week. Before that they are up-to-date and I take it that the copies of hon. Members would be available in the Notice Office or somewhere.

**Shri Vajpayee (Balampur):** Sir, may we know whether we would be given an opportunity to discuss the White Paper?

**Shri Mahanty:** Sir, the hon. Prime Minister assured us a few days back that further developments concerning the Chinese incursions into Indian territory will be laid on the Table of the House and the House would be kept informed. There are two things that I would like to know from the hon. Prime Minister. We are not concerned with the foreign policy matter. We are concerned more with the defence matter. We want to know what steps are being taken to defend this area as we have taken in the NEFA area. We despatched Assam Rifles and military to Subansiri Division. I would like to know what steps have been taken by the Government to defend the sanctity of the Indian territory in Ladakh.

Secondly, we are not merely interested in information. Our information may be right or wrong, we come here to be corrected. I would like to know if the hon. Prime Minister is

going to afford us any opportunity to discuss this subject in the House.

**Shri Jawaharlal Nehru:** The hon. Member says I had promised to lay the developments on the Table of the House. I do not know how I can lay any development on the Table.

**Shri Mahanty:** Information about developments.

**Shri Jawaharlal Nehru:** I said that I shall keep the House informed of any developments. So far as the NEFA border is concerned, there has been no development of note which I can bring to the notice of the House; at any rate, that has not come to our knowledge yet. So far as the defence of that area is concerned, the House knows that the matter has been put in charge of our Armed Forces and the Defence Authorities.

**Shri Vajpayee:** What about Ladakh?

**Shri Jawaharlal Nehru:** The House will not expect me to tell them exactly what steps they take; that would not be proper for them or for the House. But they are in charge and, no doubt, they will take adequate steps. They will not, I take it, just rush about up and down the border, but they will take steps at proper points which they consider right places for them to hold (Interruption)

**Shri Mahanty:** Sir, I rise on a point of order. We have been circulated a pamphlet by your Secretariat showing what portfolios belong to which Minister. The hon. Prime Minister is talking on food, on language, on all possible things on the face of the earth. What about the Defence Minister—we would like to know.

I am not saying this in any partisan spirit but in all seriousness. We would like to know from the Defence Minister what steps have been taken. The hon. Prime Minister says he does not know. (Interruption).

**Shri Jawaharlal Nehru:** I do not understand, Sir, how the Defence Minister can come in. I have just

[*Shri Jawaharlal Nehru*]

been making a brief statement. If the hon Member had addressed any question to the Defence Minister or any other Minister they would have replied. He put it straight to me, and I had to say something I know as much as any one else does, and therefore I replied. But, no doubt, if the Defence Minister or any other Minister knows much more—anything more—he can reply, if you, Sir, permit (*Interruption*)

**Mr. Deputy-Speaker:** Order, order. There ought to be an end to this. We are not having any discussion on any particular subject (*Interruption*). A paper has been laid on the Table of the House. It has to be studied. Enquiry was made whether hon Members will have an opportunity to discuss it or not. That is before the Government. The Government would consider whether they can find time or not. That would be considered and then that answer would be made. What is there now that can be immediately done to satisfy the hon Members? We have some other business before us, we should proceed with it. I would request hon Members to wait.

**Shri Vajpayee:** I must say, Sir, that this House is being kept in the dark about the new developments that are taking place. I do not know why the Government should shut out a discussion.

**Shri Jawaharlal Nehru:** If the hon Member has any feeling that the House is being kept in the dark, I may say straightforwardly that I am prepared to have any discussion at any time you, Sir, like. (*Shri Braj Ra; Singh* Let us have it) if there is time.

I do not want any such impression to go abroad. We have placed every single paper here except the last three or four which have come to us. After they are printed, perhaps it would be possible for us to place them before the House—of course they are being dealt with and examined at the present

moment. There is no mystery or secrecy about it. But if the House wants to know what particular steps our military or Defence Forces take, that is not a matter which is normally disclosed.

**Mr. Deputy-Speaker:** They only want to know whether Government could find some time for a discussion.

**Shri Jawaharlal Nehru:** That is a question of time. It is your Committee, Sir, that judges it. I am prepared for it.

**Shrimati Renu Chakravarty (Basirhat):** May I just submit to the Prime Minister, Sir, that besides the treaties from 1954 onwards—I presume the hon Prime Minister will also place before the House the new documents that have arrived—we would also like to have at least in the library all the documents which have been signed between Tibet, China and India prior to the successor Government which we have inherited. We would like to study them too.

**Shri Jawaharlal Nehru:** I do not quite know. They would be there in the form of printed books. There is no secrecy about them. I think the library is bound to have those books.

**Mr. Deputy-Speaker:** Our Secretariat shall collect them all from the books and compile them into one volume—we will try to do that.

#### AMENDMENTS TO INDIAN TELEGRAPH RULES

**The Minister of Transport and Communications (Dr. P. Subbarayan):** Sir, I beg to lay on the Table, under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885, a copy of Notification No GSR 988, dated the 22nd August, 1959, making certain further amendments to the Indian Telegraph Rules, 1951. [Placed in Library, See No LT-1598/59]

#### REPORT OF INDIAN DELEGATION TO WORLD HEALTH ASSEMBLY

**The Minister of Health (Shri Karmarkar):** Sir, I beg to lay on the Table a copy of the Report of the

6699 Message from BHADRA 16, 1961 (SAKA) Accident to Hoist 6700  
Chamber in Nangal  
Rajya Sabha

Indian Delegation to the Twelfth World Health Assembly held at Geneva in May, 1959 [Placed in Library, See No LT-1597/59]

NOTIFICATION ISSUED UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of Notification No F 12(142)/55-Transport, dated the 9th July, 1959, published in Delhi Gazette [Placed in Library, See No LT-1598/59]

NOTIFICATION ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A M Thomas): Sir, I beg to lay on the Table a copy of Notification No G S R. 980, dated the 24th August, 1959, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library, See No LT-1599/59]

12.27 hrs

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha —

I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th September, 1959, has passed the enclosed motion referring the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1959, by Shri Kailash Bihari Lall, to a Joint Committee of the Houses and to request that the concurrence of the Lok Sabha in the said motion and the names of the Members of the Lok Sabha to be appointed to the said Joint Committee may be communicated to this House.

#### MOTION

"That the Bill to provide for the supervision and control of orphanages, homes for neglected

women or children and other like institutions and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 30 members, 10 members from this House, namely —

Dr W S Barlingay, Shri Deolkinandan Narayan, Shrimati Savitry Devi Nigam, Shri Ram Sahai, Shri M H Samuel, Shri D A Mirza, Shri N C Sekhar, Shri Kamta Singh, Shri V Venkataramana, Shri Kailash Bihari Lall

and 20 members from the Lok Sabha,

that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee,

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make,

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee."

12.28 hrs

ACCIDENT TO HOIST CHAMBER IN NANGAL

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, in continuation of the statement, I made on 2nd September, 1959, I wish to bring to the notice of the House that the Board of Consultants, Bhakra Dam met on the 6th September, 1959 under the chairmanship of Dr A. N. Khosla to consider the measures to be

[Hafiz Mohammad Ibrahim]

taken to repair the damage to the hoist chamber and restore normal conditions of work at the Bhakra Dam. Mr. M. H. Slocum, Shri Kanwar Singh and Shri S. D. Khungar attended the meeting as members of the Board. The recommendations of the Board, which were unanimous, were considered by the Bhakra Control Board at a meeting held this morning in New Delhi. After hearing Mr. M. H. Slocum and considering the report of the Board of Consultants, the Board passed the following resolution:

"The Board has considered the reports of the Board of Consultants and the General Manager, Bhakra Dam on the accident to the Hoist Chamber and has heard Mr. M. H. Slocum."

**Shri Feroze Gandhi (Rai Bareli):** Sir, may I suggest that the statement be laid on the Table of the House? It looks to be very long.

**Shri D. C. Sharma (Gurdaspur):** Sir, I would suggest that it may be read in the House, because we are anxious to hear it.

**Mr. Deputy-Speaker:** Is it a long one?

**Hafiz Mohammad Ibrahim:** It is not very long; only two pages

**Mr. Deputy-Speaker:** The hon Minister may read it

**Hafiz Mohammad Ibrahim:**

"...It is pleased to note the complete accord and the sense of partnership which exist between Mr. Slocum, the Board of Consultants and the Bhakra Dam Administration. It is in entire agreement with them that the most pressing need of the hour is energetic action to repair the damage to the hoist chamber and the undertaking of measures to restore normal conditions of work at Bhakra Dam in the quickest possible time.

"The Board appreciates the necessity of changing the existing

procedures and methods which are not completely suitable for quick action, and resolves that they be modified suitably to meet the present emergency.

The Board has full confidence in the ability of the Board of Consultants and the Bhakra Dam Administration of which Mr. Slocum is a full partner to tackle the job successfully and in a manner which will be both expeditious and economical.

The Board endorses the action taken so far by the project authorities and approves of the recommendations made by the Board of Consultants in regard to:

(a) the broad features of the scheme for carrying out the necessary remedial measures; and

(b) the steps indicated and the delegations proposed to facilitate expeditious completion of the work."

Work will now proceed in accordance with the recommendations of the Board of Consultants

I brought to the notice of the House that an attempt made on 30th August, 1959, to lower a steel gate into the cable gallery to act as a stop log was unsuccessful. We have been informed that a second attempt will be made on or about the 9th September, 1959, to lower a heavier gate. Although the gate is ready, it is considered necessary to give some time for the concrete framework to set.

I am laying the Report of the Board of Consultants, Bhakra Dam on the Table of the House.

*Sixteenth Report of the Board of Consultants, Bhakra Dam*

The Sixteenth Meeting of the Board of Consultants was held at the office of the Bhakra Dam Designs Directorate on 6th September, 1959, under

the Chairmanship of Dr. A. N. Khosla. Mr. M. H. Slocum, Shri Kanwar Sain and Shri S. D. Khungar attended as Members of the Board. Shri M. R Chopra, General Manager, Bhakra Dam and Shri P. S. Bhatnagar, Director, Bhakra Dam Designs Directorate, were also present

2. Scheme for closure of the Right Diversion Tunnel subsequent to the damage to the Hoist Chamber was considered in this meeting. The following information was conveyed to the Board by the General Manager, Bhakra Dam:

Due to this damage, uncontrolled supply is passing through the Hoist Chamber and gate-control structure. The reservoir level at present is 1444 +. The down-stream water level is at El 1184 -. The discharge passing through the adit tunnel connecting the Hoist Chamber and the Dam galleries is of the order of 5,000 cusecs. A discharge of about 4,500 cusecs is also passing through the Right Diversion Tunnel.

3 Various remedial measures were discussed for closure of the Right Diversion Tunnel and plugging of the Hoist Chamber. The Board of Consultants approve the following scheme in broad outlines

(i) Choking the entry at the upstream portal of the Right Diversion Tunnel by suitable methods, e.g., placing concrete bags, crates, rock-fill etc with a view to retain control of the outflow from Bhakra reservoir by means of El. 1320-irrigation outlets and to reduce the residual head into the Right Diversion Tunnel below the point of entry. If this object is not achieved fully by the date the reservoir level falls below El 1340 + (the level required for control from El 1320-outlets), the extent of choking of the tunnel will have to be modified and the releases from the reservoir continued

through the Right Diversion Tunnel.

- (ii) Constructing a by-pass tunnel of a suitable size bypassing the Hoist Chamber to take care of the expected volume of discharge through the Right Diversion Tunnel at the time of the by-pass tunnel coming into operation, such that the head of water at the entry of this by-pass tunnel is not higher than El 1210, which is 5½ feet lower than the floor of the Hoist Chamber and the adit tunnel. Constructing an approach tunnel to give access for carrying out construction operations of the above by-pass tunnel
- (iii) A hoist shaft opening from El 1360 . which should provide a bulk head arrangement in the by-pass tunnel.
- (iv) Arrangement for plugging the damaged Hoist Chamber including the temporary cut-offs up-stream and down-stream of the Hoist Chamber

4 For the expeditious and effective implementation of the above scheme, the Board recommends the following measures

- (i) Foreign Exchange: A bulk amount of Rs 45 lakhs of foreign exchange is to be placed at the disposal of Bhakra Dam Administration for procurement of equipment and material required for this emergency and for repairing the damage to the Power House equipment.
- (ii) Procurement procedure: The normal procedure for purchase of equipment or material required for this emergency need not be followed. No advertisements need issue for bids and, if necessary, even bids may not be called and purchases made from the

[Hafiz Mohammad Ibrahim]

market. The Bhakra Dam Administration must be authorised to accept the terms at which this material can be procured. However, the General Manager should inform the Bhakra Control Board about all such purchases over Rs. 10,000.

report this to Bhakra Control Board for information only.

(iii) **Priorities:** Over-riding priorities must be arranged for controlled materials, such as steel sections, reinforcement, plates, wire etc.

(vii) **Financial commitments:** The General Manager is to be authorised to make financial commitments with the Army, Navy and other agencies, as necessary. He should report action to Bhakra Control Board.

(iv) **Sanction of additional staff:** Additional staff will be required in the various Directorates of the Bhakra Dam Administration during this emergency. The General Manager, Bhakra Dam, is to be authorised to sanction this staff and report to the Bhakra Control Board.

(viii) **Regulation of releases from Reservoir:** The General Manager must have full authority for regulating releases from the reservoir to suit the exigencies of construction programme, regardless of any other consideration.

(v) **Changes in Establishment:**

(ix) **General:** The General Manager should be authorised to exercise such additional powers as may be necessary to meet the emergencies, such as providing rent-free accommodation to Army and Navy personnel, sanction of telephone connections to personnel, of any rank, purchase of stationery etc. etc.

(Sd.) S. D. Khungar—Member

(Sd.) Kanwar Sain—Member.

(Sd.) M. H. Slocum—Member.

(Sd.) A. N. Khosla—Chairman.

(b) Shri R. Mehta must continue as Liaison and Transport Officer.

Shrimati Renu Chakravarty (Basirhat): We are not at all satisfied with the two or three statements which have been made by the hon. Minister here. The very next day we see in the newspapers some news which is completely contradictory to which has been stated here. Only the other day he told us that the water level in the hoist chamber was going down. But the very next day we found that the water level had come right up to the top. We have been reading Mr. Slocum's public statements

(c) The Technical Attache in Washington along with Staff must continue till the emergency is over.

(vi) **Bonus to workmen:** The General Manager, Bhakra Dam, should be authorised to pay bonus or cash awards to the workmen employed on the jobs connected with this emergency upto 50 per cent. of their wages. He should

and also about his suggestion for having a full command over the matter. It is a very serious situation. We would like to know when you are going to give us an opportunity to discuss this matter and whether it will come up at the earliest possible time

**Shri Braj Raj Singh (Firozabad)** There was a rumour in the press that due to this mishap at Bhakra we shall be incurring a loss of Rs 1 lakh per day in the Nangal Factory. May I know whether it is correct and also what is the situation there?

**Mr. Deputy-Speaker:** That is a different thing. There was a kind of fear about the delay that might be caused in the supply of energy to the fertiliser factory at Nangal

**Shri S. M. Banerjee (Kanpur)** We would like to know the correct position about the terms of Mr Slocum. Yesterday's papers and even today's papers have given the news that he is not going to touch it at all unless he is given full command. I want to know his definition of 'full command' and I want to know what his terms are

**Sardar Iqbal Singh (Ferozepur)** Many statements have been made about the work in Bhakra dam. May I ask one question? May I know whether any progress has been made even after the enquiry has begun into the mishap to the hoist chamber, and whether the Government would take into consideration the consensus of opinion of the Members of this House that those who are members on the Board of Consultants should not be on the Enquiry Committee? A man cannot enquire into his own actions. Shri Khosla is the chairman of the Board of Consultants and he is enquiring into his own action.

**Shri Geray (Poona)** It was stated in the press, as being the Minister's own statement, that about Rs 50 lakhs will be required to put the damage right and that Mr. Slocum has said,

"I would like to hire that man who is ready to do that work for Rs. 50 lakhs". It was also stated that it may require nearly Rs 5 crores to Rs. 6 crores. May I know what is the position?

**Mr. Deputy-Speaker:** He has not said that "He would be a bold man who would make an assessment just at present" this is what he said

**Shri D. C. Sharma:** May I know if there is any agreed solution on the technical plane regarding the difficulties encountered? So far as the Bhakra-Nangal project is concerned, there are difficulties on the technical plane and also on the executive plane, that is, in respect of the Bhakra Control Board. May I know from the hon. Minister what is being done to arrive at a united solution of the technical as well as of the executive problems of the Bhakra-Nangal Project?

**Shri Mohammed Imam (Chitaldrug)** An expert committee has been appointed to go into the causes of this mishap or accident and to assess the entire loss that has been sustained by the Government. But the statement does not mention anything regarding the reason for this disaster

**Mr. Deputy-Speaker:** Naturally there is so much anxiety about this matter which perhaps is justified. The whole country wants to know the position. Already, there has been a motion given notice of, and the Members are anxious that a discussion should take place here. The hon. Speaker has admitted that motion. Tomorrow, the Business Advisory Committee would be meeting, and they would consider whether the House can find time during this session to have a discussion on this subject. Hon. Members from every party are represented on that Committee. The Committee could have the views and the extent of the anxiety and the feeling of the hon. Members. This question would be taken up there and efforts would be made, I suppose, by

[Mr. Deputy-Speaker]

the Business Advisory Committee to find time so that a discussion might be had here as early as possible.

**Shrimati Renu Chakravarty:** I may submit that the job of the Business Advisory Committee is only to allocate time. But this House is supreme for deciding which particular matter is of urgent importance for the country. Therefore, I would urge that this House may give its opinion that we must have a discussion of this subject, so that the Business Advisory Committee could allocate the time for it. It is only a question of allocation of time so far as the Business Advisory Committee is concerned.

**Mr. Deputy-Speaker:** It is not customary or usual that the House gives its opinion first. Secondly, the hon lady Member is also one of the Members of the Business Advisory Committee. She attends it every time and she could show her reaction and her feelings there. I think the Members there also represent the whole House. We will consider there all that is said here and see what can be done

If I were to allow all the questions and the answers that have been given here now, it would become a regular discussion here and before we take any decision perhaps we may have spent three or four hours today in just putting the questions and getting answers

**Shri Sadhan Gupta (Calcutta—East):** Perhaps, if we meet on Saturday and if there is time, we might have this discussion then

**Mr. Deputy-Speaker:** That aspect also will be taken into consideration by the Business Advisory Committee.

12.37 hrs.

COMMITTEE OF PRIVILEGES

TENTH REPORT

**Shri Rane (Buldana):** I beg to move:

"That this House agrees with the tenth Report of the Committee of Privileges laid on the Table on the 4th September, 1959".

**Mr. Deputy-Speaker:** The question is.

"That this House agrees with the Tenth Report of the Committee of Privileges laid on the Table on the 4th September, 1959".

The motion was adopted.

12.38 hrs

MOTION RE: VIVIAN BOSE BOARD  
OF INQUIRY'S REPORT OF LIFE  
INSURANCE CORPORATION IN-  
QUIRY

**shri Harsh Chandra Mathur (Pali):** I beg to move:

"That this House takes note of the Vivian Bose Board of Inquiry's Report of the Life Insurance Corporation Inquiry, the advice of the Union Public Service Commission thereon and Government of India Resolution dated the 27th May, 1959".

Sir, this is an important matter arising out of a parliamentary question and criticism on the floor of the House and has resulted in public inquiries at the highest level. It has resulted in the resignation of one of our important and senior Cabinet ministers and it has resulted in disciplinary action against certain highest officials. It is to close this chapter that we have got to "take note" in retrospect. I think it is the duty of this House and that it is in the public interest to examine the facts and the findings as they have emerged as a result of these enquiries, more particularly, the inquiry by the Vivian Bose Board and the Union Public Service Commission's observations and recommendations thereon.

Sir, we must have a final and full look at the whole picture and draw

certain lessons and try to assess the decisions which have been taken on the findings of these commissions and inquiries. It is the right of this House to have the last word and to give guidance to the Government. I shall first deal particularly with these three officers, the charges against them and the adequacy or otherwise of the punishment given to them. Then I will deal with certain observations which have been made by this Board and also by the UPSC. Then I will deal with certain major issues of public interest and public importance which emerge out of the whole thing. Lastly I will deal with the Government's decisions in the matter and the impact of all these decisions on public mind.

Before I deal with the first point, viz. the charges against the three officers, I should like to make it clear that we must first see what has been the general approach and attitude of this Board in the matter. I feel that this Board headed by Shri Vivian Bose has brought about a very broad outlook and has viewed the whole case with great administrative ability; they have brought about a human approach to the whole matter. I would just refer to what the Board itself has said which will indicate what their approach to the matter was. While discussing about a particular transaction and the failure of the officers to consult the investment committee, they said:

"Then, as regards the other objection about not consulting the investment committee ahead of time, we think that the strict letter of the law does not indicate that that should be done. But at the same time, we do not think it desirable to make a fetish of red-tape. We do not mean to imply that rules are there only to be broken, nor do we suggest that that can be done habitually."

What follows is important:

"But we do feel that there should be a sense of proportion in administrative matters and that those who are called upon to make large decisions should be left a measure of discretion and should be free to feel that a willingness to shoulder responsibility and, in an exceptional case, even to disregard an otherwise salutary rule in order to achieve a beneficial end will not land them in trouble.....".

Not only that. They have gone a bit further while discussing the case of Shri Kamat and they have very rightly indicated a line of approach which must be appreciated by this House. They have said:

"It is easy to be wise after the event and to expect super-human qualities in one's fellow-men, but there are times and cases when even the sternest of judges must feel: "there, but for the Grace of God, go I"."

So, it is not that this Board has gone with a set mind. This Board has proceeded with a great understanding and a sympathetic approach for the officers into whose conduct it was enquiring. It is really gratifying to note all this. This Board was also fully aware of the limited scope of this inquiry. They were concerned only with these three officers and if they have made certain very damaging and disparaging observations against the former Finance Minister, it must be appreciated that they had to be made, because the whole matter was completely interlinked and interwoven and they could not come to a definite finding against these particular officers. It is because of that they had to make those observations. At the very outset in their report, they have said that they know their scope; they were fully conscious of it. They have repeated more than once in the body of the report that "We would not like to go out of our way to make any

[Shri Harish Chandra Mathur] observations". So, it is in this context that we have to examine the whole matter. It is really gratifying to note the approach the Board had taken.

About the stature of this Board, I think the Union Government deserves to be congratulated for having appointed such a high-powered Board. They could not have appointed a better board of inquiry. We had on this Board an eminent Judge of the Supreme Court, a seniormost ICS officer, with great reputation for his integrity and independence and another officer with considerable experience in administrative matter. When I say all this, it is not my purpose to stress that we should surrender our judgment to the recommendations or findings of this Board. But I do maintain that their findings certainly are entitled to all weight and respect and if for any reason we have to depart from them, we must be prepared to give such reasons and arguments which would satisfy the public at large.

Having said all this, I will go to the matter proper—what was before this Board of Inquiry and what their findings are. Another thing I propose to do during the discussion is to rely only on such matters which are almost undisputed. Nobody can deal with this whole matter and come to a clear appreciation of the entire situation within this short time of three hours. So, I will not get myself involved in arguments and facts which are disputed by any party, because I think there is more than enough material on record, undisputed facts, which will lead us to the same conclusion at which this Board has arrived.

Let us see what was all this about. I will have no hesitation in saying that the whole thing has emerged because there was a scandalously dirty deal which was entered into by the Corporation to purchase certain shares in the concerns of a particular

individual. In six concerns of Mr. Mundhra shares were purchased. Let us see how these shares were purchased and with what result. It is not disputed that as a result of this purchase, there has been a wrongful loss of Rs. 10 lakhs to the Corporation and there has been a wrongful gain of Rs. 10 lakhs to Mr. Mundhra. That is an established fact, which nobody disputes.

We find another important fact. Rs. 50 lakhs have been locked in concerns which are not likely to pay any dividends. The deal was done in post-haste; within three days, everything was put through. Another important fact is, at least in three cases, we have paid more than what Mr. Mundhra had asked for; rates higher than what he had asked for were paid. What is the basis of arriving at these rates? The prevailing rate in the morning of 24th June. How do we get our data? Mr. Mundhra and Mr. Sodhani go to the Times of India office and they obtain certain information from the PTI. An unsigned typed page is passed on to the officer concerned and he relies absolutely on it and accepts it. He even gives rates higher than what Mr. Mundhra had asked for in his letter. Even when it was brought to the notice of the Chairman, when the statement was tabulated and put before him, he said: look here, in this particular matter—that was the fourth one—instead of Rs. 80 which Shri Mundhra asked for you have mentioned Rs. 82. He cuts it down. Still, the Managing Director, knowing then that it should be cut down, or brought at least to the level mentioned in the letter which Shri Mundhra has written,—at that time there were still other three cases—permits the higher rates to continue. He does not bring this to the notice of the Chairman. Neither the Chairman cares to ask what has happened, even after once having known how the Managing Director has behaved. He just does not care to know. All this has happened.

Now, who is responsible for this? That is the next question. We know that this has happened, such a dirty deal has been put through, there is a wrongful loss of Rs 10 lakhs and there is Rs 50 lakhs blocked somewhere. Now it appears on all hands—and it is not disputed—that Shri Vaidyanathan, the Managing Director, has a hand and part in the crime. And what punishment have we thought of giving him? Even the Vivian Bose Board have held him guilty. That gentleman has been retired or, to put it more accurately, his services have been terminated. What does it mean? This gentleman who was already on extension, who even otherwise would have retired in the normal course immediately after the Mundhra deal, has been given the punishment of termination of services. Does it mean any punishment to terminate his services to this gentleman?

Then comes Shri Kamat. Shri Kamat is another senior ICS officer, who is the Chairman of this Corporation. Well, definitely he cannot deny his responsibility, constitutional as well as personal, because he was the man in charge of the whole affair and he was supposed to look after the whole thing. He also discovered that the statement which had been placed before him contains rates which were objectionable. But he does not make any claim about his innocence. He says it was done and I am responsible for it. There is a certain softness for this officer in all quarters, right in the Chagla Commission and so also in the Vivian Bose Board, and that is for two reasons. One of the reasons is that he was absolutely new to the job and he had hardly taken over three weeks before. That is one of the arguments that have been advanced—he was not conversant with the stock exchange business. Still another argument is that he was under the hypnotic influence of Shri Patel, a powerful Principal Finance Secretary, a permanent Secretary. I

do not grudge the softness for Shri Kamat. But let us understand that it was his primary responsibility. According to the Act of Parliament it was the Corporation which was supposed to make investments. The Investment Committee was to be consulted invariably. I will just mention later on what a wrangling has been done from the beginning to grab and have the whole powers in the hands of the Managing Director and the Chairman. Now, this gentleman knows that since the executive committee, which should make these investments, had delegated the entire power to the Chairman, so he should work on behalf of the executive committee. So, he should have aroused himself to that sense of responsibility and he should have at least looked into the whole thing. But it appears that he has done absolutely nothing. It is also not very correct to say that he was there only for three weeks. He was there at least for four months as the Vice-Chairman of this Corporation. As it was expected that he was put there only for this purpose, during those four months he should have got himself acquainted with the whole thing and he should have become conversant with all the rules, his responsibilities etc. Being a senior ICS officer, we should expect at least this much from him.

Then, about stock exchange also, we expect some extra-ordinary intelligence from our senior ICS officers. But, apart from that, any man with ordinary intelligence, if he had been there and had seen the papers, would have discovered the whole thing. But those things were not at all examined and the whole thing was permitted to be rushed through in a most scandalous manner. We know what has happened and what is going to be its impact. But what is the punishment which is proposed? The punishment proposed is censure. For such lack of responsibility, for such criminal negligence of duty, if you reward such

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 punishment, do you know what is going to be its impact on the public mind?

Now comes the seniormost partner, Shri Patel. It really reels me down and it is absolutely beyond my comprehension how the Union Public Service Commission has ventured to exonerate that gentleman. The evidence is no overwhelming from the beginning to end, and on all points, and it has been dealt with so comprehensively by the Vivian Bose Inquiry, where they have treated the whole matter so lucidly, that if one reads the report he cannot but be left with the impression that here is a gentleman who was primarily responsible for the whole dirty deal, and it is he who gets exonerated. I at least appreciate the attitude of the Union Government. Even though they are always wanting to respect the Union Public Service Commission, let us appreciate the fact that they have not exonerated him. They have only said that "in view of his past record, let us drop the charges". But let us know how this gentleman could be exonerated or how the charges against him could be dropped. He is the prime mover of the whole thing. He was not the Chairman at that time. He takes the application, he takes the initiative, he influences the other officers, he puts the whole thing through. And how does he do it? He knows from the very beginning that there was a written directive by the former Finance Minister, Shri C. D. Deshmukh,—at least he knew it—that there should be no investments in the concerns of Shri Mundhra. Shri Patel knew it, Shri Vaidyanathan knew it and Shri Kamat also knew it. But it was he, Shri Patel, who knew it definitely, and he never placed the whole matter before the former Finance Minister and he never got a clearance. He should have sent a directive in writing, so far as this matter was concerned. He does not do it. He

very cleverly tries to give appearance that he has obtained the approval from the Finance Minister and wants to get away with the whole business. He also got certain information from the various sources. You will be surprised to know that even Shri Vaidyanathan and Shri Kamat have said that if they knew all this about Shri Mundhra and his antecedents they would not have touched the whole thing with a pair of tongs. But at least Shri Krishnamachari, our former Finance Minister and Shri Patel, they knew all the antecedents of Shri Mundhra and still the deal was put through, more particularly by Shri Patel. Responsibility also attaches on the former Finance Minister because, knowing all that,—he himself, as Commerce and Industry Minister, had written about the antecedents of Shri Mundhra much earlier—he at least should have stopped this deal. But he does not do anything of that sort. Even when the Reserve Bank has brought this to the notice of the Finance Minister, even after this counsel, when it is brought to the notice of the Finance Ministry that something very shabby has been done, when in investment things are going wrong, no notice is taken of it. When this letter is put before the Finance Minister, he only says: "I am not happy about it; could we do anything about it?" and passes it on to his Principal Finance Secretary. The Finance Minister should have certainly called for all the facts and taken certain steps. But he does not do anything of that sort, and what is more, what does the Finance Secretary do? He says: purchase more shares, give it more support, give it greater support. A great effort has been made both on the part of the Principal Finance Secretary and the former Finance Minister to show that it was one thing to support Mundhra and it is another thing to purchase shares from concerns which were sound. Let us not forget that it is not only in sound concerns they have

purchased shares, but at least Rs 50 lakhs have been sunk in unsound concerns Even these sound concerns were under the complete control of Mundhra

18 hrs

The Finance Minister, when he was Minister of Commerce and Industry wanted that some steps should be taken against this man He wrote to the then Finance Minister who controls Company Administration that something should be done to put a stop to this notorious adventurist He himself wrote this Now, when things worsened, he does not stop this He should have told them to take over those concerns He could have, if he wanted to help the concerns and not the particular gentleman, taken over those concerns It is absolutely clear that in spite of the fullest knowledge about this gentleman, in spite of the fact that there was a previous decision against him, this thing was put through and the former Finance Minister and the Principal Finance Secretary cannot escape personal responsibility and they cannot escape constitutional responsibility It is obviously clear from all this that is on record

But, the story does not end here So far as Mr Patel is concerned, there is a telegram which my hon friend Shri Feroze Gandhi very dramatically put up It was not on the 24th of June Shri Krishnamachari is consulted only on the 22nd. But, on the 12th and 13th of June, a telegram is sent from here by Mr Sodhani to Mr Mundhra saying that something can be done about it He admits he had seen the Principal Secretary on the 12th and 13th The Principal Finance Secretary admits it This telegram goes It is clear that even before he had talked to the Finance Minister, he had taken certain steps and had determined to put this thing through which he put through subsequently There are at least 50 such other important facts very clearly stated in this report from which we can draw only one conclusion The

irresistible conclusion is that Mr. Patel's was the arch part in the crime and that he put the whole thing through and that he did not even represent to his Finance Minister fully When I say all this, let us not forget this

I was really surprised when I read in the papers how the hon Prime Minister thought that because of the Board of Enquiry and the findings of this Board, things have changed so far as the responsibility of the former Finance Minister was concerned I think this Bose report makes far more damaging observations against the former Finance Minister than the Chagla Commission It is true that the Principal Finance Secretary played foul and he did not inform his chief all the things But, they also say that the Chief also took absolutely no care, no caution and gave no proper guidance Not only this The report very correctly states how the whole thing had developed, how Mr Vaidyanathan and Mr Patel were in a sort of conspiracy to grab the whole power and to wash out the Investment Committee and the Executive Committee If you read the whole report, you will get a clear impression like this As a matter of fact, when Shri C D Deshmukh discussed this Bill here, he gave a definite assurance to this Parliament how the investments will be made He said that investments will be made through an Investment Committee He further said that we will issue a notification under section 27A which clearly lays down certain rules and regulations and principles for guidance of investments But, these assurances given to the Parliament and these provisions were never invoked As a matter of fact, they were ruthlessly given the 'go by', and everything was done in complete violation of these principles

Something was said in the Ministry Mr Vaidyanathan writes a letter He is bold enough to write a letter to the Principal Secretary Mr Patel that

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the powers should rest between you and me—that is mentioned here. That the powers should rest between you and me was further carried through

Shri T T Krishnamachari the former Finance Minister and the Corporation came together in this country. Shri T T Krishnamachari assumed charge of the Finance Ministry on the 1st of September. That Act was also put into force on the 1st of September. They were never good friends. Shri T T Krishnamachari never wanted any of the assurances and the regulations given on the floor of the House. Even Mr Patel has mentioned that if Shri C D Deshmukh had continued, that policy would have been followed. After quoting so many facts, what is the result that they have arrived at? On page 26, they say it will take a very long time if I were to read the whole thing here. They say

"We think it is a fair inference from what we have set out above, and especially from what follows, that section 27A and the other restrictions on the power of Government to handle these funds as they pleased for purposes of investment were just so many thorns in the flesh to Mr Vaidyanathan, Mr Patel and Mr Krishnamachari. We have seen what value Government attached to an exactly similar provision in the LIC Act. The provision was ignored and the assurances given to Parliament were cynically disregarded not only by the Minister concerned but also by a Secretary to Government and by a non-Government servant, the Managing Director of the LIC. Things had gone as far as that."

Further, it will be interesting to note that when a certain proposal was put up, when the Law Ministry stated that this step should be taken

and the Investment Board should be there and it was put up to the Minister—let these words be marked—this is what Shri T T Krishnamachari the former Finance Minister said about Mr Heernandani who is somebody in the Law Ministry who put up that proposal

"Mr Heernandani is a poor specimen of a lawyer. I would prefer to leave things as they are and let Mr Vaidyanathan gamble away than accept Mr Heernandani's advice."

He has preferred Mr Vaidyanathan to gamble away. Now, Mr Vaidyanathan has gambled away and the former Finance Minister has divorced himself from that personal responsibility. He is personally responsible for this state of affairs, for putting things in this manner, for putting the investment policy in that manner and concentrating all the power in the hands of Mr Vaidyanathan. He said, let him gamble away. Now he has gambled away. He has to take the consequences.

I have dealt with all the three officials and certain observations made regarding the former Finance Minister as they appear here. Having said all these damaging things, as far as the Union Government is concerned, it will have to be admitted that they have behaved in an unexceptionable manner from the very beginning. When the matter was brought up here, they appointed the Chagla Commission. Nothing better could have been done, as was demanded by the circumstances. When the Chagla Commission report came, the Minister resigned. Nothing more could have been expected from his Government. Then, they accepted certain things, the principles were also accepted and they appointed the Bose Board, which is absolutely unexceptionable. This Board made certain recommendations; unexceptionable, perfectly democratic and dignified; nothing better could have been done. Then, it

goes to the U.P.S.C. I quite understand their concern to respect the wishes of the U.P.S.C. But, I think that if there was ever a case to disagree with the U.P.S.C., it is this case. I shall give my reason for that. If you look at the reports of the U.P.S.C. which were placed on the Table of the House, you will find that Government had not accepted the recommendations of the U.P.S.C. in 1955-56 and 1956-57, so far as two officers were concerned; the U.P.S.C. said that these officers were not guilty and no punishment should be given to them. But we find that punishment was actually given to them. Government did not accept the recommendations of the U.P.S.C. in those cases.

In this case, there is a still greater difference, because the report of the U.P.S.C. has been preceded by an inquiry by such a high-powered body. I do not want to make any adverse references to anybody, but I would like to ask: Is there anybody in the U.P.S.C. who will measure up to these giants on this Board? We cannot ignore the recommendations of the persons who have made these recommendations.

Then again, in the report of the U.P.S.C., there was a dissenting note. I think this is one of the most important cases where Government would have received the encomium of this House and of the people at large if they had disagreed with the U.P.S.C. It is really unfortunate that we have to say so.

I have unfortunately been saying on the floor of this House earlier that the standards are deteriorating in the U.P.S.C. I think we should do everything in our command to create a greater respect for the U.P.S.C.; that will not be created by my not making these observations and not criticising. It would have to be created by their own conduct and by how they create a respect for themselves in the public mind.

Mr. Deputy-Speaker: The hon. Member has taken about half an hour already. He should try to conclude now.

Shri Harish Chandra Mathur: I shall take another ten minutes, if you would permit me. I shall cover two or three more important points quickly and then I shall finish.

Mr. Deputy-Speaker: He ought to be brief now.

Shri Harish Chandra Mathur: I shall definitely finish within ten minutes or even earlier.

Now, there is a lot of talk about the morale of public servants. I can venture to submit that. I have never missed any opportunity on the floor of the other House and also this House to speak for the public servants, for the Government servants, and to do all sorts of things to raise their moral standards. I definitely feel that we should do everything in our power to see that we do draw the best out of the public servants. that we definitely do everything to encourage the public servants to take responsibilities and discharge them on the spur of the moment. The Board was quite alive to this factor.

But, when a guilt is proved, then this question of morale does not arise. If we come to the conclusion that a particular gentleman is guilty, then the punishment must be deterrent; and the punishment must be deterrent particularly where public money, or rather, where money which is in trust, is squandered away like this.

I would like to say that I think it is much more important here to take some good care of the morale of the Ministers; I say this advisedly, because the Ministers are most ineffective, because of their relationship with the Secretaries. Even here, we see that a very powerful Minister, whom we considered to be very powerful indeed, has been completely ignored by his Secretary in certain

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matters; he never cared for the Minister. I know what happens in other cases too. A Minister wants something to be done; he gives a policy enunciation, and he wants something to be implemented, but the file goes circulating between here and there, and it is so managed that the Minister will never get the end of it. I know of particular cases where the Minister had passed a definite order in my presence that such and such a thing must be done, and yet, that has not been implemented for years; and it will not be implemented

Acharya Kripalani (Sitamarhi): And he did not resign?

Shri Harish Chandra Mathur: I think it is not a question of the morale of the Government servants, but I think we should make our Ministers more effective; I think we should rather think about the morale of the Ministers

Shri Goray (Poona): How can we make them effective? They should make themselves effective.

Shri Harish Chandra Mathur: Then, a reference has been made to party funds, and there has been a lot of criticism about it. I have also collected from the Library information as to how party funds are collected in the various countries. I think the situation is no different than what it is here, if anything, it is far worse. But that is no argument to support what is being done here. There is also another difference. We here in India are conditioned in a very different manner. So, what would be accepted in UK or the USA will not be accepted by the people here. So, we have got to be very careful in this matter also. But there is no reason why we should denounce what the Board has said. As a matter of fact, the Board has never said that all this deal was put through simply because certain funds had been made available to the party; that is absolutely put-

ting a wrong meaning on their observation. The Board has not said that I maintain and I venture to submit that: Let us refer to page 160 of their report, where a reference has been made to this. As a matter of fact, they were just wanting to find the motive, they were in search of the motive. They wanted to know the motive for all this. They could not find any motive. So, they thought that this could be the motive. That is all that they have said. I shall read out what the motive is

"As regards the motive for this, it is obscure" They themselves say that it is obscure. They do not know what the motive is

An Hon. Member: How did they come to the conclusion?

Shri Harish Chandra Mathur: They further say

"We do not feel that we have been told the whole truth and we are not able to travel beyond the record. So far as the record goes, the only motive that suggests itself is the one we have referred to . . ."

That is what they say. They have not come to any conclusion. And they could not have come to this conclusion. I shall not go into that matter now, but certainly we shall have to prescribe a certain code for ourselves

I would respectfully submit that party funds should be collected only by the organisation, at least the Finance Minister and the Commerce and Industry Minister should have nothing to do with the collection for the party funds

Shri Subbiah Ambalam (Ramanathapuram): Is there anything said in the report that either the Finance Minister or any other Minister had anything to do with these collections?

**Shri Harish Chandra Mathur:** That is what exactly I am saying, that there is nothing said in the report, unnecessarily, much more is being read out of it.

**Shri Jagannatha Rao (Koraput):** So, my hon. friend's observation is not relevant.

**Shri Harish Chandra Mathur:** But this has received so much public attention. The Board did not have the record to come to this conclusion, and it is absolutely wrong to come to this conclusion. I would say further that in most other countries, the practice is the same, in fact, much worse. But we are conditioned in a different manner, and we must do something to set our own standards and traditions and conventions. It is in that connection that I am submitting this. In fact, they tried it in UK, as a matter of fact, in Canada, they had done away with the donations for some time, and had the enactment, but they had to take back the enactment and collect donations from all the industrial concerns there. Of course, we can make our elections cheaper by having this kind of procedure. But what I am submitting is that we have got to set our own standards; we cannot adopt the Western standards, but we want to set our own standards. It is from this point of view that I submit that we must adopt this healthy convention that not merely should the collections be done by the organisation, but at least these dignitaries should not involve themselves in the collection of the funds. Secondly, nobody should be permitted to collect even for his personal purposes, for his own elections; if he collects, it should be channelled through the party, otherwise, it should be considered as good or as bad as bribery. That is what I would submit on this matter.

There are some other important issues. One is about the standard regarding the administration of public funds. We have got to set certain

standards as to how public funds are going to be administered, certainly not in this way. We must set certain standards in this matter.

Something has to be said about the other matters, but I shall not touch them for want of time.

**Mr. Deputy-Speaker:** Motion moved:

"That this House takes note of the Vivian Bose Board of Inquiry's Report of the Life Insurance Corporation Inquiry, the Advice of the Union Public Service Commission thereon and Government of India Resolution dated the 27th May, 1959"

There are two amendments to this motion

Now, we have the whole day for this discussion, that means that the discussion will go on up to five o'clock

**Some Hon. Members:** Five hours.

**Mr. Deputy-Speaker:** This was not made clear. I have got the record here before me, and the observations made by the Speaker. He only said that we shall have a full day's debate; that means, today.

**Shri Feroze Gandhi (Rai Bareli):** May I suggest that the hon. Minister can reply tomorrow, because it is already past one o'clock now?

**Mr. Deputy-Speaker:** Would that be convenient to the Minister?

**The Minister of Home Affairs (Shri G. B. Pant):** As you please.

**Mr. Deputy-Speaker:** All right, we can go on with the discussion up to five o'clock, and then the Minister would reply; that means that we have still 3 hours and 40 minutes left before us. There is a large list of Members who want to participate in the debate. We shall have to place a time-limit on speeches. Will 15 minutes do?

**Pandit K. C. Sharma (Hapur):** Ten minutes

**Mr. Deputy-Speaker:** That would be too little. It is for the House to decide. If a longer time is given to each Member, then there will be fewer Members who would be accommodated. Then they should not complain against me that I have not given them time. We take a decision and I will follow that.

**Shri Surendranath Dwivedy** (Kendrapara) So far as our Group is concerned, we will have only one speaker.

**Mr. Deputy-Speaker:** If other Groups also have one speaker each, then perhaps we can have a time-limit of 20 minutes. If there is only one speaker on behalf of a Group, we might give him 20—25 minutes.

**Shri Tangamani** (Madurai): From our Group, there are two speakers. The first speaker may have 20 minutes.

**Mr. Deputy-Speaker:** And the second 5 minutes. They should adjust among themselves. I have no objection. But it should not go beyond 25 minutes.

**Shri Tangamani:** Our Group should have at least half an hour.

**Mr. Deputy-Speaker:** I will have that consideration, that others would not have as much time as the biggest group. But we shall have to have some limitation. That is the difficulty. Ordinarily, ordinary Members of Groups should try to conclude within 15 minutes. The Leaders of Groups will be given longer time. This will be the rule except in the case of a particular hon. Member who might have studied it extensively to justify his requiring more time.

**Shri Jaganatha Rao:** I beg to move.

That for the original motion, the following be substituted, namely:—

"That this House takes note of and approves the action taken by the Government of India as contained in the Ministry of Home

Affairs Resolution No. F. 15/58HS dated the 27th May, 1959, in the cases of Shri H. M. Patel, Shri G. R. Kamat and Shri L. S. Vaidyanathan on the advice given by the UPSC on the Report of the Vivian Bose Board of Enquiry."

**Shri Bhanja Deo** (Keonjhar): I beg to move.

That for the original motion, the following be substituted, namely:—

"That this House takes note of the Government of India's Resolution in the Ministry of Home Affairs No 15/58 HS, dated the 27th May, 1959, but expresses its regret over the manner in which the whole affair has been dealt with."

**Mr Deputy-Speaker:** Now both the original motion as well as the two amendments are before the House.

**Shri Parulekar** (Thana): Mr Deputy-Speaker, the subject-matter of the discussion is vast and it will not be possible to cover the whole canvas. I will, therefore, confine myself to one of the crucial aspects of this problem, namely, the Resolution of the Home Ministry. I will attempt to examine it, analyse it and assess its value.

I have read the Resolution very carefully and many times and I find that only three conclusions are possible, of which one alone can be the correct one. Either the Government have not read carefully the Reports of the Chagla Commission and of the Vivian Bose Board, or if they have read them, they have not understood the findings of these two investigating bodies. Or if they have understood the findings, then this Resolution is a dishonest attempt to whitewash the culprits and whitewash themselves by taking shelter under the recommendations of the UPSC. I will endeavour to find out which one of these is the correct one.

For assessing the value of the Resolution, we will have to seek answers to three questions. They are; first, what are the salient, characteristic, features of this notorious deal, the Mundhra transaction; second, what is the object of this transaction, third, who are the culprits and what is their guilt? The task of seeking answers to these questions has become easy because the answers have been given in the Reports of the Chagla Commission and the Vivian Bose Board. I will briefly give the reasons why I accept their findings and their verdict.

Firstly, the Chagla Report contains the findings of one of the most eminent Chief Justices in the country known for the integrity and independence. The Vivian Bose Board Report contains the recommendations of an eminent ex-Judge of the Supreme Court assisted by the seniormost officials in the service. Also that Report is unanimous. That has to be remembered. Secondly, these Judges have had long experience. They are well accustomed to sift evidence and judge the demeanour of the witnesses who appear before them and arrive at the truth. Thirdly, they had the benefit of examining witnesses. For these reasons I rely on, and accept, the recommendations, findings, and verdict of these two investigating bodies.

There is a third document, the recommendations of the UPSC. You have only to read it along with the other two documents, namely, the Reports of the Chagla Commission and the Vivian Bose Board, to realise how worthless this document is. It has the imprint of an anxiety to whitewash Shri Patel and to whitewash the Government. It rejects all the findings which have been based on facts which were admitted and which have been proved beyond doubt, without giving any reasons.

Before I pass on to seek answers to these questions, there is one preli-

mmary issue which is relevant and important, and to which I would like to draw attention. Neither the Chagla Commission nor the Vivian Bose Board has succeeded in unearthing the whole truth—and they have admitted it. If they had succeeded in unearthing the whole truth, I am quite sure in my mind that the truth would have been far more ugly and ghastly than what appears today and I feel that many more eminent persons would have been exposed and unmasked. The two bodies have given reasons as to why they could not unearth the truth. I will read a few extracts from the Report of the Vivian Bose Board. This is on page 36.

"But now we come to a saddening spectacle. We find some of the highest officials in the land shirking responsibility and hiding the truth. We find each trying to wash his hands of a matter that has evoked much public criticism and each trying to throw the blame on the other. A Minister blames his Principal Finance Secretary, the Secretary blames the Minister and a colleague who holds a high office, the colleague shifts the onus to a co-worker, the Managing Director and the Managing Director, in turn, blames each of the others."

They conclude the paragraph by saying

"We have not been told the whole truth and some at least of what we have heard must be false."

Again on page 158, they say

"No one concerned with the deal has told the whole truth."

There was another reason why they could not get at the whole truth. They say that they "could not travel beyond the records and their terms of reference did not permit them to turn themselves into a roving commission in search of the truth." Therefore,

[Shri Parulekar]

the Board stated the procedure which they have adopted for arriving at the truth and I would like to read—a small paragraph on page 37.

"Now, when witnesses give conflicting versions about a simple issue of fact, some of which must be false, there is no surer way of reaching a right conclusion than first setting out the facts that are either admitted or proved beyond reasonable doubt and then seeing which of the stories best fits those facts. That is a time-honoured rule of practice. We will tread the same path."

What is surprising and astounding is that the Resolution rejects all the findings of the Vivian Bose Report and the Chagla Commission Report which have been based on facts which have been admitted or facts which have been proved beyond the pale of doubt, without any reason. It makes a show of accepting some of their findings, but when it does so, it distorts the finding of the Board.

Now, I will try to examine and answer the first question, namely, what are the important, salient characteristics of this notorious deal, the Mundhra deal. I will cite the findings of the Report which states them vividly.

On page 21 of the Bose Report, it says:

"He began" he means Mundhra "by asking Rs. 80 lakhs under this head on the 21st June, 1957; he increased it to Rs 94,74,000 on the 23rd and ended it by being offered Rs 1,28,85,750."

There is another passage on page 99 which brings out another characteristic of this deal.

"All we need say at the moment about the letter of the 23rd June is that there at least was a firm offer in concrete shape to sell

the shares listed above at definite prices. This offer was examined scrip by scrip and in the end was rejected. But despite rejection Mr. Mundhra said that it still stood and that he had never rescinded from it in the course of the following days. The rates asked for in his letter were above the current prices. In the end Mr. Mundhra was given higher rates in some cases than Mr. Mundhra himself wanted.

There is another paragraph on page 98 which says:

"In the end Mr. Mundhra said almost triumphantly, whatever the meanings, the upshot was that he got more than even he had asked for."

There are a few other characteristic features of this deal. On page 158, the Report says

"And after the bargain, and after all the danger of a drag had gone, even when Mr. Mundhra had defaulted in the delivery of the shares that part of the contract was not cancelled and Mr. Mundhra was obliged further by an acceptance of substituted shares in place of defaulting ones. In the matter of payment, in every case, the scales were tilted in Mr. Mundhra's favour, whenever there was a choice of rates, the one that favoured Mundhra was selected."

On page 102, the Board says:

"How can they justify giving the man more than what he himself asks?"

These are the characteristic features of the Mundhra transaction and the Resolution evades and ignores all the findings which describe the characteristic features of this deal; and what does it say?

The Resolution says.

"It was not entered into in accordance with business principles and was also opposed to propriety on several grounds"

After reading this part of the Resolution, if I were to put it in the most mild terms, I can only say 'how absurd and how perverse'

Sir, I will pass on to the second question and seek an answer to it namely, what was the object of this deal. On this subject also I will read some of the important paragraphs from the two Reports. Regarding the object of this deal the Chagla Report says on page 12

"Therefore it is clear that there was some compelling reason, some motivating force, which was driving all these actors into this precipitate action"

Again, on page 11, the Report says

"This argument had clearly nothing to do with stabilising the market or removing the drag on the market. This agreement on the face of it bears the imprint of the desire on the part of the Corporation to help Mr Mundhra or Mundhra concerns out of their difficulties. In other words, the object was to finance Mundhra to the extent of a crore and a quarter by the purchase of his shares."

Sir, coming to the few paragraphs in the Vivian Bose Report this is what it says, on page 160

"Weighing all these various facts carefully and testing them against the proved and incontrovertible facts of this case we are of opinion that the defence stories do not fit the facts while the other does. We, therefore hold that the June transaction was not entered into to save the Calcutta market and the drag theory was an afterthought and a blind. We, therefore, reach the

conclusion that the object of the June transaction was to help Mr. Mundhra. As for the motive for this, it is obscure. We do not feel that we have been told the whole truth and we are not able to travel beyond the record."

Again, on page 173, the Bose Board says :

"That the transaction was effected for relieving Mundhra of his financial difficulties and not for any LIC purpose. We have dealt with this fully and have held that this fact is proved."

This was the object of the Mundhra deal and the transaction. The Resolution assumes silence on this point. It does not mention it and rejects the motive suggested by the Vivian Bose Board

I am not surprised that they have rejected the motive suggested by the Bose Board because I do not expect this Government to be honest enough to accept it. But the rejection of the motive does not disprove the fact that the transaction was entered into with the sole object of helping Mundhra.

I come to the third question. Who are the culprits and what is their guilt? I will ignore minor fly. I will take up Shri Krishnamachari. I may be asked Why are you taking the case of Krishnamachari and why do you beat a dead horse? He has resigned. But he is not dead, he is alive and kicking and issuing statements. There is an attempt in this Resolution and there will be other attempts also to rehabilitate him. That is why I am taking up this question.

An Hon Member He has turned a refugee

Shri Parulekar I will read the finding

An Hon. Member: He is a Member of Parliament

Shri Parulekar: He is not a Minister and it is rumoured that he is likely to become a Minister

The Report of the Chagla Commission and also of the Vivian Bose Board have listed the crimes which he has committed I will give a list of the most important crimes which he has committed so that the House may be aware of the guilt of Shri Krishnamachari

The first crime was, in the words of Mr Chagla, "that when he had come to know of these transactions he never repudiated the action of Mr Patel. Therefore, this is clearly acquiescence on the part of the Minister in the part played by Mr Patel in bringing about the transaction of the 24th June. The lack of repudiation on the part of the Minister would go to support Mr Patel's theory that the Minister had approved the transaction in Bombay on the 24th." This is on page 23 of the Chagla Commission's Report

I shall come to the second crime. This is on page 27 of the Report of the Bose Board

"In our opinion the facts which we have set out with the minimum of comment are enough to show that from the start neither Mr Patel nor Mr Vaidyanathan"—with whom we are not concerned at present—"nor Mr Krishnamachari, when he took over charge, had the slightest intention of carrying out the directions of the Act or of honouring C D Deshmukh's assurance to Parliament."

This is not a crime of less serious importance. I will come to the third crime of Shri Krishnamachari. On page 147 of the Bose Report, it says.

"A starred question was asked on 4th September 1957 and an evasive answer was given by Mr Krishnamachari which, though factually correct, cleverly evaded

disclosing the information that was really wanted"

On page 150, it says

"The Finance Minister seeks to avoid disclosure of the facts in Parliament."

I do not know whether in the opinion of Government this is honourable conduct of a Minister which is expected in parliamentary democracy.

Sir, the fourth crime of Mr Krishnamachari is given on page 147. Because it is a long paragraph, I will not read the whole of it but I will give the gist of it. That crime is that he disclaims more knowledge about the transaction than can be helped. He is not telling the truth before the Commission, he is not telling the whole truth and the Commission feels that it has not been possible for it to unearth more than what it did

Then again there is another crime of his which is proved. On page 156 of the Bose report, they say:

"There were a series of meetings between Mr Mundhra and various Government officials including Mr Krishnamachari and Mr Patel between April and June 1957. It is obvious to us that they did not talk about the weather all the time and we are of opinion that it would have been unnatural for them not to have explored ways and means of helping Mr Mundhra. All that would have been natural in the circumstances and yet every one concerned except Mr Sodhani pretends that this particular topic was not touched."

On page 167, they say:

"In the present case, the evidence clearly goes to show that Mr Krishnamachari gave general approval for the LIC to invest in Mundhra shares to the extent of a crore of rupees or so."

It is true that his approval was vague. It is also true that Mr. Patel's instructions regarding the price at which they were to be bought were also vague. But my contention is that they were purposely vague. When a gang of burglars decide to commit burglary they take all precautions to see that a way for escape is left open if they are apprehended. So, vagueness is a part of the conspiracy and the vagueness was there just because, if they were apprehended, they must have a way of escape. That is what the report says against Shri Krishnamachari.

What does this Resolution say? It says that he was quite innocent and only the constitutional responsibility of the Minister was attracted. These are the findings of the two Commissions and judicial enquiries. These are the findings based on concrete facts and facts proved beyond doubt. Yet, this Resolution does not say anything about these facts. It does not take note of these facts but it simply says one thing. Of course, it does not say he is innocent but it says that only the constitutional responsibility of the Minister is attracted.

I will now come to another person whose list of crimes is longer and more odious—that is, Shri H. M. Patel. The list which I give is not exhaustive. It is only a specimen of the crimes that they have committed. On page 19 of the Chagla Commission report, it says:

"There can be no doubt on the evidence that Mr. Patel was primarily concerned with this transaction."

The Bose report says; on page 92

"And yet, when the expert was called in to advise about the purchase, he was not told why he was wanted, he was not told to look up for the market prices of the shares offered for sale, he was

not asked to look up the balance sheets or other data about the soundness of the companies, he was not asked to do any of the things that any sensible man would want to do before sinking such a large sum in any concern."

On page 121, the report says:

"This is a clear admission that the investment committee was deliberately passed to ensure that this deal might go through without any hitch."

On page 126, again, the report says:

"Now, as regards Patel's explanation that he felt he had to report to the Minister before he left, we are unable to regard that as a justification for this haste unless there was something which was not quite straight in this deal."

Again, there is another crime. Shri Patel drafted a reply for the Minister and it ended thus

"The purchase was effected because the shares in question appeared to be a worthwhile investment."

Now, it has been proved that this was not true. I do not want to use other words which would describe the crime correctly because they are not parliamentary. (Interruptions)

Shri V. P. Nayar (Quilon): Try that word and submit to the ruling.

Mr Deputy-Speaker: It is as good as done.

Shri Parulekar: My purpose is served. On page 141, the Bose report says about the 'crisis theory', accepted by the UPSC:

"We are satisfied that there is no reliable evidence of an impend-

[Shri Parulekar]

ing crisis in June 1957 and still less that any reasonable man at the relevant date felt that one might develop"

Again, on page 115 it says

"They preferred instead to leave the most vital part of a contract for the sale and purchase of a commodity, namely, the price in such a vague and unsatisfactory condition that even persons on the same side of the transaction could not agree amongst themselves about what was settled"

That was the trick of the transaction It goes on

"The conclusion is irresistible that either this vagueness about the prevailing market price was deliberate to enable Mr Mundhra to rig the market or these highly paid officials were so negligent and careless that they presented Mr Mundhra with a heaven-sent chance"

These are the crimes of Mr Patel, they are of a very serious nature In the face of these findings, what does the Resolution do in effect? It says that he is innocent, his view about the drag on the market was unsound and erroneous I want to ask the Government whether there is any basis for characterising his view about the drag on the market as unsound and erroneous? Neither of the Commissions have said so but the Government comes to this conclusion It gives a distorted understanding and distorted form to the findings of the two Commissions and whitewashes Mr Patel

I shall conclude now The Resolution evades all crucial issues It rejects all established facts, findings and verdict of the two judicial investigations It distorts some of their findings It sets aside all prin-

ciples of democratic practice The Resolution is therefore, a dishonest attempt to save the culprits and whitewash the Government It is more scandalous than even the scandalous deal It is a hoax and fraud which reduces judicial investigations to a ridiculous farce

Shri Surendranath Dwivedy Sir, perhaps this is the last occasion for this Parliament to discuss this Mundhra affair I do not want to beat the dead horses, as my hon friend has said, because I feel that the principal actors in this drama have already been let off and the culprit is still at large I do not know whether the culprit is the man-eater or the money-eater I do not agree with the Mover of the motion that from the very beginning the Government took an honest attitude towards it or wanted to implement the wishes of this Parliament From the very beginning Government acted with mental reservations unwillingly and reluctantly The Prime Minister when he moved some motion for discussion of LIC inquiry on 19th Feb 1958 had said that they were hustled by the Parliament to appoint a committee

But the Parliament Sir, never demanded a committee or commission of the nature that they appointed The Mover Shri Feroze Gandhi himself said "We want a parliamentary committee we are not very much enamoured of a judicial committee" I think the hon Members who spoke that day also supported this and said, let us have a parliamentary committee to unearth all matters connected with this Without paying any heed to that they appointed a commission of their own choice They fixed the terms of reference Not only that, the former Finance Minister who was ultimately to be found to be one of the culprits in the affair, he himself fixed the terms of reference of chagrin commission

When the Commission's report was published, they expressed surprise. Even about the high-power commission under Mr Vivian Bose casual remarks—it may be casual, but they were unwanted and unworthy of a Prime Minister—were made. I say, Sir, this is unfair. We are not really establishing good traditions for the functioning of parliamentary democracy.

Again, Sir, we are faced with this Resolution. The House was not taken into confidence. The Vivian Bose Board's report was not discussed in this House before referring it to the UPSC. It would have been fair to get the opinion of this House, as to how they feel on the report of the Commission.

The Resolution appears to me, Sir, as a very strange document. If you will read it you will find that they apply different standards in placing blames on different persons as it suits them. I shall deal with them later. Let us consider why they have done this. According to me, it is because the whole approach and attitude of this Government has been one which is vitiated by personal considerations. Otherwise, I do not think they should have dealt with this matter in such a manner. Whatever we desired in the Parliament has practically been negatived by the civil executive authority. I say this is a very bad precedent. In the context of the situation that is developing all around and even in our own country, there is a feeling growing and I think after this action of the Government this feeling would increase in the country, that the civil authorities are incapable of following a higher standard of public morale and administration.

What is the total effect after spending so many thousands of rupees on commissions and all that? The sum total that we see is, everything is still hazy and we are still guessing who is the person concerned. The responsibility is nobody's and nobody has been punished. The male side has not

been found. No individual has been benefited—individuals connected with the Government. One beneficiary, perhaps, Shri Mundhra, is still in difficulty. The only concrete beneficiary, and that too in cash, perhaps is the Congress Party.

Shri Tyagi (Dehra Dun) I protest Why in cash?

Shri Surendranath Dwivedy You may protest. That is not what I am saying, it is found in this report of the Vivian Bose Board. It has not been contradicted by the Congress President. Shri Tyagi may be quite upset about it, but the Congress President has never contradicted and said that this amount of money was not received by the Congress Party from Shri Mundhra. This is on record. I just referred to it because it has been mentioned in the report of this Board.

Shri Tyagi Was it relevant for that Board to start such discussions as to which party received payments and all that?

Shri Surendranath Dwivedy It is quite relevant for them to pass remarks on the evidence before them. They had the evidence before him. These are their findings.

Pandit K C Sharma Sir I rise to a point of order. Is it relevant to accuse of criminal action or any dishonest action of a party or a man when that party or man is absent and without giving an opportunity to that man or party to explain the position? I will give you the law in regard to this. The Congress Party is a political organisation. It is led by certain people. It is not in consonance with the principle of justice and natural way of doing things to abuse a person in his absence without giving an opportunity to explain the position (Interruption)

Mr Deputy-Speaker. Order, order I have already understood the hon Member

Pandit K C Sharma: Sir, I will explain it with the ruling of a Judge

[Pandit K C Sharma]

It was in Allahabad High Court The Judge says:

"Mr. K D. Malaviya, who has argued this case for the accused ably and earnestly, told us that the general practice in the province is for a defendant or accused to conceal the defence as much as he can and not to put his defence to the plaintiff or complainant in cross-examination"

**Mr. Deputy-Speaker:** Order, order The hon Member is reading from some observations of some Judge in a court. Here he should briefly state the point of order

**Pandit K. C Sharma:** The point in dispute is this When we make any allegation against any person the fundamental question is that he should be put that question definitely "did you or did you not do such and such a thing". No question was put to any office-bearer or anybody on behalf of the Congress Therefore, this allegation could not be made They have said that is a disgraceful practice (Interruption)

**Mr Deputy-Speaker:** That cannot be discussed in this manner Those strict rules of evidence cannot be laid down here I entirely agree with the hon Member that I entirely agree with him that no person should be criticised in his absence because he has no opportunity to give a reply or answer for it But political parties can be criticised Moreover, there are representatives of the parties and they would answer such criticism When the hon Member gets an opportunity he can reply to all those questions very effectively, I am sure, and others also will have an opportunity. How can I prohibit any hon Member from doing that, but I would say that it should be done in moderate tones

**Shri Surendranath Dwivedy:** Sir, I bow to your ruling But I say, however unpalatable it may appear, it is the inescapable conclusion out of the criticism that you have in the report of the Vivian Bose Board

Now, S.r, this high-power commission was presided over by an eminent judge and his findings, we think, the whole country should take as something very important and serious. But when we are discussing those recommendations, there is a feeling, there is an attitude shown as though this was not a judicial commission How does it differ? Judicial persons were appointed as chairman of commissions so that they would bring a judicial mind into the entire affair and the public would be satisfied that these matters were enquired into from an unbiased, unprejudiced angle  
13.58 hrs.

[PANDIT THAKUR DAS BHARGAVA in the Chair.]

We are sorry that even this Board was not given full scope to go into the entire matter Their terms of reference were very much limited As a result of that the Commission themselves are in doubt and the people also remain in doubt They do not know what has happened The truth has not been told I shall quote what the Vivian Bose Board says "We have not been told the whole truth, and some at least of what we have heard must be false" The Chagla Commission also says "The ambit of enquiry lies in a very narrow compass" Lastly, the Prime Minister also says, while replying to Shri T T Krishnamachari after his resignation "I have still a feeling that all the relevant facts connected with this unhappy matter have not been brought out". If that is so, what happened after this enquiry? Really, Sir, the real culprit has not been found out The real matter behind this whole deal has not come out to the public The conduct of the Government, therefore, is very much objectionable and not in tune with the demand of the House

Then I find that there are certain individuals—who have been exonerated or are no longer associated with the Government—who show unnecessary anxiety to explain their conduct.

We are flooded with printed papers and leaflets. The one conclusion that I draw from that is, the guilty mind is always suspicious. I do not understand why Shri T T Krishnamachari thinks it proper to go to the press while he continues to be a Member of this House. He is not a minister but he continues to be a Member of the House. There is no indication that he is going to resign from the House. He knew that the House was going to discuss this matter and he could come here before his own colleague in this House to put his case. I do not think it is proper for him to go to the press and issue a printed pamphlet. It is showing the least courtesy to the House, to say the least.

14 hrs

Even on the basis of the documents, can it be said that he is absolved of all responsibilities, not only constitutional but other responsibilities also? Is he not liable? Of course I do not see any *mala fide* act against anybody. I do not say that there is any *mala fide* act. But, after the findings of the Commission, it would have been graceful on his part if he had said that unintentionally a mistake has been committed. It would be nice to say that a mistake has been committed and then to admit that, if a mistake has been committed, whatever action would follow out of that will be accepted. That would be a different stand. But, here, the whole affair in this matter has degenerated into a squabble, namely, who is responsible,—whether it is the ex-Finance Minister or his ex-Finance Secretary. It is a controversy between those two! Everyone is trying to extricate out of it and everyone is challenging the other. The UPSC have given their recommendations or advice. We feel that the UPSC according to our democratic constitution, is a body which should be given proper recognition. It has a distinct role to play in giving us a very clean and honest administration. Even that is being tested now because it

was compelled to make some adverse remarks against certain persons. The Vivian Bose Board of Inquiry has said repeatedly that there is an attempt to shirk responsibility and hide the truth. I again repeat that so far as these persons are concerned, I think no *mala fides* has been established, but the conduct of the ex-Minister and the ex-Principal Secretary, whatever they may have tried to show shows that entirely they are the principal actors in this drama.

This raises another important question, the question of the relationship between the Minister and the Secretary. It is being argued in different ways. I think nobody disputes that the relationship between the Minister and his Secretary cannot be merely too formal. It will be close and intimate. There may be oral instructions and discussions which will go on, and the Secretary is there to carry out the wishes as the mandates of the Minister or whatever it is. Even the Prime Minister says that to say that the Minister is always responsible for the action of officers working under him may take this much too far. I agree. It may be much too far to say that the Minister will be responsible for all that is happening in his department. But there is no denying the fact that there are some ordinary, normal responsibilities. If those responsibilities are denied what would happen is, as the report itself has observed, nobody would take the responsibility to discharge anything. We find some disgusting elements in the administration today that it is very difficult for officers generally to take the responsibility upon themselves because the persons higher above, by introducing a policy, may sometimes deny it when it suits them. Therefore, it is really necessary that some rules should be laid down. The House must be satisfied, in this case, and it is for Shri T T Krishnamachari to say here that there was sufficient proof to show that he was not aware of the facts.

[Shri Surendranath Dwivedy]

In this particular case I want to mention that from the evidence of Shri B K Nehru and Shri A K Roy we have found how the Minister and the Secretary function in the department. That has not been contradicted. The whole question arises as to whether Shri T T Krishnamachari granted an interview to Sari Mundhra before the deal was transacted. When he was asked, he said that after January, 1957, "I have no record that I have met him". It is strange that he has no record. When the records were called for from the Secretariat, surprisingly enough the register was also missing. That particular register which could show whether the Minister had an interview with Shri Mundhra or any others between the 6th and 17th June was missing. Therefore the Commission have not accepted the plea that the Minister was unaware of this. I think both of them and all of them were involved in it and it was really a conspiracy in this case. If there was any policy difference, then only this question may arise, but there was no policy difference. The policy itself was decided by the Minister and it was carried out by the Secretary.

I now come to the resolution. As I said earlier, it applies double standards for different individuals. While discussing this I want to know whether the Government accepts the evidence of Shri B K Nehru and Shri A K Roy. While discussing this, namely, Shri T T Krishnamachari's part in this affair, the Government have not taken the findings of the Commission as in other matters. But they have gone out of the way to say that from the evidence it is established that Shri T T Krishnamachari was only constitutionally responsible. In that part of the evidence, it is given out by the Secretary and by the officers who are still in the Finance Ministry holding responsible positions that there was a discussion

on the 25th or 26th June with Shri T T Krishnamachari and Shri A K Roy told the Minister that he did not like this deal. Then, Shri T T Krishnamachari said, "Yes, Patel also mentioned to me about this". Having this evidence before us, I fail to understand how the Government could say that Shri T T Krishnamachari has only a constitutional responsibility. It may be on account of some motives. I do not know what it is.

Then I will come to another fact. That is about Shri Patel. I do not understand the Government's attitude. What they say in this report is, "There is considerable force in the Minute of Dissent of Mr Pillai". Mr Pillai is one of the members of the UPSC. What is that force? What is that considerable force? They did not say that. They did not say whether Shri Patel is guilty or not. I say he is guilty and he should have been given the highest punishment. But they do not say whether he is guilty or not.

Mr Chairman The hon Member's time is up.

Shri Surendranath Dwivedy. I will take 25 minutes. I am the only speaker from my party and the hon Speaker said that I may take 25 minutes. I shall try to conclude before that time if possible.

So, the thing is, either Shri Patel was guilty in which case he should have been given the highest punishment or, if he was not guilty, the Government should come forward and say that he is not guilty, and say, "So we are dropping the case". They did not say anything of the kind. I could go so far as to say that it would be more proper for Government even to say that "he was guilty but because of his past services the Government did not think it proper to take action regarding him". That would have been a different thing, and one could have understood it. One could under-

stand that the Government, though they found a particular person guilty in this affair, did not, for reasons of their own, want to take any action against him. But nothing of the kind has been done.

Now, you will find that the Government, surprisingly, have been very much perturbed and worried because the Vivian Bose Commission discussed about Shri Iengar and Shri Bhattacharyya. They were not accused, and they had no opportunity to explain themselves, for the Commission. So, why should they go out of the way to criticise them? I think the Vivian Bose Commission did a distinct service to the nation by bringing in facts which were unknown to anybody. Have the Vivian Board said that they were found guilty and that they want they should be punished? Nothing of the kind. What they have said is, they are responsible officers. It is not that they were unattached. In some way or other, directly or indirectly, they were also involved in the deal. However the Government might say that they are not connected with it. I do not want to go into the history of it. They have simply said that both Mr Iengar and Mr Bhattacharyya have not told the truth and they "give differing and mutually contradictory versions of the same incident". I will just quote this paragraph to show how serious it is. I would like to know how Government can permit those two officers to continue holding responsible positions in the Government today. The Board have said

"Whether that attitude is right or wrong, it has, at least, the merit of manly forthrightness. But now, we come to a saddening spectacle. We find some of the highest officials in the land shirking responsibility and hiding the truth. We find each trying to wash his hands of a matter that has evoked much public criticism and each trying to throw the blame on the other. A Minister blames his

Principal Secretary, the Secretary blames the Minister and a colleague who holds a high office, the colleague shifts the onus to a co-worker, the Managing Director of a large national institution in which both hold high and responsible office, and the Managing Director, in turn, blames each of the others. All these gentlemen, and a Governor of the Reserve Bank, as well as the Chairman of the State Bank of India, give differing and mutually contradictory versions of the same incident. Men of standing in the business world give us childish explanations to cover up something of which they are either frightened or ashamed. We have been told the whole truth and some, at least, of what we have heard must be false. It is now our painful duty to sift these stories, as far as possible, and find out, if we can, where the truth lies."

**Acharya Kripalani** All are guilty  
**Shri Surendranath Dwivedi:** It is a serious matter that these persons should continue to hold responsible positions in the Government. If Government believes the evidence of Mr B K Nehru and Mr Roy, then Government has no reason to exonerate Mr T T Krishnamachari, since they are also officers in the Finance Ministry

Lastly, I want to bring another matter to your notice. In the substitute motion adopted by this House on 20th February, 1958, three things were stated: firstly, the transaction was not on business lines, secondly, appropriate action should be taken against the officials—we know what action has been taken against the officials and thirdly,—this is very important—Government promised that they would give careful consideration to the suggestions made by the Chagla Commission as regards the relationship of Government with autonomous

[Shri Surendranath Dwivedy]

corporations. This is a very important matter and I do not know whether the House will have an opportunity to discuss this matter at some other time. The Commission repeatedly pointed out that rules and regulations in the LIC regarding investment and other matters seemed to have been ignored, the Ministers and other officers did not at all give any consideration to them and they tried to bypass those rules. That is all established. Government, therefore, should have come forward with a distinct policy in this matter.

But I find in this Government's resolution, it is simply stated that

"Excessive formalisation of the relations between the Government and the Corporation would be unworkable and undesirable."

Beyond that, they have not clarified anything. Of course, I know that the Finance Ministry has announced that the necessary amendment has been made so as to make clear the intention of section 27A. But the Finance Minister says, "This policy is nothing new. This is the investment policy that we have been following even before the Mundhra deal." What does it prove? If the policy has not been changed, if this was the policy followed before the Mundhra deal, there is every room for repetition of the same type of deal again and again. Then, it would mean that the investment machinery has to be corrected. If the policy is correct, the machinery must be wrong. The defective machinery ought to be got rid of. The machinery should be so amended that there is no occasion for repetition of such deals.

If that is to be done, I would suggest that the functions of the investment advisory board should be clearly defined and its proceedings should be made available to the Parliament. It should be treated as a public document, so that we may know how the investment is being made.

The second thing, which is also important, is the Minister's responsibility. It is not proper to say that the Minister is only constitutionally responsible. This is not a Corporation which can be compared with the steel or other corporations that we have. Those are private limited concerns which do not earn any money and which may go into liquidation. But the LIC is something more than that. The people of the country are investing money in it with the guarantee from the Government that every pie of the premium that they pay would be properly spent and would be utilized for the good of the community.

The Parliament can only function through the Minister and if the Minister's responsibility is only constitutional, Parliament will remain as dark as it has remained so far. So, in my opinion, it should not only be a constitutional responsibility, but it should also be a substantial responsibility so far as LIC is concerned. I would expect Government to announce that policy. They have dealt with this matter and their resolution is here. I would like to know what is the exact policy that they have made in order to see that such things are not repeated in future. As I have said, I am more concerned about the future than what has happened in the past. I again repeat, I have no grudge against any person nor do I want that this matter should be taken on a personal level.

My real grudge against Government is that personal considerations weighed with them more than anything else. In this country, when we are faced with problems of vast magnitude, when the entire democratic fabric is being threatened, it is our duty, if we are serious about democracy, to see that we function, and the Government functions, in such a manner as to leave no room for doubt. This Government particularly must behave in a manner which is worthy of this country and nation.

**Shri Jaganatha Rao:** Mr Chairman, Sir, according to me the scope of the discussion is very limited. The Chagla Commission and the Board of Inquiry presided over by Justice Vivian Bose have both held that the transactions in question were improper and unbusinesslike. What we are now concerned with is about the disciplinary action taken against the three officers.

My friend, Shri Mathur, stated that this Board of Inquiry had a statute and its findings are entitled to great weight and respect. It is true that an eminent judge of the Supreme Court presided over this Board, but the fact remains that the findings of the Board do not have the same status or the same binding effect as a judgment of the Supreme Court. We have to see how far the findings of this Board are based on the evidence tendered before the Commission and how they can be substantiated. I may point out the irregularities or the imperfect nature of the inquiry inherent in inquiries of this kind.

You will find that several witnesses were examined and several persons stood in the position of co-defendants, if not as co-accused. You find Mr Patel comes and gives evidence, and some person deposes in his favour. Their evidence is in a way against the other persons who are concerned in the deal, like Shri T T Krishnamachari. But when Shri T T Krishnamachari was in the bar, no questions were put to him confronting him with the facts as deposed by earlier witnesses. It is a fundamental principle of natural justice, though not of procedure, that questions regarding circumstances against a person should be put to him, so that he can explain and acquit himself.

**Shri P. R. Patel (Mehsana):** I want to know from the hon Member that if no questions were put, whether he has denied the fact.

**Shri Jaganatha Rao:** The question of denial or admission comes when the question is put. If we go through

the voluminous evidence that was tendered before this Commission, we will find that answers were given in reply to questions. It is not as in ordinary cases in civil or criminal court where a witness is asked to say what he knows. We know that several pointed questions were put to the witnesses and several pointed answers were given. When Shri Krishnamachari was in the dock and when other witnesses were in the dock some pointed questions were put to them. But I find that the Board of Inquiry has come to the conclusion that the Minister's tacit approval was there. If the Minister had said as he subsequently says

**Shri Harish Chandra Mathur:** The Board of Inquiry never says that the Minister's approval was there.

**Shri Jaganatha Rao:** If you go through the evidence you will find that it is made out by the witnesses that the approval, tacit or implicit, of the Minister was there. But, in that case the Minister should have been put a question as to what he really meant by the words used by him. In the absence of an explanation, or a clarification, by the Minister, how could it be said that these words gave Shri Patel the inference, or the assurance, that he has agreed to the deal? There were several other irregularities of a like nature which crept in in the course of the enquiry before the Board of Inquiry.

Again the Minister was not defended by a counsel whereas the other persons were defended by a counsel. The Minister was not in the position of a co-defendant. Such irregularities resulted in the findings of the Board becoming imperfect. Of course, I do not assail the integrity or the impartiality of the Judge who presided over the Board of Inquiry. Similar circumstances existed in the Board of Inquiry, which was conducted in England into the Bank Rate Leakage Case, and leading dailies, including The New Statesman and Times, commented that a different procedure has to be

[Shri Jaganatha Rao]

evolved in an inquiry of this sort. The Commissions of Inquiry Act does not provide a regular or a precise mode of inquiry. So the result is that certain imperfections and irregularities creep in with the result that the findings cannot be accepted *in toto*.

The Union Public Service Commission tried to hold that the transactions in question were both proper and businesslike but the Government did not accept that decision. The Government Resolution, if you see paragraph 7, says:

"The Government of India have already accepted that in the light of the evidence available to the Chagla Commission that the transaction in question was not entered into in accordance with business principles and was also opposed to propriety on several grounds. In this connection, the Chagla Commission as well as the Vivian Bose Board of Inquiry, after an examination of the evidence before them, came to the conclusion that the view entertained by Shri Patel that the Mundhra shares operated as a drag on the Calcutta exchange and that in order to create confidence in the market it was essential that they should be brought to such levels as they should ordinarily be by means of purchases to be made by the Life Insurance Corporation, was in fact unsound."

There, the findings of both the Commissions were accepted by the Government. Then the resolution says, 'over down in paragraph 7 —

"The Government of India agree that whilst there may be differences of opinion regarding the appreciation of the economic situation and the proper remedy therefor, as made by Shri Patel, due regard should also be paid to the fact whether in the light of his knowledge of the circumstances he genuinely and *bona fide* felt that his appreciation of the situa-

tion was correct and that the remedy proposed by him was required in the public interest."

It is true that the Board of Inquiry held that there was no crisis in the Calcutta stock exchange. But the fact remains that there was a threat of a crisis. If that is so, well, the officer concerned, who initiated these talks and the transaction, had the *bona fide* reason to pursue the matter. In the absence of *mala fide*, on the part of any of the officers concerned and the Minister, we can say that the transaction was not dishonest or fraudulent.

**Shri Harish Chandra Mathur:** Will you refer to the draft which Shri Patel himself made for an answer to the Parliamentary question on 6th September?

**Shri Jaganatha Rao:** Let us not go behind the findings of the Commission, Board, UPSC and the Government resolution. Let us not go into the questions that were put, which appeared on the 4th September, or the 27th September, what the file of the Minister contained which he did not make use of and so on. That is a different matter. We are not discussing that today.

**Shri Harish Chandra Mathur:** That is an important point made by the Commission.

**Shri Jaganatha Rao:** This House has before it the findings of the Chagla Commission, the findings of the Board of Inquiry, the findings of the Union Public Service Commission and the Government resolution. This House is not a court of appeal.

**Shri Mahanty (Dhenkanal):** On a point of order. Who is the UPSC to give a finding? The hon Member says that we are considering the findings of the UPSC. I ask: who is the UPSC to give us a finding?

**Shri S. M. Banerjee (Kanpur):** They will give advice.

**Shri Jaganatha Rao:** Under the All India Services (Discipline and Appeal) Rules, 1955, the UPSC is the final

authority that can suggest disciplinary action. The Government may or may not accept their suggestion.

**Shri Tyagi:** No, no I am afraid, the Government is the final authority.

**Mr. Chairman:** Let him proceed. He thinks that way. Let him have his own say. We are not taking a decision. The hon Member who is speaking now has got his own views and he can give his expression to his views. He is expressing his views as to who the final authority is. And he has the right to say so. This question cannot be debated between two members.

**Shri Mahanty** But if one says a man is a woman, it becomes different.

**Shri Jaganatha Rao:** When I say that the UPSC is the final authority I mean that it is the final authority in suggesting action. It is for the Government to accept or reject it. As a matter of fact, Government did not accept all the findings of the UPSC. UPSC went to the extent of saying that the transactions were proper and businesslike. Government did not accept that decision. Therefore, it is not correct to say that the UPSC is nobody. Under the All India Services (Discipline and Appeal) Rules, 1955 UPSC is the final body to suggest what action should be taken against a particular officer. Government may accept it, or Government may reject it in part or in toto.

Therefore, when we consider the adequacy of the punishment meted out by the Government to these officers, we have to see what are the circumstances, the extenuating circumstances in which the officers were at that time. Reference to *mala fide* is one. Secondly, Shri Patel had every reason to believe that there was a crisis, or a threat of a crisis, in the Calcutta stock exchange, because the 1957 budget, introduced by the then Finance Minister, Shri T T Krishnamachari had an adverse effect in the market. Then, LIC was the investor. So, if the LIC had invested in the share

market previously, certainly the Finance Secretary was justified in proceeding with the transactions.

**Dr M S. Aney (Nagpur):** May I ask one question? Does he think that it was open to the Service Commission to question the finding, of fact given by two judicial commissions, whose evidence were placed before it, and which was obviously asked to examine the conduct of officers concerned and recommend punishment or any other suitable action?

**Shri Jaganatha Rao:** In the first place, they are not judicial pronouncements. I prefaced my observations with the statement that though it was presided over by a learned Judge of the Supreme Court, it was only a board of inquiry. Therefore, let us not mix up the two things. It is true that Justice Vivian Bose is a Judge of the Supreme Court. Still, his findings in this inquiry are not of a judicial character in the sense of being binding as a judgment of the Supreme Court. So, it is entirely within the competence of the UPSC to accept or reject it. It is for the House to decide how far the UPSC is justified in rejecting or throwing down the recommendations of this Board of Inquiry.

**Shri Harish Chandra Mathur:** May I ask the hon Member to clarify one point? Shri Patel had every reason to believe that there was a threat of a crisis. But when Shri Patel drafted the answer he has stated that 'the purchase was effected because the shares in question appeared to be worthwhile, incidentally the purchase assisted in averting a possible difficult situation in the Calcutta stock exchange'. So the Commission says that this knocks the bottom out of the possible crisis theory.

**Shri Jaganatha Rao:** But I do not want to support the findings. I attack the findings of the Board of Inquiry. I take an entirely different view of the matter. My hon friend cannot ask me to agree with him. I hold a different view.

**An Hon. Member:** On a consideration of the evidence

**Shri Jaganatha Rao:** On a consideration of the evidence If you take into account the evidence of Mr Chaturvedi and Mr Bhattacharya and others, they certainly say that there was a threat of a crisis.

**Shri Harish Chandra Mathur:** Please explain the draft of Mr Patel That is all

**Shri Jaganatha Rao:** Leave it.

The Board of Inquiry proceeded on a wrong premise The Board enunciated the Assistance theory It said that this transaction was entered into as a *quid pro quo* for the generous gesture of Mr Mundhra in having contributed generously to the Congress funds and subsequently that he agreed not to close down the Kanpur mill What evidence had the Board, I respectfully ask, to enable the Board of Inquiry to come to the conclusion or draw the inference that this is a return for the generous gesture of Mr Mundhra? An inference has to be drawn from proved facts This is only a surmise My friend read out from the findings of the Board of Inquiry There is no evidence It has given a motive There cannot be any wild inferences If really that was the case, was any question put to Krishnamachari whether Mr Mundhra had contributed to the Congress funds and this transaction entered into as a *quid pro quo*? Nothing If the Government really wanted to benefit Mr Mundhra as a return for his generous gesture, certainly it presupposes that the Government officers who were concerned in this deal were a party to it No question was put to Mr Patel; nor to Mr Kamat In the absence of any evidence connecting any one of them with this generous gesture of Mundhra, I respectfully submit with due respect to the learned Judge who presided over the Board of Inquiry that it is not an afterthought and planned Absolutely there is no basis for such an inference

If the main basis of the findings of the Board of Inquiry fails to the ground on this issue, certainly we have to see how far the transaction is vitiated by any impropriety or unbusinesslike nature of the transaction It is true that Mr Vaidyanathan was, to use the words of the Board of Inquiry, in a tearing hurry to offer prices for some shares more than what Mr Mundhra has quoted That is true But, Mr Patel goes out of the picture the moment it is decided that the shares should be purchased at the market rates It is for Mr Vaidyanathan to explain Taking into consideration all the evidence and the probabilities of the case, I feel that the Government was justified in coming to the conclusion that Mr Patel has to be exonerated

Incidentally I would like to mention about the unfortunate situation in which Shri T T Krishnamachari was placed I do not hold a brief for him

**Shri Braj Raj Singh (Firozabad)**  
Who do you explain in the beginning?

**Shri Jaganatha Rao:** If we go through the entire voluminous evidence, I feel, as I prefaced at the outset, he was not represented by counsel He is more sinned against than sinning But, he resigned He is not personally responsible as Minister for this transaction though constitutionally responsible to the House, and he has resigned He has set an open example for others to follow

**Some Hon. Members:** Others to follow?

**Shri Jaganatha Rao:** Yes, for the other democracies in the world

**An Hon. Member:** To come back

**Shri Jaganatha Rao:** According to me, what is more important is, what are the lessons that we learn from this Mundhra deal We need not discuss this again and again According to me, these are some of the points which are very important and which have to be taken into consideration by

the Government for the future working of the L.I.C. The autonomy of the L.I.C. has to be respected. The provisions under section 27 of the Act have to be complied with. Though Mr. Justice Chagla held that there was substantial compliance with the rule of law when the Investment Committee was subsequently informed of this transaction, section 27A has to be strictly and faithfully observed. In future, any directive that the Minister wishes to issue has to be in writing. Because it was oral, it has given scope to so many interpretations. Again, I suggest that the Commission of Inquiry Act being defective, in future, enquiries of this kind have to be gone into by a Committee of Parliament and the report placed on the Table of the House so that Parliament can discuss it. Above all, we have to see that we should not view or discuss this question in a spirit of blackmail or witch-hunting. We must also see that the morale of the civil service is not impaired. The result of the Mundhra affair is that no civil servant feels that he is safe. He expects the Minister

Shri Mahanty On a point of order Sir,

Shri Jaganatha Rao What is the point of order?

Shri Mahanty. The hon Member has said, "Let us not discuss it in a spirit of blackmail." The obvious inference that can be drawn is that Members who have participated are blackmailing somebody. This word should be expunged. Who is blackmailing?

Mr. Chairman: Order, order. The hon Member is certainly entitled to say that all the persons who are criticising should criticise in a moderate way. He is entitled to say that

Some Hon. Members: He said, blackmail

Mr. Chairman: just as the hon Member is entitled to say that they are being criticised in a manner which is unreasonably lenient or soft, another member has a right to say to the

contrary. There is no point of order involved. The Member has a right to say that this may be discussed in this manner as the other hon Member has the right to say that it may be discussed in another manner.

Some Hon. Members: What about blackmail?

Mr. Chairman: Order, order, there is no question of blackmail. He did not say that some persons are getting some profit out of it. All that he wanted to say was that the matter should be discussed in such a way that as a matter of fact, the people who are criticised do not feel that they are being criticised too severely. That is all that he meant. He did not mean anything else.

Some Hon. Members. Let him say so

Shri Jaganatha Rao. What I meant was, we should discuss it in an objective way. We should not be led away by prejudices or passions. That is what I meant. When we discuss about certain officers who were concerned in this deal, let us approach the question in an objective way. I entirely agree with my hon friend on the other side and I would say, you criticise the officer if he is really unworthy. But, according to me, from the evidence, I feel that the criticism is not warranted. I am entitled to hold that opinion.

Mr. Chairman. That is a question of temperament. The hon Member takes one view. The other hon Member may take another view.

Shri Jaganatha Rao. You know, Sir, lawyers take different views. I take a different view.

Therefore, certainly Parliament has a right and duty to the country to discuss such matters. But, we should not view this Mundhra deal as a stick to beat the civil servants indiscriminately. If the morale of the civil servant is shaken, it is a sad day for the country, because efficiency and initiative are really the products of a high morale. It should be our duty

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to see that while we criticise the actions of these officers, this morale is not affected.

I gave notice of an amendment that the House should approve of the Resolution of the Government. I commend my amendment to the House.

Shri Morarka (Jhunjhunu): Mr. Chairman, I do not wish to speak on the merits of the deal known as the L.I.C. Mundhra deal, because according to me, there is no merit at all in this deal. Nor do I wish to apportion the blame among the various officers, because, according to me that is a very difficult task. Even the highest tribunals appointed could not discharge that duty properly or satisfactorily. Therefore, I shall confine myself only to the examination of a few general points that have emerged from the various enquiries.

The first point that strikes anybody is that the Finance Ministry did not allow this enactment of Parliament to be implemented in its entirety or in its proper spirit. The mandate of this House embodied in this Act has been given a complete go-by by the person responsible for its administration. It was pointed out before the Chagla Commission that the provisions of this Act required the constitution of a board of directors, the constitution of an executive committee and the constitution of an investment committee. All these bodies, though formed, were never allowed to function properly.

As a matter of fact, there is evidence that in this particular deal, the Investment Committee was never consulted, leave alone the question of its approval; and the board of directors was not even informed until much later. In support of this contention, I would give only one quotation, and that is from the report of the Chagla Commission. At page 15 of its report, the Chagla Commission has stated:

"The transaction also suffers from this serious blemish that it was effected without consulting the Investment Committee."

Then, it goes on and says:

"I find no justification whatsoever in the corporation investing this large amount without seeking the advice of a statutory body which has been set up for the very purpose of advising the corporation with regard to the investments it wishes to make. In making this investment, the Corporation has also contravened the clear directions given by the Investment Committee with regard to the investments to be made."

My short point is that though the House enacted a law which embodied a complete scheme of how the administration of this Corporation should be carried on and how these huge funds of the Corporation should be invested, still the administrative authority, that is, the Ministry, carried out this provision in such a way that not a single provision of the Act *vis-a-vis* this investment was observed. This, according to me, is a serious lapse. And only on this one point, the concerned persons could have been held responsible. I do not say whether it was the Minister or whether it was the Principal Finance Secretary or whether it was the Ministry as a whole or the system prevailing in the Ministry that was responsible. But the fact remains that the mandate of this House has not been carried out. By this, I do not wish to suggest that only the autonomy of the Corporation was interfered with. My grievance is somewhat more serious than that. The autonomy of the Corporation could be interfered with even if you go on giving directions under section 21 of the Act again and again. But, here, not only were written directions not given, but many other provisions of this Act were not carried out. That is one serious complaint which I have

lak.

In the last debate, the hon. Member Shri Feroze Gandhi laid on the Table of the House, a document bearing reference No. LT/563/58, which shows how often the Minister and the Principal Finance Secretary and others tried to interfere even in small matters relating to the staff appointments, staff dismissals and things like that, and that apart from the question of interfering with the autonomy of the Corporation, a complete go-by has been given to the provisions of the Act as enacted by this House

The second point which is somewhat related to the first one but which does not arise out of any of these inquiries, but which arises from the statement made by the then Finance Minister recently, and which, according to me is a more serious point is that the Finance Ministry did not carry on the financial administration with that amount of orthodoxy which is necessary. At page 9 of the statement or the pamphlet which is circulated, this is what the Finance Minister says:

"The second instance was the suggestion of purchases of shares in certain Banks. There was a proposal to make these Banks subsidiaries of the State Bank and in the process because of the somewhat liberal terms of compensation that would obtain in respect of the shares of these Banks there might be an appreciation in the prices of these shares. It was intended that some part of this benefit should go to a public institution rather than to private speculators."

What is the meaning of this statement? The Finance Minister says that he advised the LIC to purchase the shares of certain banks because he knew that these banks would be nationalised, and when they were nationalised, the terms of the compensation would be liberal; and in-

stead of the shareholders getting all the benefits, it would be the LIC which would get the benefit. And he characterises those shareholders as private speculators.

Shri Sinhasan Singh (Gorakhpur): What is wrong with it? If the LIC purchases all the shares of the banks and thereby the LIC gets a major portion of the compensation payable to the banks, then what is wrong with that policy?

Shri Morarka: The hon Member may have a little patience, and he would hear everything

Pandit K. C. Sharma: He gets less.

Shri Morarka: Here, the Finance Minister is in possession of an advance information. He knows what compensation he is going to give, and, therefore, he says to one of the corporations, 'You purchase these shares, because on these shares you are going to get so much compensation.' Now, assume, for a moment, that the compensation was going to be less. Would the Finance Minister then have said 'Go and purchase these shares.'?

Apart from that, here is another question. The Finance Minister is in charge of the finances of the whole country. He is in charge of the budgetary policy of Government. He frames the budget. Today, he gives a directive to the LIC for purchase of shares of banks on the point of nationalisation, and tomorrow, before the eve of the budget, he can ask the LIC or the STC or any other corporation to go to the market and purchase the shares or sell the shares to suit his budgetary recommendations. Is it proper for the Finance Minister to go on advising these corporations and making use of his official knowledge for the benefit of one corporation or for the benefit of one institution? Can he treat anyone of these corporations which we claim as autonomous corporations in this manner to the disadvantage of the entire pub-

[Shri Morarka]

lie? It is all right, and it sounds well to say 'rather than to private speculators'. But what steps could one take to purchase the shares only from the private speculators and not from the genuine investors? Who sells the shares? The private speculators are shrewd enough to know what compensation they are likely to get. It is only the unwary private small investors who would sell their shares, and it is only those people who would be deprived of the benefit.

**Shri Thansu Pillai (Tirunelveli):** The speculator will not sell the shares.

**Shri Morarka:** That is not only within the realm of possibility, but I find that before the Chagla Commission, there was a letter filed before them, namely, Exhibit No. 19, which was a letter written by Shri H. M. Patel to Mr. Vaidyanathan, the then Managing Director of the LIC. The letter is dated the 21st May, 1957, and reads thus:

"My dear Vaidyanathan,

Thank you for your letter of the 18th May giving me an account of your purchases on the 15th, 16th and 17th. As I told you on the phone today. I would like you to continue to buy in the main, Indian Iron, Tata Ordinary and ACC. As it is our intention to support the market and stabilise it, it clearly follows that we should go on buying even if prices rise. It would be, to my mind, well worth our buying, any Indian Iron right up to Rs. 20/-, the other two similarly up to correspondingly appropriate rises.

Yours sincerely,  
 Sd/ H. M. Patel".

Sir, you would remember that the main budget in that year was prevented in this House on the 18th May, 1957. This letter is dated the 21st May, 1957, and this letter contains a

statement that he approved of the purchases made by Shri Vaidyanathan on the 15th, 16th, 17th May and so on. Mr. Vaidyanathan was instructed to make these purchases before the 15th May, just before the Budget was to come. I ask: Is it proper for the Principal Finance Secretary to advise the LIC just on the eve of the Budget to indulge in the purchase or sale of these shares? If they do this, there is a possibility of abusing this power and there is a possibility of doing immense harm to the members of the public, and they may in the process benefit only one corporation. This is, apart from anything else, not only 'improper, but according to me, immoral, and the Finance Minister should always desist from doing such things.

**Shri Sinhasan Singh:** How is it immoral?

**Pandit K. C. Sharma:** He does not know what he talks.

**Shri Tyagi:** It is immoral in the sense that he knows what is coming in the Budget; and, therefore, on the eve of the Budget, any responsible officer should not let people know what shares are being taken or purchased

**Shri Sinhasan Singh:** The letter is dated the 21st May that is, after the Budget, and not before the Budget.

**Shri Morarka:** One hon. Member says that I do not know what I am talking about. I wish him luck, and I wish him to understand what I am talking about. I am not making this point in a lighthearted way. I consider this a very serious matter. I consider that any Government or any Finance Minister charged with the budgetary policies of the Government should not render advice to anybody, leave alone a government corporation to indulge or to operate on the share market; whether it is beneficial or not is a secondary point.

**Mr. Chairman:** The hon. Member's time is up.

Shri Morarka: The hon'ble Deputy-Speaker had said that those who had studied this would have more time

Mr Chairman. He has already taken 18 minutes. He can have two minutes more

Shri Morarka. The other point that strikes me is that in this inquiry, the highest-placed officials right from the Minister down to the private individuals have gone before the Commission and on oath they have told lies to the Commission. We are not dealing here with the ordinary type of witnesses we see in the courts in criminal cases—accused, accomplices and other persons. Here we have the Finance Minister of the Government of India. Then we have the Governor of the Reserve Bank, then the Chairman of the State Bank of India, the Chairman of the Life Insurance Corporation, the Managing Director of the Corporation and persons like that. It has been proved first by the Chagla Commission and then by the Bose Board that these people have not told the whole truth. I do not want to repeat those quotations which have already been given. Time after time they have mentioned that these persons have not told the truth. If they have not told the truth what action has been taken against them? These are the people who are occupying very high administration posts in the country. Take the Governor of the Reserve Bank. Under his signature, our currency notes circulate. Every ten rupee note, five-rupee note, hundred rupee note and even thousand rupee note bears his signature. If the Governor of the Reserve Bank is not going to tell the truth even in an inquiry with which he was not primarily concerned, I think it is a sad commentary on the integrity of that office.

Now, connected with this is another matter, that is about the two officers Shri A K Roy and Shri B K Nehru. These two officers did not give evi-

dence before the Chagla Commission. I ask, why did they not? The Chagla Commission invited everybody—through the Press—who knew anything about this transaction to appear before it and give evidence. Accordingly, Shri Mazumdar and others did go there and give evidence. But these two persons, Shri A K Roy and Shri B K Nehru, did not do so. When the Finance Minister, Shri T T Krishnamachari, went away, these two officers went and gave evidence before the Bose Board. Though the Bose Board did not think it proper to accept their evidence, the UPSC has made full use of it. I am not commenting on the credibility of this evidence. My main question is why did these people not go before the Chagla Commission and give evidence? If they had gone there, perhaps they would have shown Shri Patel in a different light. They did not care what happened to Shri Patel, as long as Shri T T Krishnamachari was in office they were afraid of him perhaps. But the moment he went away, they go before the Bose Board to give evidence.

Again I say that if this is the mettle of our senior officers—administrative officers—in this country, I think we cannot blame the other persons such as juniors and assistants who generally suffer from such fear.

There are two lessons which we must learn from this inquiry. The first is that an inquiry like this must always be preceded by full police investigation. If you want to know the real facts, if you want to get at the truth, you must first appoint a fact-finding commission or a proper police inquiry team. It is said that there is no *mala fide*. I know that no *mala fide* is proved, it is not even suggested. But if investigation was made for *mala fide* at the proper stage, perhaps something would have come out.

The second lesson we must learn is that we must never, never appoint a Supreme Court Judge on this inquiry.

[Shri Morarka]

if his judgment is going to be tampered with by administrative agencies like the Public Service Commission. It does not speak well of us to appoint the highest persons of the judiciary on such inquiry and then make others to sit in judgment on their findings and wash away what they have said.

In this whole deal, the most surprising thing is that though this has cost the Corporation millions of rupees, the Government its reputation, the Minister his political career, the Principal Finance Secretary his job and Shri Kamat, his seniority, nobody is to be blamed. One tribunal has found one set of people innocent; the other tribunal has found another set of people innocent.

Shri Tyagi: Mundhra is complimented!

Shri Morarka: Shri Mundhra was not on the scene; otherwise, even he would have got compliments.

Shri Harish Chandra Mathur: He is having the best of both the worlds.

Mr. Chairman: He has taken more than 20 minutes. He should finish in a minute or two.

Shri Morarka: Another point I wish to make is; none of these tribunals has given importance to one aspect, that is, a promise made by this Corporation to purchase shares worth Rs. 1.25 crores which were not in existence at all, shares which were to be issued by Mundhra concerns in future. To that, nobody has attached any importance. There is an exhibit on record, exhibit No. 48, as also exhibit No. 8, which clearly show that there was an agreement between the LIC and Mundhra under which the LIC was to purchase further shares worth Rs. 1.25 crores. If proper inquiry was made as to why this promise was made, about purchase of shares which were not in existence at all and which were to be issued in future, I think many more interesting

things would have come out.

I would conclude by only reading a passage from page 11 of the Chagla Commission's Report in support of this point, which is:

"Mention may also be made of the agreement arrived at between the Corporation and Mundhra by which the Corporation agreed to take up the preference shares to be issued by BIC and Jessop & Co. This agreement had clearly nothing to do with stabilising the market or removing the drag on the market. This agreement, on the face of it, bears the imprint of the desire on the part of the Corporation to help Mundhra or Mundhra concerns out of their difficulties".

Thank you.

Shri Yajnik (Ahmedabad): Mr. Deputy-Speaker, it is unfortunate that this controversy and this scandal which rose like a rocket has now fallen down like a damp squib. The deal was a deal not only shady but dark, almost criminal, when it was brought to light. But by stages, it has been turned to grey and now the UPSC recommendation and the Government Resolution have nearly turned it spotless white. But we have to count with the people. Let us not forget that this cannot be the end of the whole drama. Two years should not be spent in vain. For the few who are sitting in this House, there are millions and millions who are watching this controversy and listening to the words that are being spoken in this House. These crores of people will look at the Government's attitude on this matter. What are they going to do about it? Thus has last curtain rung down on this matter. The way it has been done—that is the question with which we are concerned.

With the first controversy, interest in this matter was aroused, and interest in the matter rose to dramatic heights when the Chagla Commission

conducted a public inquiry into the matter. It is very important that inquiries of this nature should be conducted publicly. Unfortunately, the Bose Board of Inquiry conducted its proceedings privately, with the result that people have not been able to get at what has been happening. All these voluminous documents and Report of the Bose Board would not be read by the people. The UPSC's report and the Government Resolution would not be properly attended to except for the fact that Government have now exculpated everybody who was supposed to be guilty and who was pronounced guilty by the Bose Board Report.

Now, one thing that emerged during the Chagla Commission enquiry was that the high and mighty in the land were, for the first time, caught napping or caught red-handed. Unfortunately, the Ministers and the big Secretaries who almost take themselves to be big Olympuses striding and ruling over this land have been accustomed for a long time past to do things in a secret manner. They took themselves above and beyond the people answerable to none whatsoever, because they never imagined for a moment that any of their doings will be brought to light. All these people have been involved. That is what the Chagla Commission said and that is what the Bose Board said.

15 hrs

They were conferring in the Secretariat in Delhi; they were conferring in big offices in Calcutta; they have conferred and conspired together at Bombay. It is proved beyond a shadow of doubt that all these people, Shri Krishnamachari, Shri Patel, Shri Vaidyanathan and Shri Kamat saw each other many times during these weeks; and, certainly, they did not talk about weather. Shri Mundhra was present; he was dogging their footsteps all the time. Why was he dogging their footsteps? He had a motive and, surely, men like Shri

Krishnamachari, men like Shri Patel knew what Shri Mundhra was after because they knew Mundhra very well from 1955 and notes had been placed in the records to show what this man was like.

It was the unanimous decision of the Chagla Commission as well as the Bose Board that a dirty deal had been effected. Rs. 1 crore and more had to be flung away at a man who should not be touched with a pair of tongs! And, whose money was it? As for Shri Krishnamachari, he was not ashamed to say—he said so in private—he never knew that those words can never see the light of the day—that he would rather prefer Vaidyanathan to Gamble away. Gamble away with whose money? Gamble away with people's money. Thirty crores of people are involved

We have nationalised life insurance. As representatives of people we go round and tell the people that everything is all right with insurance. Let us popularise insurance. Let people put more of their monies in insurance in the faith that every pie of their money will be properly taken care of. But here is the Finance Minister of this Government of India not ashamed to say that he has left Vaidyanathan to gamble away Vaidyanathan can gamble away with his own money; Shri Krishnamachari can gamble away with his own money. But, how is he entitled to put it on record that Shri Vaidyanathan can be allowed to gamble away with crores of peoples' money? With what face will Government face the people? How can we face the people? How can we popularise national insurance?

It is a very serious matter and the people at large were shocked when all these facts came to light. A dirty deal was effected; a crore and more was spent in order to buttress the falling fortunes of a financial wizard and a juggler who, in Shri Krishnamachari's own words, wanted to

[Shri Yajnik]

create an economic empire in this land of ours. When the interest rose to the highest pitch and there was a discussion in this House, a resolution was passed in this House. After the Chagla Commission Report, a resolution was passed by this Lok Sabha and I want to draw the attention of the House to that. The Resolution said that Government accepted the Chagla Commission's finding that the transaction resulting in the purchase of the shares of six companies was not entered into in accordance with basic principles of business and was also opposed to propriety and on other grounds.

Then, it said that Government propose to initiate proper proceedings on the basis of the finding of the Commission in respect of the officers responsible for putting through this transaction and Government proposed to examine carefully the principles recommended by the Commission for the Government and the Corporation.

The second Board that was appointed presided over by Mr. Vivian Bose has fundamentally agreed and only heightened the crime, magnified the crime a thousand fold, by all the details, the gruesome details that have been given. That has been covered by many of my hon. friends.

A crime has been committed. Who is responsible? The responsible people must be traced. They were sought to be traced by the Bose Commission. They were traced. The Report is before us. The Report was considered by the Union Public Service Commission.

Now, look at this Union Public Service Commission Report. It looks a miserable document compared to the weighty document of the Bose Board. The Union Public Service Commission say that they agree with the general recommendations of both the Commissions. But they want to take the sting out of everything. They say that

though the Bose Board finds that Shri Patel, Shri Vaidyanathan and Shri Kamat were responsible, they acted in a bona fide spirit. Shri Patel is exonerated, Shri Kamat is to be treated only with a censure and action against Shri Vaidyanathan will be taken by the LIC. Where are we left?

I submit that if the Union Public Service Commission exonerates the two officers, the matter comes back to this House. We have now to look into this matter and we have our responsibility. Shri Chagla as well as Shri Bose felt that all the truth was not told. There was some driving power that was driving everybody into action all the time. They could not lay their finger on the driving power because they say everybody was not telling the truth. There was only a tentative suggestion or a theory placed before us by the Bose Report and the theory is the theory of assistance. The theory of assistance was not put to the witnesses, I agree. They have not been examined and cross-examined in this matter. Therefore, it is not deemed to have been proved. But the facts of the assistance had been placed on record. Two and a half lakhs of rupees have been paid to the Congress Treasury and the mill at Kanpur was kept running at a very serious loss which no businessman in ordinary circumstances would dare do. Never mind whether the theory is proved or not. But the fact remains that men like Mundhra, paying a little or more into the Congress Treasury happened to hobnob with the biggest in the land. They see Shri Morarji Desai. That is also on record. They see Shri Manubhai Shah, they see Mr. Patel. They dog the foot-steps of Shri Krishnamachari from Delhi to Calcutta and Bombay. Because these people pay through the Ministers, there is opportunity for them to go round these big houses. They have entrance to the big offices to which they should not be allowed at all. These people who want to get rich

Board of Inquiry's

Report of Life

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quick, who want to deal in all kinds of shady transactions, who want to make money at the cost of the common investor and insurer should be given short shrift by the Ministers and Secretaries. They have no place in our Chancelleries and in our offices

But, for one Mundhra who has been found out, there are hundreds in this land. They are still dogging the foot-steps of the Ministers. They are going round our offices. They are in the corridors, trying to get information and line up their pockets and this danger always remains before us so long as these people pay something to the Congress—the ruling party's—treasury. Then, they have the opportunity to get in touch with the Ministers and Secretaries and as far as I know the high moral standards which they place before them soften down. It is on evidence that the attitude of Shri Krishnamachari and Shri Patel was so softened down. It softened because of the personal relationship, social relationship, based on some money that has been paid. We do not take it any further. May I say that an enquiry should be held further into this theory that has been put up before the Board. I say that the public will not be satisfied unless you make the fullest enquiry into this matter, unless the treasurer of the Congress Party and all the other people are examined and the truth found out whether this theory tentatively placed by the Bose Commission is good or not.

**Shri Tyagi:** Suppose the Congress party received money or any other political party received money . . . (Interruptions.)

**Some Hon. Members:** Why suppose?

**Shri Tyagi:** What about it?

**Shri Tangamani:** The Bose Commission has given its findings.

**Shri Yajnik:** The last point that I want to make is this. The State Bank has at that time lent Rs. 3-4 crores. It was not dealing in its own money. Shri Bhattacharya goes out of his

way. I do not know how it has been done. My only suggestion is this. It is possible that all this money was paid to Mundhra in order to help the State Bank out of its difficulties. This is also a matter to be examined. It is on record that Rs. 3-4 crores were lent on the securities of a man like Mundhra which, they say in Bombay, should not be touched with a pair of tongs. How does this amount of money get into his hands on the security of such shares which the banks have got? Shri Mundhra was not in a position to pay even the margin. Therefore, the share value had to be kept up and therefore, if some shares are thrown on the market, they must be bought in order to raise the market value of those shares

We are left high and dry, in spite of all these enquiries unless the Government pursues it further or takes some further action, the confidence of the people in the LIC and in the Government of India will be rudely shaken and it may not be possible for all of us, belonging to all the parties, to promote the cause of national insurance as we would like to, if their reputation was untarnished and if suitable action was taken against all those concerned in these nefarious transactions

**Shri Feroze Gandhi:** Sir. I am a little worried, not because of the debate so much, but because a close colleague of ours, especially mine—Pandit Balkrishna Sharma—has just had a rather bad heart attack. Mr. Chairman, I know from experience what it is like. I have heard some of the speeches and I partly agree and I partly disagree. When I read the report of Justice Vivian Bose, I myself was rather confused. It is not a straightforward judicial pronouncement. It leaves you guessing who has done what. Therefore, I have spent several months in going through the thousands of pages of evidence which were tendered before these Commis-

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sions of enquiry and I have come to certain conclusions on the basis of that evidence as well as the report

Sir, in April 1956, Shri Vaidyanathan sent up proposals suggesting investments in some of the Mundhra concerns, Jessop and Richardson and Cruddas. On 23rd of April, 1956, Shri Patel put up a note to the then Finance Minister, Shri Deshmukh. He said

"These, I think, we ought to keep away from, because prices of all of them have been artificially pushed up during recent months, and in any event, it would be unwise to invest in shares of companies whose management is in hands one cannot wholly approve of."

Shri Deshmukh said 'I agree'. This is a directive in writing to the Life Insurance Corporation, a directive approved by the Minister and passed on to the Corporation by the Principal Finance Secretary who was also the Chairman of the Life Insurance Corporation. It blocks the entry of any shares of the Mundhra concerns—no matter, how good or how bad—into the Life Insurance Corporation. I would like the House to keep this note in mind—because as we shall see its defiance has taken place in a situation in which the June transactions did not come about

Let me proceed with the story. Shri Patel was asked by the Board of Enquiry

"Mr Chairman You took the initiative?

Shri Patel: Yes"

The initiative was taken by Shri Patel. He was asked

"Where did the idea of purchasing these shares originate—Mr Mundhra, Mr T T Krishnamachari, Mr Kamat, Mr Vaidyanathan, Mr Chaturvedi, Mr Sodhani or who else?"

"Who first put the idea into your head or did it originate with yourself?" He replied. "No, certainly not with me" The idea did not originate with Mr Patel. Remember, the Chagla Commission was after the driving force behind this transaction. They wanted to know who was the driving force behind this transaction who was hypnotising people into this situation where this transaction was to come about. Mr Patel's reply clarifies that the idea of this investment originated somewhere else. He was pressed by the Chairman "Then, who first put the idea into your head?" His answer was "I really, Sir, have no clear recollection. I suppose, if anybody at all put it, the idea must have been first put into my head by Mr Chaturvedi. He seems to be the only likely person". Mr Chaturvedi is the Chairman of the Calcutta Stock Exchange and a member of the Investment Committee of the Life Insurance Corporation. Mr Patel's lawyer, Mr Bhagwati, while examining Mr. Patel asked him "Who suggested the purchase of the 50,000 shares of Jessops in April at the meeting of the Investment Committee?" Remember it was not in June but April. He asked, "How did it come about?" Mr Patel replied "It was almost certainly Mr Chaturvedi, President of the Calcutta Stock Exchange."

It is unfortunate that there is so much stress in the enquiries as well as in Parliament on the June transaction. The fact is that the transactions with Mr Mundhra started in April, not in June. About Rs 11 lakhs were first invested on the 23rd April. It is remarkable that on the 23rd April, 1956 Mr Patel sent the note, and on the 23rd April, 57 exactly a year after he, as the Chairman of the Life Insurance Corporation presiding over the Investment Committee, presiding over the destinies of the Life Insurance Corporation, agrees to the purchase of these 50,000 shares. That is the first violation of the directive

in writing which is legally binding on the Corporation because it has got the Minister's approval.

Shri T. T. Krishnamachari—many things have been said; good and bad—is nowhere in the picture. Not a word is said about him in the entire evidence that is given before the Board or the Commission. Shri T. T. Krishnamachari is nowhere in the picture as far as the April transaction of the Life Insurance Corporation goes. Yet it is done. Mr. Patel's lawyer asked Mr. Mundhra: "Who suggested to you that you should go down to Bombay on the 20th June?" Mr. Mundhra says: "Mr. Chaturvedi". The Chairman of the Board of Enquiry asked Mr. Mundhra: "Well. Mr. Chaturvedi is an old friend of yours". Mr. Mundhra said: "Very good friend". Then Mr. Chairman asked: "You paid for his fare from Calcutta?" Mr. Mundhra said: "I booked that ticket, which I do not feel happy". He meant to say that he purchased the ticket—I am sorry I have not been able to follow his language. Then he adds: "I mean he has not benefited much".

Mr. Chaturvedi is a courageous man—Chairman of the Calcutta Stock Exchange and member of the Life Insurance Corporation Investment Committee. He says before the Commission of Enquiry: "I was relieved that the trick was done without my taking part in the transaction and without the responsibility coming on me." Look at the courage. Somebody is looking for Shri T. T. Krishnamachari, somebody is looking for Mr. Patel, and somebody is looking for, I do not know who. Here is the man who says yes. But his conduct is not under enquiry. Mr. Chaturvedi returns to Calcutta. He hears that the transaction has been completed. Then he writes a letter of thanks to Mr. Iyengar for all that the L.I.C. had done towards purchasing these Mundhra shares. You see, therefore, that from beginning to end there is one

force running right through this transaction and that one force is Mr. Chaturvedi, the President of the Calcutta Stock Exchange. ..

Shri P. R. Patel: Why did he write a letter to Mr. Iyengar?

Shri Feroze Gandhi: The only reply which I can give to my friend is, why did Mr. Mundhra write to Mr. Patel?

Now we come to the investments. Mr. Patel was asked by the Solicitor-General. If I have money, I want to invest it. It means that I must get a safe return, the highest return consistent with safety. "Were you told that the dividends of some of the companies were not paid?" Mr. Patel answered: "Yes". Then the Solicitor-General asked: "Were you told that the dividends of some of the companies were very low?" Mr. Patel said: "Yes". Mr. Patel had all the information that the dividends of some of the companies were very low and some of the dividends had not been paid, and yet the money was going to be invested.

Now, Sir, we enter the region of controversy, where Shri T. T. Krishnamachari comes in. I am going to accept not Mr. Krishnamachari's version of what happened in Bombay nor Mr. Patel's version but the third version of Mr. Bhattacharya. Mr. Bhattacharya's version is that this conversation between the Minister and the Principal Finance Secretary lasted not more than two minutes. Let me describe it in his own words. He says: "After the business of the meeting (Finance Minister's meeting) was over, Mr. Patel mentioned to the Minister that a letter had been received from Mr. Mundhra in which he proposed the sale of certain shares of his concern to the L.I.C., and the Minister, as far as I remember, said: 'you might look into it'." To this version of Mr. Bhattacharya something has been added by Shri Krishnamachari and Mr. Patel that when it was mentioned the Minister said: "Be careful, there might be some spurious

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shares". Of course, as I said, it is very easy to say and he should have said: "Stop it". When he said that there might be some spurious shares, he should have said: "Stop it". I have myself said that. But if you go through the entire evidence you will find that this was taken as a casual reference, as the first reference to a Minister who was expecting something more which did not come

Now, Sir, this "look into it" is something which has been taken as approval. I am really frightened. Only the other day, the Prime Minister, while speaking about Gen. Thimayya, said that the General came to him and the General had some temperamental problems. The Prime Minister then said, "I will look into it". I hope the General does not start getting any ideas into his head after what this "look into it" has resulted in,

This "look into it" or "take up the matter with the LIC" is taken by Shri Patel as approval, and he proceeds. The Commission says: "The Finance Ministry must use an extremely expressive code if all this meaning can be packed into the words, 'look into it' or 'take up the matter with the LIC'". It must certainly be a very exclusive code. But I am going to load the dice totally, fully, and thoroughly against Shri T. T. Krishnamachari. I will accept this as approval. I am not going to dispute it. I will not take it that it is his approval, but for argument's sake, I accept it. Having accepted it, I would request hon. Members to see how it has been extracted from two sources, one the Commission's opinion and the other Shri Kamath, the Chairman of the Life Insurance Corporation. With regard to this "looking into", the Board of Inquiry states:

"All that we can say is that if this is Mr. Patel's way of briefing his Minister on a grave issue that requires a high level decision of policy, he is very much to blame

and from the Minister's point of view we cannot blame him if he thought, as he says he did, that this was just a casual information about the LIC which did not require any decision from him".

Now, what does Shri Kamat have to say? He was the Chairman of the Life Insurance Corporation.

"At the particular time when this transaction was made what reasons had I to suspect ..".

note the words, "what reasons had I to suspect"—

"that Shri Patel and Shri Vaidyanathan "

Shri Kamat had been there as Chairman only for 20 days. Remember that it is a very important fact. For 20 days he had been the Chairman of the LIC till then. He was new to the job and he was not in charge of investment. The investment portfolio was held by Shri Vaidyanathan. Shri Kamat said:

"What reasons had I to suspect that Shri Patel and Shri Vaidyanathan were holding back from me some very vital information which was within their knowledge and which indicated that the transaction was ill-advised?"

Further,

"What reasons had I to suspect that the reasons which Shri Patel gave me for his initiating the discussion and his continued participation in those discussions, viz., to save the Calcutta Stock Exchange from a threat of crisis was not the real or the only reason for his taking so much interest in the matter?"

That is what Shri Kamat said. I may be accused of trying to defend the Minister. No I am going to defend the Minister and an official, and I am going to defend Shri T. T. Krishnamachari and Shri Kamat. If I cannot defend the others, I am very sorry. The Board of Inquiry says:

"The information given to the Minister is of the sketchiest kind."

But it is considered sufficient for the Minister to extract approval.

I am quoting Shri Kamat:

"In June, 1957, and in fact till these enquiries began, I had no knowledge that Shri Patel's information was so tenuously based—

Mark the words 'tenuously based'—

"nor could I be expected to believe that so able and outstanding an officer as Shri Patel, holding an important position in the Ministry of Finance, would have been so singularly ill-informed as is now held by the Board".

The information given to the Minister was not only sketchy but it was misleading. Let us see how.

"Then, having obtained Mr. Kamat's consent, Mr. Patel went back to Mr. Krishnamachari and gave him a very sketchy and, if he was seeking an endorsement of high level policy, misleading (because of its scantiness) account of what had happened".

The Minister is misled into this so-called approval and what about Shri Kamat, the Minister's approval and Shri Kamat's consent? Let us see how the consent was given.

**Shri Surendranath Dwivedy:** The Minister was a simpleton.

**Shri Ferose Gandhi:** Shri Kamat says:

"What reasons had I to feel that Shri Patel would sponsor to me, in his official capacity (both as a founder and the immediately preceding chairman of the LIC, as well as the Principal Finance Secretary), a transaction for the purchase of shares of companies controlled by a person whose antecedents he knew to be of a questionable character and whose management 'one would not wholly approve of'."

The words 'one would not wholly approve of' are from Mr. Deshmukh's note. That is a quotation.

In order to be fair to Shri T. T. Krishnamachari, is there the slightest indication in Shri Patel's evidence to show that Shri T. T. Krishnamachari had exhibited a sense of impatience over this deal? I shall prove that he was not impatient.

Mind you, the Bose Board said that there is something in evidence—I think somebody quoted it—to show that approval was there for about a crore of rupees. It was exactly Rs. 86 lakhs as corroborated by the evidence of Shri A. K. Roy. The Union Public Service Commission, in saying that these words 'look into it' constituted approval, have relied on the evidence of two officers, Shri A. K. Roy and Shri B. K. Nehru. Both these officers were not State witnesses. They were witnesses of Shri Patel. What they have quoted is correct. But there is very good reason why the Vivian Bose Board did not attach much importance to the evidence of these officers, and I will tell you why. I will read out from the evidence of Shri Roy. If you can make anything out of it, well, I leave it to you.

15.38 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

He is being examined; he is Shri Patel's witness and not a State witness. Shri Patel's lawyer is examining him.

**Shri Bhagwati:** Did you ask the Minister whether it was with his approval or not?

This was about the transaction—whether it was done—and this is in regard to the conversation which Shri Roy and the Minister had after the Minister's return from Bombay and Shri Roy's return from Calcutta. I quote:

"Did you ask the Minister whether it was with his approval or not?"

This is a long time before the question came up in Parliament and a

[Shri Feroze Gandhi:]

long time before all these things happened. "Shri Roy: I did ask him As I said, I did ask him." Kindly remember what the UPSC has recorded has been said by Shri Roy. I am reading the evidence, just to show why the Vivian Bose Commission attached so little importance to it. Shri Roy is the Finance Secretary

"Shri Bhagwati: What was the impression you got from the conversation?

Shri Roy: The impression I got from the conversation was that he did know broadly about things, but probably, he did not know the details, because, later on, I found that the transaction was really one crore and twenty-five lakhs of rupees."

The Minister had told him that it was Rs. 80 lakhs.

Now, Shri Bhagwati is brushed aside, and the Chairman steps in

"Mr. Chairman: I do not think this is correct. We are not interested in Mr. Roy's impression. What we want to know is what was said.

Shri Bhagwati: Yes, I will ask about that.

Mr. Chairman: We have to know the impressions of the Minister; not of the witness.

Shri Bhagwati: Your Lordship is perfectly right. Mr. Roy, you said you asked him.

Shri Roy: Yes, I asked him whether it had been done without his knowledge or concurrence."

This was a very important question. Months before the whole thing started, Mr. Roy asked him whether it was done without his knowledge or concurrence.

"Shri Bhagwati: Then what was his reply?

Shri A. K. Roy: The reply was, and as far as I can remember, the exact words were "No; Mr. Patel mentioned it to me." and then he mumbled some words; I suppose: "There is something in your point". I cannot remember exactly, but I suppose he said, "They are all right" or words to that effect. He mumbled something and walked out. I mean I cannot tell you exactly what those words were."

He mumbled something and then he went out. Mr. Roy also has done a little mumbling. Probably the witness found himself in an uncomfortable position

Mr. Roy heard of the deal in Calcutta. Everybody seems to forget about what Mr. Roy said in his evidence, that he is totally opposed to this deal. He is totally opposed to the transaction. He heard about this in Calcutta, which has also been mentioned by the U.P.S.C. Let us see in Mr. Roy's own words what he heard in Calcutta

"Mr. Chairman: You said that you heard about this purchase in Calcutta. When were you in Calcutta?

Shri A. K. Roy: Since I was asked, I have tried to recollect it. What happened in Calcutta was, in Calcutta a number of rich people came . . . ."

The emphasis, I think is on "rich"— " . . . and saw me in the course of my job."

Must have been income-tax affairs

"One of them referred to me about it. Who it was, I cannot say.

Mr. Chairman: What exactly was said to you?

Shri A. K. Roy: Some people came. At that time, everybody was talking about the depression

in the share market. One of them mentioned to me that the Government, the LIC purchased—whether he said 'purchased' or 'going to purchase' I do not know—Rs 1,25,00,000 worth of shares

Mr Chairman: It was merely 'purchased' or 'going to be purchased'?

Shri A. K. Roy: He put in the words that "it had been purchased"

Mr. Chairman. Has been purchased?

Shri A. K. Roy. Yes,

It is both 'gas' and 'had'

"Shri A. K. Roy: Yes On the 24th, he said that it was purchased yesterday That is what he said He said "I hear so many rumours"

Mr. Chairman: Are you sure that he used the words "has been purchased"?

Shri A. K. Roy: 'Has been purchased'

Mr Chairman: And not going to be purchased?"

The Chairman is an expert in this line

"Shri A. K. Roy: He used the words 'has been purchased'

Mr Chairman: Are you sure?

Shri A. K. Roy: I am not"

Remember that it was Justice Vivian Bose who presided over that Board of Inquiry, and not somebody from the services who presided over the UPSC

"Shri A. K. Roy: I am not It is very difficult to remember all this My impression of the talk with him was that it had been purchased. I will put it that way What the exact words were, I do

not remember 'Purchased' I cannot even remember I remember on the 23rd and 24th, visitors came to me, but who it was that mentioned it to me and what exactly, I cannot tell you"

Now you see why the Vivian Bose Board did not attach much importance to the evidence of these officers, who were Mr Patel's witnesses Why should the UPSC so much bother themselves about the evidence of these officers—Mr B K Nehru and Mr Roy? They could have easily gone through the evidence They could have found out what Shri Patel has got to say about his Ministry's functioning orally, verbally They say, this is how our Ministry is functioning" Therefore, the UPSC says "look into it, is approval" But nobody bothered what Shri Patel had got to say And remember that the subject matter of this inquiry, the Commission of Inquiry as well as this Board, was not the Ministry of Finance and its administration—I would not like to make a general comment on that—the subject matter of the Inquiry was "the transaction or anything concerning the LIC" And what does Shri Patel say himself, about the verbal part of his Ministry's functioning? The Solicitor-General asked Shri Patel—he was probably cross-examining him—some questions and they are as follows

"Shri Sanyal: Now all that I am putting to you is this Whenever a question of policy regarding investment arose, there has been always something in writing Is that right?

Shri Patel: Well, I can only say, on the few instances we have here, that is correct that the communication has gone from here of the views or the wishes of the Finance Minister, or the Ministry, or myself by letter"

And here remember that the LIC was only one year old. Then he asks

[Shri Feroze Gandhi]

"Shri Sanyal: On the few instances given here in your statement and Kamat's statement "

In Shri Patel's statement and Shri Kamat's statement they have given all the instances

"Shri Sanyal: On the few instances coming here in your statement and Kamat's statement, there has always been something in writing Is that right?

Shri Patel Letters have gone yes"

Why then send for Shri A K Roy and Shri B K Nehru. I do not know I do not understand it at all

Now I am going to load the dice against Shri T T Krishnamachari fully and totally Mention has been made of crimes committed. Let us see Now there is an important point Shri Nehru gives evidence to say that he brought a draft of the defence statement, prepared by all of them, to Delhi They all of them got together and the counsel, Shri Sachin Choudhary, prepared the draft This draft was brought to Delhi Shri T T Krishnamachari was in Gauhati and they prepared it The Minister had nothing to do with it Shri Nehru brought the draft Shri T T Krishnamachari said this is too long and there is mention of Calcutta too often, so I will prepare a short statement So, he prepared a statement himself Now, subsequently whatever the reasons may be, Shri Nehru was unable to produce the statement before the Board

An Hon. Member: Shri Nehru?

Shri Feroze Gandhi: I will say Shri B K Nehru; otherwise, I might be getting into difficulty

Shri B K Nehru was unable to produce the draft He could not produce the draft, because he did not have it Now comes a very important legal point Sir, you are there and the Law Minister also is sitting here The

explanation was that Shri T T Krishnamachari has stated in his draft, which is not available now, that he had given his approval to the transactions All right. I accept it As I said, let us load the dice against Shri T T Krishnamachari Here is the Law Minister and you, Sir, are there Shri Krishnamachari appeared as a witness before the Board of Inquiry Shri Nehru was Shri Patel's witness and the question was not put to Shri Krishnamachari Now, I leave it to you, those who understand and know the law It is worthless and useless—the evidence of Shri B K Nehru The question should have been put to Shri Krishnamachari He was not asked The Commission sent him some letter He sent a telegram saying, if you like, I am willing to come, I am writing a letter to you about this, but if you like I am willing to come In the letter he said, why was I not asked yesterday, I appeared before the Board only yesterday Even a lawyer would not say that he forgot, because the order of witnesses was, Feroze Gandhi, T T Krishnamachari and B K Nehru That is why he could not say that he forgot That is the answer to the so-called draft out of which such a lot has been made out

Now, I will come to Parliament—an interesting story It started on the 4th September 1957 as far as we are concerned Peculiarly, the Minister of Parliamentary Affairs fixed the date for this debate also the 4th of September Somehow, I said, please let us get out of the 4th of September and so we are dealing with it today

Dr Ram Subhag Singh put a question What was the question? The question was

"Will the Minister be pleased to refer to a report in the Statesman of August 1957 to the effect that a sum of Rs 1 crore from the funds of the LIC had been invested in a private enterprise with its headquarters in Kanpur"

The answer was that no such thing had happened. Another thing is that the question did not come up. But, there is a draft reply which was brought out into the open due to my effort. I said, No, get it. Here is Shri T. T. Krishnamachari; look he has cut out all these replies. He has cut them out therefore he knows everything about the whole thing and he is hiding it. I said so in my evidence. I had this thing produced. Look at the draft reply. The draft reply which was submitted to the Minister reads like this. Of course, the reply given in the Parliament was a written reply because the question did not come up and there was no occasion for supplementaries. The draft reply which Mr. Patel submitted was:

"The Life Insurance Corporation has not invested, as stated in the report referred to, a crore of Rupees in any single private enterprise with headquarters in Kanpur. The report presumably had reference to the purchase by the Corporation of preference and ordinary shares in a number of industrial concerns which were the property of one individual Shri Haridas Mundhra. The total amount thus invested was of the order of rupees one crore and 25 lakhs. The purchase was effected because the shares in question appeared to be an unthought investment.

Mark the words. We are going to notice very funny things happening to the draft reply of the Principal Finance Secretary.

The purchase was effected because the share in question appeared to be an unthought investment. Incidentally the purchase assisted in averting a possible difficult situation on the Calcutta Stock Exchange."

I gave evidence. I said, here it is in black and white. The amount is there. The Principal Secretary is probably willing to say that it is a

bad investment. He says it is unthought investment. I personally do not understand the language. But, the thing created on my mind the impression that here is something which the Principal Finance Secretary is willing to tell Parliament and here is the Minister who cuts it out.

The first part, I still maintain today that it was very wrong to have cut out the fact. It should have read and that is a suggestion that presumably the Member has in mind that Rs. 1 crore and 25 lakhs has been invested in this concern. It should have been given. Why it was not given, I cannot explain. That is a wrong thing.

Some Hon. Members: Why was it not given?

Shri Feroze Gandhi: I am coming. It was wrong. It was a mistake that it was withheld from Parliament. It should have been given.

Shri Naushir Bharucha (Es:t Khandesh): That question was never answered in Parliament.

Shri Feroze Gandhi: My hon. friend Shri Naushir Bharucha is not following. This is the draft reply submitted by the Principal Finance Secretary for approval. He is cutting out and doing all these things.

The second thing is, "the purchase was effected because the shares in question appeared to be an unthought investment". I pointed this out to the board; I said this; I am quite sure the Finance Minister knew all the details and that is why he has cut this out.

My hon. friend Shri Parulekar is not here; he read out what has appeared in the report of the Vivian Bose Board of Inquiry, as to how it had happened. He read out the portion relating to 'worthwhile investment'. When I read the Vivian Bose Board's report, I found that my

[Shri Feroze Gandhi]

tire mountain had been reduced to a mole-hill because Mr. Patel said 'No, this was an error, this was a mistake'. It went to the Minister for approval. When does it go? It goes on the 2nd. The question is on the 4th the Minister gets the file on the 3rd and passes it on to the Finance Ministry for finalisation. The Solicitor-General asks Mr. Patel about this 'unthought investment'. Now, see what happens. The Solicitor-General asks:

The purchase was effected because the shares in question appear to be an unthought investment. What is this language?".

Mr. Patel says:

"I am afraid that is a typing error".

It has gone to the Minister for approval, mind you.

And the Minister has only to say 'I agree'. Shri Sanyal, the Solicitor-General, then said:

"Whatever you say will be accepted....A portion of the answer is secured out. It is 'unsound investment'?".

If you go through the evidence, you will find that there is some scribbling there. The Solicitor-General asked:

"A portion of the answer is secured out. Is it 'unsound investment'?".

Now comes the bomb-shell. Mr Patel said:

"I think it is most likely 'worth-while'."

So, 'unthought' becomes 'worth-while'; and see how it fits with the reply.

Shri Tyagi: His handwriting is bad.

Shri Feroze Gandhi: He said so, that his writing was bad. But I think this was typed; it was submitted in

typed form. That was how I walked into this.

Shrimati Renu Chakravarty (Basirhat): Could the hon. Member explain that?

Shri Feroze Gandhi: I shall tell you. I shall have to explain it. Now comes the third para of the draft reply. I am referring to this because there is a feeling and there was a feeling that Shri T. T. Krishnamachari was suppressing facts from Parliament. As I said, I want to load it all against Shri T. T. Krishnamachari and see if there is any explanation; if I can satisfy my hon. friends, well and good; if I cannot, I fail; that is all. The third para of the draft reply was:

"Incidentally, the purchase assisted in averting a possible difficult situation on the stock exchange."

This has also been cut out. Shri T. T. Krishnamachari from the beginning to the end and has always maintained that this theory of supporting the Calcutta stock exchange does not have his support.

Then comes a very interesting thing as to how the secretaries function, mind you. It is a pity that only a few Ministers are sitting here; otherwise, they could all have learnt such a lot out of my speech.

Now, it is said that the Minister had the information. There was a letter of 16th July, which has been in the Finance Ministry; very good, but there is the evidence of the Joint Secretary, Finance (Insurance), Mr. B. K. Kaul, who has said in his evidence before the Chagla Commission that the letter of Mr. Kamat was not on pad. Well, when we become Ministers, we shall remember that. Shri Tyagi would have some experience of it already. Now, that letter of Mr. Kamat, which is the only letter, the letter of 16th July, regard-

ing these transactions is not on the pad. That is the evidence of Mr. B K. Kaul.

Now, there is another letter from Mr G. R. Kamat, the chairman of the LIC, dated the 12th July. The Minister asked Mr Patel as follows. Here, I want the Home Minister and the other Ministers to listen to this very carefully. What happens? The Finance Minister asked his Principal Finance Secretary 'Ask the LIC to send me a list of blue chips'. Mr Patel said 'Yes'. I am not quoting. Do not think that I am quoting. He said 'Yes'. Mr Patel on his way to the UK halted at Bombay, had a talk with Mr Kamat and said 'The Finance Minister wants a statement of blue chips'. Mr Kamat said 'What is "blue chips"?' Mr Patel said, 'I do not know', that is, my hon friend's secretary Mr Patel said 'I do not know, ask Mr Vaidyanathan, Mr Vaidyanathan is the expert'. And we shall see at the end what a terrific expert he is and how he bungles the whole thing. Shri Vaidyanathan is the expert. He says ask Shri Vaidyanathan. Shri Kamat asks Vaidyanathan. Shri Vaidyanathan asks what are blue chips? They all get together—Patel was on his way to the UK, he had left—and prepared a statement of shares which received prominent attention on the Calcutta Stock Exchange and passed it on to the Finance Minister. He got the statement. There were one or two companies—I am speaking from memory—of Mundhra not the whole lot. There were just two.

16 hrs

The Minister is guided in giving answers in Parliament by the note on his pad. If he departs from it, it is his funeral. I have no experience of sitting on these Treasury Benches. I am 47 years old.

Shri Tyagi: He is heading for it

Shri Feroze Gandhi: It is very kind of Shri Tyagi to say so.

Shri C. D. Pande (Nani Tal): One has to be 70 years old to be a Minister

Shri Feroze Gandhi: I am only 47 years old and 23 years behind schedule

The point is that a Minister is guided by the note on pad. If he departs from it, it is his responsibility. What does the note on pad of 4th September say? Shri Kamat's letter is not there. The note on pad prepared by Joint Secretary, Finance (Insurance), Shri B K Kaul, says

"It is for consideration whether it would be in the public interest to publish the names of the companies in which investments have been made by the Corporation".

This is the advice to the Minister—as far as possible, keep hush-hush and we shall see if anything happens later. This is the advice given by the Ministry. But I do not blame the Joint Secretary. It is Shri Kamat who mentioned in his letter that it would not be in the public interest to reveal the names of the companies in which the Life Insurance Corporation was investing funds. But, of course, I am just clarifying the pad system

Shri Tyagi: How could he get all this information?

Shri Feroze Gandhi: This is all available in the evidence. Now, an accusation is made against the Minister that he withheld facts from Parliament on the 29th November when the question was asked of him. I was the person who was jumping up most. I asked Tell us what were the prices before—two days before, three days before—and what were the prices on 24th or when you purchased them. He could not reply

Now, as the inquiries proceeded, we all thought here is the Minister; he is hiding facts; he is not telling us; he has information, because he

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has got Shri Kamat's letter on the 29th November; Shri Kamat's letter was on the pad. But there is one thing. The prices paid by the Corporation were indicated, but not the comparative prices—not the prior ones nor the ones that followed. After this, of course, a statement was laid on the Table of the House.

Now comes the debate in Parliament. I am going to answer every single point. I want to satisfy you because one of these days some of the Members might be sitting on the Treasury Benches.

**Shri P. N. Singh (Chandauli):** How much more time is Shri Feroze Gandhi going to take?

**Shri Feroze Gandhi:** If I have spent days and days in giving evidence, at least give me this opportunity to have my say.

**Shri P. N. Singh:** This is not the point. If he is going to take much more time, then the time may be extended.

**Shri Feroze Gandhi:** Not much more time. Please do not worry.

**Mr. Deputy-Speaker:** Let him conclude. Then we will see.

**Shri Surendranath Dwivedy:** He is going to make a right-about-turn, let him take more time.

**Shri Feroze Gandhi:** Mr. Deputy-Speaker, the Minister is suppressing information from Parliament. It is a very serious charge, although it has nothing to do with the transaction. The transaction has taken place and ample has been said about those who were concerned with it. I want to keep out of it. Information has been suppressed. Now, I received a very rude shock, when I went through the evidence before the Bose Board, when Shri Kamat said in his evidence that the question of prices came to his notice after the debate. I have given all the prevailing prices. I said the prices on this day were so much and you have given this; you have incur-

red so much loss; this you have done and that you have done and all that. I do not know what happened to the Minister that day.

Shri Kamat says in his evidence that the question of prices came up into focus after the Lok Sabha debate, on the 16th December and that, "when I examined the papers in the L.I.C. I found that in three cases the prices paid were more than what Mundhra himself had asked for. Then, I asked Mr. Vaidyanathan as to what had happened. I could see he was worried over this difference in prices, difference in payment", and he goes on. "I certainly found Mr. Vaidyanathan quite a changed man after the Lok Sabha debate". That is our good contribution that he was a changed man. One of the expressions that he mentioned to me on more than one occasion was, "this is at the fag end of my career; what is all this trouble".

This is Mr. Vaidyanathan, Managing Director of the Life Insurance Corporation.

Sir, I come to a part of the debate and discussions where Mundhra used to come to Delhi, meet Ministers and meet officials. I personally think it is a very wrong practice. But, I also think that if you stop it, probably, the work of Government might also stop. You have to There are circumstances in which you have to meet these people. Of course, you do not have to ask them for donations. I do not like that.

A lot of diaries were seized from Mr. Sodhani. Whom did Mundhra see? He used to see Ministers; he used to see officers. He has met Shri T. T. Krishnamachari; he has met Shri Morarji Desai and he has met Shri Manubhai Shah and maybe some others. Amongst officials, he has met Shri H. M. Patel, Shri M. N. Kaul—Sir, there is an error in the Report; it should be corrected because I think it is B. K. Kaul and not M. N. Kaul; I hope that will be corrected.

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It is remarkable that at the mere mention of the name of Mundhra facial expressions change. But he used to meet big officials, they used to discuss things, all these things were taking place. Now a very big thing happens. A register has disappeared. I forget the date of the telegram that I produced 12th or 13th.

An Hon. Member: Thirteenth.

Shri Feroze Gandhi: On the thirteenth. A register is missing. So Shri T. T. Krishnamachari must have met Mr. Mundhra (Interruption) Why say, may? Put it against him. He must have met, and he denies it. Therefore, Shri T. T. Krishnamachari must have met Shri Mundhra. I say, 'must have'. All right, agreed. All his diaries are produced before the Board. All the three diaries do not establish any meeting with Mundhra after January or February. It does not matter. I say, let us accept that they met. They talked, they fixed it up. I am going to put money into your concerns'. So, Mundhra was very happy. Everything was settled. Let us put it so.

There is not a single sentence in these thousands and thousands of pages of evidence to show that Shri T. T. Krishnamachari has suggested that the Life Insurance Corporation invest a single pie in any one of the concerns of Haridas Mundhra, to anyone. If that has been said, let the person who says it, produce it. We cannot traverse beyond the evidence, we have to remain within the four corners of the evidence. If anybody has any other information it is useless now.

There is not a word, Mr. Deputy-Speaker, in these thousands and thousands of pages of evidence to show that Shri T. T. Krishnamachari has mentioned to a living soul—and I repeat it—that the Life Insurance Corporation should invest a single pie in the concerns of Mr. Mundhra—not Shri Patel, not Shri Kamat, not Shri Lengar, not Shri Bhattacharyya,

not anybody. There are only two persons to whom he could have said it—Nobody can say that they were afraid—Shri Patel and Shri Kamat.

Shri Kamat is one of the finest officers of the Government of India. He is a man who has been straightforward right through this enquiry. He has said, 'I take the responsibility, why are all of you shying away? I take the responsibility. The responsibility is mine. I was not in charge of the investment of the Life Insurance Corporation but Shri Vaidyanathan brought the letter to me and I signed it although the Chairman never signs such letters.'

Now, what happened is a remarkable thing—about this letter. Look at the whole thing. It is some sort of a petty conspiracy or some sort of a conspiracy. He finds that the words 'Managing Director' were erased and the word 'Chairman' is typed. Shri Kamat signs it. Very good.

We know TTK, we know him well.

Shri Surendranath Dwivedy: What about his meeting Mundhra before the BIC meeting in May?

Shri Feroze Gandhi: I accept it. If you can produce in these thousands of pages of evidence a word from Shri Patel, Shri Kamath, Shri Bhattacharya, Shri Chaturvedi or from anybody that he has spoken a word to anybody to invest the LIC money, I will accept it. Shri Patel goes up with this proposal for Rs 80 lakhs and he asks him to look into it. Apart from that, I challenge you to produce a single word from the evidence. I have gone through every line of this. I have devoted months to going through every line of this evidence. If anybody can produce any evidence that TTK has suggested to a single living soul that LIC money should be invested in Mundhra's concerns, let him do it.

There is another thing. Shri Kamat met T. T. K. in Bombay on the 23rd when almost all these negotiations

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were over. He was with T. T. K. on the 23rd. He discussed the affairs of the LIC with the Finance Minister. Mr. Deputy-Speaker, knowing T. T. K. as we do what would we expect him to do? But T. T. K. never asked Shri Kamat as to what has happened to Mundhra's investment. He did not ask: "Have you done it or not done it?". Neither, Shri Kamat mentions it to him. Where is this sign of impatience? Where is this sign of impatience on the part of the Minister? We all know T. T. K. and know him very well. If he has something in his mind, he is not going to keep quiet about it. Here he is sitting with Shri Kamat but he does not mention a word about it; he does not ask Shri Kamat anything about it. Nor does Shri Kamat Supply any information in connection with this.

Shri Surendranath Dwivedy: What about the meeting with A. K. Roy on the 26th of June? . . . (Interruptions.)

Shri Feroze Gandhi: I am talking of the 23rd of June. Shri Kamat is the Chairman of the LIC. He is the man who has to do it and not Shri Roy. He was in Calcutta. Shri Kamat is the real man; he is going to sign the cheque; he is the head of the LIC. It is a big investment of a crore and a quarter rupees. If T. T. K. has taken it seriously, he would have asked: "What about it? Have you done it or not done it?" This is what I want to emphasise. There is no sign of impatience on the part of the Minister as regards this particular transaction.

Mr. Deputy-Speaker, before speaking in this debate, I imposed on myself a very severe restriction that I will not use a single word of evidence spoken by T. T. K. as far as he is concerned. There are 200-300 pages of it and hon. Members who are willing to go through it may do so. I have not used a word from him; I have relied on the evidence of others. I have come to my own conclusions.

You may agree with them or you may not agree with them. That is for you.

Now, look at the U. P. S. C.—their logic and justice. They exonerate Shri Patel because he has the Minister's approval. Why? Because the Minister did not pull up Shri Patel after the investment. After the investment the Minister does not say anything to Mr. Patel. Therefore, everything is all right, the approval is there. The two officers have given evidence that the approval is there. But look at their logic in exonerating Mr. Patel because he has the Minister's approval, whereas his subordinate Mr. Kamat whom he made to carry out this deal is held guilty because of the fixation of prices. Because of confusion at that stage we do not know who said what and what happened. Mr. Kamat, Mr. Vaidyanathan and others say that this was a continuing process. Mr. Patel says, and partly the Board agrees with it, that the whole thing came to an end on 24th and fresh proposals were to be scrutinised. Even though they have not very clearly stated it, they have suggested that Mr. Patel at this stage was out and it was these people who bungled

Now, Mr. Kamat is punished on the same grounds and Mr. Patel is exonerated on the same grounds that he had his superior's approval. Mr. Kamat also had his superior's, the Principal Finance Secretary's approval. Mr. Patel has defended the deal right through. But Mr. Kamat is punished and Mr. Patel is exonerated. Then, what did the Government do? Look at this Government. They let off Mr. Patel. They said: "We are dropping the charges against you". That more or less means, we cannot proceed against Mr. Patel, we have no evidence. The fact that they have dropped the charges means that they do not accept the U.P.S.C.'s report, but it is a virtual exoneration. But this Resolution says that the Minister has only attracted constitutional responsibility. How? You could not fix the

factual responsibility on the Secretary, and in the same breath you say that the Minister has attracted only constitutional responsibility. How? There is some illegality in that Resolution. You cannot do it. Either you say that Mr Patel is guilty and then say that Mr Krishnamachari is constitutionally responsible, or if you exonerate Mr Patel—as I said, it is virtual exoneration, there is only a 'hair-line' difference between saying "we drop the charges" and "we exonerate you"—you must remove from the Resolution the words that the Minister has only attracted constitutional responsibility.

An Hon. Member: Bring both in

Shri Feroze Gandhi: Sir, no one concerned with this particular deal even pretends that it was business like or it was proper. Those concerned with this transaction have definitely lowered the dignity of the Ministry of Finance. But Parliament, I think, has done its duty. Let us hope that the administrative departments of Government have learnt their lesson. They will learn their lesson, and I assure this House that no matter what goes wrong in any Government department, for a hundred years the Life Insurance Corporation will never make a mistake of this type.

Shri Bhanja Deo: Mr Deputy-Speaker, Sir, after the very eloquent speech of my hon friend, Shri Feroze Gandhi, I do not like to deal with the matter as to who is responsible for this because he has elaborately dealt with that point. But what I would like to bring to your notice, Sir, and to this hon House is, while considering the report of the Vivian Bose Board of Enquiry and the findings of the UPSC, whether the UPSC, having come to their findings, have transgressed what was actually referred to them and for which they have racked up many constitutional proprieties which I will place before you.

I will start with this whether it was correct to presume that the UPSC was supposed to give the

findings on the action to be taken against the civil servants involved, based on the Bose Board's report, within the framework of the service and conduct rules. As I find from their findings, I think they have transgressed their jurisdiction though they came to the conclusion that the Bose Board has transgressed their jurisdiction while dealing with this matter. If the above presumption is correct, the UPSC have obviously transgressed their limits by making certain observations about the constitutional responsibility, which in effect amounted to an entire re-examination of the case and which led the hon. ex-Minister, Shri T T Krishnamachari, to make a statement in the press and which unfortunately has again raked up this matter.

According to the Prime Minister's statement, Shri T T Krishnamachari would not have resigned if he had been a Minister today. If the UPSC has exonerated the officials, then, who is to be blamed for this deal or for this transaction over which we have already had so much deliberation in this House?

There have been two Commissions which have gone thoroughly into the matter—the Chagla Commission and the Bose Board of Inquiry. In spite of the two inquiries, there is some mystery which has not been brought out and it is very unfortunate. If the UPSC's findings regarding the official conduct in that affair was to be final, I would ask, what was the point in having two Commissions appointed and making a farce of them? When we had that eminent person like Shri Chagla, who was the ex-Chief Justice of the Bombay High Court and one of the judges of the Supreme Court on the Board—who is of very high standing so far as judicial knowledge and integrity is concerned—was there any propriety again for the Union Public Service Commission to give some findings over what the other two Commissions had already found?

[Shri Bhanja Deo]

I admit that under a socialist pattern of Government, when we are taking up many commercial undertakings and social services, where public money is involved, it is necessary for our future guidance that certain principles are formulated to define ministerial responsibility and the responsibility of the civil servants in such matters so that that there will be no such recurrence in future. Once this responsibility is defined, it will be safer for our Ministers and the civil servants and they will know as to how far each is responsible for his action without any ambiguity.

In this connection, I might refer here to almost a similar case which occurred in England. I mention this particular case because we still follow the Parliamentary traditions and the practices of the British system of Government in our country. I refer to the Crichel Down case, as is popularly known, which led to the resignation of the Minister there. A similar issue about the conduct of a civil servant was investigated by a special board and suitable action was taken. But the question of constitutional responsibility was not reopened, as it happened in this LIC matter, as I find from the statement of Shri T. T. Krishnamachari and of the Prime Minister, after findings of the U.P.S.C.

With your permission, I quote that particular case in detail, but before doing so, I would like to draw your attention to a statement which appeared in the Statesman of 1st September, 1959, as part of Shri T. T. K's statement which runs as follows:

"He would only like to say what the Prime Minister had subsequently said at a Press conference that had he (Mr. Krishnamachari) continued in office, when the Government took the decision it did in regard to Mr. H. M. Patel, even his (Mr. Krishnamachari's) constitutional responsibility would

not have come in and that he had been wrongly blamed from the very first day and that he (Mr. Nehru) still held that opinion firmly and clearly."

I would refer to that particular English case, which was of a similar nature. I seek your permission to quote it elaborately: It was a case in which Sir Dugdale, the then Minister of Agriculture, had to resign on a similar constitutional responsibility:

"The day the enquiry report was published (15th June, 1954), the Minister of Agriculture, Sir Dugdale, made an initial statement in the House of Commons. He said, "the enquiry has achieved his main purpose, because it has found no trace of bribery or corruption; he takes full responsibility for the actions of any officials criticised in the Report and announced that after hearing further explanations from those concerned, he has formed a less unfavourable view of many of their actions". On the 20th July, the Minister made a further statement at the end of which he announced his resignation. Next day the two Parliamentary Secretaries had submitted their resignations . . . The position of the five officials chiefly concerned was considered by a committee presided over by Sir John Woods (formerly Permanent Secretary to the Board of Trade), which recommended that Mr. Eastwood (Commissioner of Crown Lands) be transferred to other duties . . ."

It was practically similar to this particular case, which we are discussing.

"Crichel Down is likely to prove an influential event in the development of the British Civil Service. Already the case has had important repercussions on the atmosphere and method of working of the Service. Also it has

caused a reconsideration, if not a redefinition, of the relations of the civil servant with his Minister and with the public

The significant feature of the Crichel Down case is that it brought into question, not a Department as a vague corporate body, nor a Minister as the political head of a Department from which he receives anonymous advice, but the actions of individual civil servants

The reason why officials are not named or criticised in public is, of course, the strongly held doctrine of ministerial responsibility. The great mass of governmental powers are bestowed by Parliament, not on the Cabinet or on Departments, but on the Minister of this or the Minister of that. In the case of the prerogative powers and of Departments of an apparently corporate character (e.g. the Board of Admiralty) the convention is quite clear and well accepted that some individual Minister is responsible

Thus some Minister is responsible for every act of the Government Civil servants, and for that matter Parliamentary Secretaries act by virtue of powers conferred on their Ministers and each Minister is responsible to Parliament for the action or lack of action of every official employed in his department. Thus, if departmental errors come to light or somebody is dissatisfied with departmental action or decision, criticism in Parliament and in the press must be directed at the Minister in charge of the Department concerned. The Minister himself, of course, may not be satisfied with the action of one or other of his officials, but this remedy is to take disciplinary or other measures inside his department.

Whether that was done in this parti-

cular case, it is for the House and for you to decide

"All this is orthodox British constitutional doctrine and in the end it appears to have been vindicated by Sir Thomas Dugdale's resignation. But, unfortunately for the doctrine, though the Minister's resignation took the sting out of the attack, it came too late to prevent the names and actions of individual civil servants being the subject of public discussion and criticism."

The same thing has happened in our case

"But as Mr Clement Davies pointed out in the full debate, if bribery and corruption were the main issue, why were they not mentioned in the terms of reference? Moreover there exists an accepted procedure for dealing with charges of this kind under the Tribunals of Inquiry (Evidence) Act, 1921, as is shown by the Stanley case of 1948."

In this case also we had enquiries and we have come to certain findings as ex-Chief Justice, Shri Chagla has mentioned in his report

I do not want to delve deep into that as I do not want to take out much time of the House. It is stated that for our future guidance certain principles of responsibilities of the Ministers Secretaries and other officials should be laid down so that we may not enter into such transactions in future like the present one in the case of LIC, especially at a time when many such autonomous corporations are cropping up in our socialistic pattern of society ,

Then I will refer to another matter, which was referred to in the British press, and that is the failure of political process. It is stated

"In many ways it is remarkable that nothing like this happened before, certainly since the great

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increase in the scope and character of governmental powers. At one time Ministers were concerned largely with a few big issues of public policy. In so far as their departments had to make decisions in individual cases, these could be made in most instances on lines clearly prescribed by law or in accordance with general policy decisions of the Minister, and the others were unlikely to be so numerous that the Minister and his chief advisers could not give them their personal attention and reach decisions with a full understanding of the facts."

Again I would quote:

"The evidence of inefficiency was, however, not the important aspect of the case except in so far as it raised the question of whether the inefficiency was such as to cause the Minister to make a wrong decision on inaccurate information. Mistakes can occur in the best organisations, and with a large number of employees there are bound to be failures from time to time. Moreover the Land Commission had only been established a few years. What really shook people was the conduct of certain civil servants . . ."

Then again, it is stated:

"It is worth noting that notwithstanding the strong party feeling aroused by the case there was no suggestion in the Report or in Parliament that any of the officials concerned had been influenced by party political motives."

Mr. Deputy-Speaker: The hon. Member himself suggested a limit of 15 minutes. I think he has to conclude.

Shri Bhanja Deo: I shall conclude after laying down the principles.

Mr. Deputy-Speaker: The hon. Member put that limit upon himself.

Shri Bhanja Deo: I shall take only two minutes.

Sir David Maxwell Fyfe went on to enumerate four different categories of cases in which there may be Parliamentary criticism of a department and for which he said, different considerations applied. I wish a similar criterion is laid down in our Parliament for the future guidance of our Ministers and civil servants. These are the four principles which he enumerated:

1. Where a civil servant carries out an explicit order by a Minister, the Minister must protect the civil servant concerned
2. Where a civil servant acts properly in accordance with the policy laid down by the Minister, the Minister must equally protect and defend him.
3. Where a civil servant "makes a mistake or causes some delay, but not on an important issue of policy and not where a claim to individual rights is seriously involved, the Minister acknowledges the mistake and he accepts the responsibility, although he is not personally involved. He states, he will take corrective action in the Department.
4. ". . . where action has been taken by a civil servant of which the Minister disapproves and has no prior knowledge, and the conduct of the official is reprehensible, then, there is no obligation on the part of the Minister to endorse what he believes to be wrong, or to defend what are clearly shown to be the errors of his officers. The Minister is not

bound to approve of action of which he did not know, or of which he disapproves. But, of course, he remains constitutionally responsible to Parliament for the fact that something has gone wrong, and he alone can tell Parliament what has occurred and render an account of his stewardship."

Unfortunately, if these principles had been applied in this case, I am sure, we would not have so many independent committees functioning and after referring the matter to the U.P.S.C. on top of these findings and getting recommendations from the U.P.S.C. to which, I am afraid, I cannot wholly subscribe. Though they have gone thoroughly into the matter, yet, it is for this House and for the Government and the hon. Prime Minister to decide hereafter what should be the constitutional propriety in cases like this, so that there is no blaming of the Minister when his officials keep facts away from him or of officials taking shelter under the protection of the Minister's responsibility when the Ministers do not know what actually transpired behind closed doors. Therefore, I would urge on the House to come to a conclusion as to what should be the constitutional propriety as far as the relationship between the Minister and his officials is concerned, so that a matter like this does not occur when we are dealing with the funds of the people of India, for which we are both accountable to the Parliament as well as the Government which we are helping to function as a democratic Government in our new set-up.

**Mr. Deputy-Speaker:** Shri Mahanty. I am afraid, I shall not be able to call any other Members of the Congress today. Shri Feroze Gandhi has taken too long a time and therefore, I have to compensate the opposition also. I hope the hon. Member Shri Mahanty would be

able to condense his remarks within 15 minutes.

**Shri Mahanty:** Mr. Deputy-Speaker, I shall take only twelve minutes. After the very able and forthright speech of Shri Feroze Gandhi, I personally feel there is nothing much to add so far as I am concerned. Therefore, I would like to confine my observations to two aspects of the subject matter which is under consideration which I venture to feel have not been touched by any Member so far. Therefore, I venture to participate in the debate; otherwise, personally, I feel there is nothing much to add so far as I am concerned.

I believe that it is now time enough that the Government of India puts a clear construction on the extent and scope of article 320 of the Constitution, under which the U.P.S.C. was asked to go into this aspect of the question. The U.P.S.C. was asked to go into this question without any terms of reference. I think I am right in saying that the U.P.S.C. was given no clear terms of reference as were given to the Chagla Commission and also, to the Vivian Bose Board of Inquiry. The terms of reference were not given precisely because the U.P.S.C. was functioning within the ambit of article 320 (3) (c) which reads thus:

"The Union Public Service Commission or the State Public Service Commission, as the case may be, shall be consulted—

\* \* \*

(c) on all disciplinary matters affecting a person serving under the Government of India or the Government of a State in a civil capacity, including memorials or petitions relating to such matters."

I would like to emphasise these two very crucial phrases namely 'shall be consulted' and 'on all disciplinary matters'.

Usually, before the case of a particular public servant is referred to the U.P.S.C. or to a State Public Service

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Commission, some kind of departmental inquiry already takes place, and, thereafter, the case is referred to the U.P.S.C. so that a certain amount of objective thought can be brought to bear upon that particular subject. And what the U.P.S.C. or the State Public Service Commission is required to do is merely to examine the extent of disciplinary action that can be taken against the official concerned.

Here, we find two boards, or I should say, two tribunals presided over by persons who were nurtured in the traditions of a free judiciary; one was Mr. Chagla and the other was Mr. Vivian Bose. Here were two boards of inquiry presided over by two very competent persons. They came to a particular finding, which was more or less uniform.

I would like to ask in all seriousness why the U.P.S.C. arrogated to itself the status of a Supreme Court? What materials did they have before them? Did they examine any further witnesses? Had they taken any evidence? They did not do any of these things. On the other hand, they merely sifted the whole material that was before them, that is, that was before the Vivian Bose Board of Inquiry and before the Chagla Commission. They merely did that but they came to a conclusion, which was completely different from the conclusions of Mr. Chagla and the Vivian Bose Board of Inquiry.

Without trying to offend anybody, I am constrained to say that there is almost a conspiracy of the brotherhood or the fraternity of public servants to exonerate a person who had been condemned by two tribunals. Mr. Vivian Bose, the erudite scholar he is, quoted a famous Biblical saying 'You will be judged by your deeds'. The country had judged him by his deeds. But here, the U.P.S.C. came to throw a mantle of protection which he never deserved. And it is a shame. As it

has been said, Government's acceptance of this resolution is a worse scandal than the Mundhra deal.

Shri Tyagi: It is a pity.

Shri Mahanty: It is a pity; it was thousand times a pity that Government should have come forward before this House to say that they had accepted the advice of the U.P.S.C.

Shri Naushir Bharucha: It suits them well.

Shri Mahanty: The U.P.S.C. cannot have the temerity, I say, to give findings. Who are they to give findings? Have they that judicial tradition? They were brought up in the vitiated atmosphere of the executive which always tries to protect the fraternity or the brotherhood of the public officers or public servants. Therefore, it pains me because thereby we have created a very bad tradition and convention under which the Union Public Service Commission arrogates to itself the status of the Supreme Court, which it is not. It is high time somebody told the Union Public Service Commission where it stood.

Now, I do not wish to divulge certain facts which I have in my possession. I know certain cases were referred to the Union Public Service Commission concerning the External Affairs Ministry. Even though the officials concerned had much to defend themselves, what the Union Public Service Commission did was to do exactly as the Executive wanted it to do.

The Minister of State in the Ministry of Home Affairs (Shri Datar): May I request the hon. Member to speak with some restraint about the Union Public Service Commission?

Shri Mahanty: I say after this that I maintain what I have said....

Mr. Deputy-Speaker: Order, order. He should not flare up simply by the observation of the hon. Home Minister that he should exercise some restraint. There is no harm in making an appeal to him that restraint should

be exercised. Why should he get into temper for that?

**Shri Tyagi:** The Union Public Service Commission can be criticised in this House.

**Mr. Deputy-Speaker:** I am not objecting to that. We can criticise the Commission. But if the language used is a little restrained, it would add to our prestige.

**Shri Mahanty:** I am sorry if I have appeared to have lost my temper. But you must deserve before you demand. I ask in all seriousness, does the Union Public Service Commission deserve any respect from this House or from the country at large?

**Some Hon. Members:** No.

**Shri Mahanty:** You must deserve before you demand. I maintain in all seriousness that there was a conspiracy, almost a collusion, on the part of the Union Public Service Commission in this respect. By transcending the provisions of article 320 of the Constitution, the U.P.S.C. has forfeited all respect that the hon. Home Minister wants us to pay to it.

**Mr. Deputy-Speaker:** We always take the Executive to task when they depart from the recommendations of the U.P.S.C.

**Shri Mahanty:** Anyway, I would not go into it.

**Shri Harish Chandra Mathur:** I spoke with very great restraint about the U.P.S.C. You know my feelings.

**Shri Mahanty:** I personally always restrain myself as best as I can. But when a situation arises when somebody must speak, and speak without mincing matters, then it has to be spoken.

**Mr. Deputy-Speaker:** He has risen a little higher than the situation demanded.

**Shri Mahanty:** I am sorry. But unfortunately, we have a duty to perform and sometimes the duty becomes unpleasant. Nonetheless, we are

discharging a public duty according to the best of our lights and our conscience and without attributing any motive to anybody.

Then, I would come to another aspect, though I do not wish to take more time of the House. It is not a negative aspect, but a very positive aspect. I invite the attention of the House and of the hon. Minister to paragraph 9 at page 4 of the Government Resolution. There it is said:

"It follows, therefore, that the legal provisions regarding the power to give directions to a Corporation should not be so construed as to prevent Government from having recourse to other channels of communication, such as informal discussion or conferences"

This relates to the manner and method of issuing directives by Government to autonomous corporations. In this context, I would invite the attention of the House to the findings of the Chagla Commission. The terms of reference of the Commission were very clear. They were also asked to examine what should be the relation between Government and the autonomous bodies so far as issuing directives were concerned. The Commission had recommended that the Government should not interfere with the working of autonomous statutory corporations, that if they wished to interfere, they should not shirk the responsibility of giving directions in writing.

Here, I have to raise a privilege issue. If I remember correctly, the Chagla Commission's Report was discussed here last year and Government came out with a Resolution approving that Report and its findings. Now, this was a recommendation which formed part of the Chagla Commission's Report which the Government and the House accepted. Am I right, Sir?

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**Shri Tyagi:** May I remind my hon. friend that it is not only that? There is section 21 of the Insurance Corporation Act and it lays down that there can be no interference unless a direction in writing is there.

**Shri Mahanty:** I am coming to that. I am mixing up a matter of privilege with my general speech. You will remember that the Chagla Commission, whose report was accepted by Parliament on a motion brought by the Home Minister himself, said that Government should not interfere with the working of autonomous statutory corporations and that if they so interfered, they should not shirk the responsibility of giving directions in writing. Now, this has been approved by Parliament. This is a mandate to Government.

I would ask in all seriousness who the hell Government is to come to this House with this kind of Resolution....(Interruptions). I say this, Sir, because it encroaches upon our responsibility. Here is a Government which comes to the House with a Resolution which says that if we want to interfere, we must give directions in writing. That is the spirit of the law; that is the letter of the law; and that is the mandate of Parliament; that is the Resolution which has been approved. But here is a Resolution, dated the 27th May, 1959, from which I have read out these lines, which completely negatives that.

It follows, therefore, that the legal provisions regarding the power to give directions to the Corporation should not be so construed as to prevent Government from taking recourse to other channels of communication, such as informal discussions or conferences. It follows, therefore, that the hon. Home Minister or whoever the Minister may be, if he wishes to issue a directive to an autonomous corporation, can do so over the telephone and then disown his responsibility. It will

be flouting not only the letter of the law, not only the spirit of the law, not only the mandate of Parliament but will go to create a situation where we cannot know absolutely where the caprices of the executive end and where the proprieties of law begin. An enormous situation has arisen. Therefore, I ask whether Government is competent to come forward with a Resolution which is contrary to the mandate of the House, contrary to the principles of the law, contrary to the letter of the law.

I will not take more time. But, in conclusion, I would venture to submit that this is merely the beginning of the end, this is merely the thin end of the wedge. We do not know, if Government proceed at this rate, whether all this fabric of democracy, of Parliament, of law, of the socialistic pattern of society that we are going to build will last in the mire of whims and caprices, where even though men like Shri Jain will resign and others like Shri Krishnamachari will be exiled, the guilty officials will continue merrily. This is the enormity of the situation. I challenge the Government: let them take away the Whip and you will see this resolution will find its proper place, namely, the waste-paper basket but not Government files.

**Mr. Deputy-Speaker:** I will call the other signatories to the motion. Shri Banerjee.

**Shri S. M. Banerjee:** Mr. Deputy-Speaker, Sir, I have heard with rapt attention the speech of my hon. friend, Shri Feroze Gandhi. Unfortunately, I have not got the same amount of time at my disposal and I could not make out what I want. He has tried to prove that Shri T. T. Krishnamachari, the ex-Finance Minister, was quite innocent. He has read some portions from the evidences. But in what connection was that evidence taken? The evidence was collected by the same Board of Inquiry headed by the learned Judge Shri Vivian Bose.

After reading all the evidence and after hearing all the witnesses, the Board came to the conclusion that Shri Krishnamachari and all others connected with this deal were not as innocent as described by my hon. friend, Shri Feroze Gandhi.

He said that Shri Krishnamachari had not the letter of Shri Kamat. I read this from page 147 of the Report. It says:

"The portion referred to was drafted by Mr. Patel himself on 2-9-1957.... This was put up to Krishnamachari along with Mr. Kamat's letter attached to the pad on 3-9-1957 and Mr. Krishnamachari struck out the portion reproduced above with his own hand and directed that the question be answered 'as amended'."

These facts are not disputed. Shri Krishnamachari said that he did not look into those details when he struck out the part drafted by Shri Patel but we are unable to believe him. That is what the Commission has said. If we agree to what Shri Feroze Gandhi has said, then I must say that Shri Feroze Gandhi is a bigger Judge than Shri Bose or this Commission. My submission is this. If this is accepted by the House, let there be another Commission appointed with Shri Feroze Gandhi as the Chairman.... (Interruptions.)

**Mr. Deputy-Speaker:** Every Member has a right to give out his feeling.

**Shri S. M. Banerjee:** I feel he is one of the most respected Members of this House.

**Mr. Deputy-Speaker:** I am not denying that. I am saying that he has a right to criticise the report as other hon. Members have.... (Interruptions.)

**Shri S. M. Banerjee:** There is another thing which shows how Shri Vaidyanathan and Shri Patel grew bolder and bolder. The Commission had written in clear terms:

"Mr. Patel and Mr. Vaidyanathan grew bolder and bolder in their almost contemptuous disregard of the Investment Committee...."

The Commission has quoted the famous story of the camel and the Arabs. I do not know who were the Arabs here. I have a feeling that Shri Patel's integrity and honesty had been praised by all.... (An Hon. Member: By whom?) I do not know Shri Patel. I do not challenge his integrity but he was supposed to be involved in many scandals. 'Supposed to be'—I said. These scandals still remained scandals in the minds of the people and they had not been cleared by any one.

The question arises as to why Shri Mundhra was given this money? He donated liberally to the Congress Party's funds. When this question was raised in this House by my hon. friend, there were certain Members who objected to this. I may read one portion of the Bose Report, from page 155:

"Then there are two important facts. Mr. Mundhra is proved to have obliged the Congress Party and two Congress Governments (the Central and the U.P.) in a large way on two occasions for political reasons. He paid the U.P. Congress Party a lakh and a half rupees and the Central Congress Party a lakh on the eve of the elections; at any rate, if the payment was not made, then the promises to pay were: Mr. Mundhra was not quite sure of the dates but he was definite that the moneys were promised shortly before the elections...."

I belong to Kanpur. On the eve of the elections, that is in March, notices were given to the workers of the Kanpur Cotton Mills—a B.I.C. concern—that the mill was likely to be closed or going to be closed. One fine morning, I saw a statement that it was not going to be closed and I sent con-

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gratulations to our Chief Minister because I thought that the Government were so generous. But here it is proved that the Chief Minister of U.P. promised some monetary help to Shri Mundhra. This mill was closed just after the election. Elections concluded in March and this mill was closed in April. I find that the offer of postponing of the closure of the mills was not a generous offer but a political jugglery, a move of the U.P. Government to win the election. The report says

"Mr Mundhra is not the sort of person who would do these things unless he was reasonably certain of obtaining a quid pro quo. In the case of the donations, he said he gave them because he had 'faith'."

Faith in what? I want to ask Shri Mundhra whether he had faith in the honesty or dishonesty of the Congress Party. Not only this. The report goes on to say

"... in the case of the Mills, he says that he was promised monetary assistance. We have no

doubt that these seemingly generous gestures were not gratuitous."

17 hrs.

Sir, I wish to congratulate this Vivian Bose Board of Inquiry. I want to express my thanks to this learned Judge of the Supreme Court and his colleagues. This House also, I feel, is grateful to such men of integrity who without any fear or favour have come out with this report. If this is published and distributed, it will give an idea to the intellectuals of this country that this Government is following a policy of abetting corrupt men who are trying to swindle this country.

Mr. Deputy-Speaker: I hope the hon. Member would like to continue tomorrow?

Shri S. M. Banerjee: Yes, Sir

Mr. Deputy-Speaker: He may continue tomorrow

17.02 hrs.

The Lok Sabha then adjourned till eleven of the Clock on Thursday, September 8, 1959/Bhadra 17, 1881 (Saka)

[Monday, the 7th September, 1959/Bhadra 16, 1881 (Saka)]

ORAL ANSWERS TO  
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PAPERS LAID ON THE  
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(1) A copy of White Paper containing Notes, Memoranda and Letters exchanged and Agreements signed between the Governments of India and China, 1954-1959

(2) A copy of Notification No G. S. R. 968, dated the 22nd August, 1959, under sub section (5) of Section 7 of the Indian Telegraph Act, 1885, making certain further amendment to the Indian Telegraph Rules 1951

(3) A copy of the Report of the Indian Delegation to the Twelfth World Health Assembly held at Geneva in May 1959

(4) A copy of Notification No. F. 12(142)/55-Transport dated the 9th July, 1959, published in Delhi Gazette under sub-section(3) of Section 133 of the Motor Vehicles Act, 1939.

(5) A copy of Notification No. G.S.R. 980 dated the 24th August, 1959, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

MESSAGE FROM RAJYA  
SABHA

6699-6700

Secretary reported a message from Rajya Sabha that Rajya Sabha had passed a motion referring the Orphanages and other Charitable Homes (Supervision and Control)

## COLUMNS

## COLUMNS

MESSAGE FROM RAJYA  
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Bill 1959 by Shri Kailash Biharil Lal, to a Joint Committee with the request that Lok Sabha also concur in the said motion.

STATEMENT BY MINIS-  
TER . . .

6700—09

The Minister of Irrigation and Power (Hafiz Mohammed Ibrahim) made a further statement regarding the damage caused by accident on the 21st August, 1959 to the hoist chamber of a tunnel at the Bhakra Dam and also laid on the Table the Sixteenth Report of the Board of Consultants, Bhakra Dam.

REPORT OF THE COMMI-  
TTEE OF PRIVILEGES  
ADOPTED . . .

Tenth Report was adopted .

MOTION RE: VIVIAN  
BOSE BOARD OF IN-  
QUIRY'S REPORT OF  
LIFE INSURANCE COR-  
PORATION INQUIRY . 6710—6826

Shri Harish Chandra Mathur moved the motion re: Vivian Bose Board of Inquiry's Report of Life Insurance Corporation Inquiry, the advice of U. P. S. C. thereon and Government of India Resolution dated 27-5-59. The discussion was not concluded.

AGENDA FOR TUESDAY,  
SEPTEMBER 8, 1959/  
BHADRA 17, 1881 (SAKA)—

Further discussion on the motion re: Vivian Bose Board of Inquiry's Report of Life Insurance Corporation Inquiry and also consideration of the motion re: Report of Commissioner for Linguistic Minorities.